

From:

Principal District & Sessions Judge
-cum-Spl. Judge (PC Act)(CBI),
Rouse Avenue Court Complex,
New Delhi.

GENERAL RECEIPT
High Court of Delhi

08 SEP 2025

Receipt No. 8347

To,

The Registrar General,
High Court of Delhi,
New Delhi.

No.MP/MLAs./RACC /Gaz./2025/ 376-B

Dated 08/09/2025

Sub:- Monthly progress report of the Courts setup for trials against sitting and former Members of Parliament (MPs) and Members of Legislative Assemblies (MLAs)

Ref:- No.5384/DHC/Gaz/G-2/2022 dated 28th SEPTEMBER, 2022.

Sir,

With reference to the above mentioned letter, please find enclosed herewith the monthly progress report of the Courts setup for trials against sitting and former Members of Parliament (MPs) and Members of Legislative Assemblies (MLAs) for the month of **AUGUST, 2025** in the prescribed format from the following Judicial Officers of Rouse Avenue Court Complex, New Delhi for information.

Sl. No.	Name of the Judicial Officers	Designation	L.P	Instt	Cases received by transfer	Cases transferred	Dis	Pendency as on 31.08.2025
1	Sh. Dig Vinay Singh	Special Judge (PC Act)(CBI)-09	18	0	0	0	1	17
2	Sh. Jitendra Singh	Special Judge (PC Act) (CBI)-23	25	2	0	0	2	25
3	Sh. Vishal Gogne	Special Judge (PC Act)(CBI)-24	24	0	0	0	1	23
4	Sh. Paras Dalal	Addl.Chief Judicial Magistrate-01	20	1	4	4	0	21
5	Ms. Neha Mittal	Addl.Chief Judicial Magistrate-03	20	0	2	2	0	20
6	Sh. Vaibhav Chaurasia	Addl.Chief Judicial Magistrate-04	21	3	2	2	4	20
TOTAL			128	6	8	8	8	126

Yours faithfully,

DELHI HIGH COURT
Gazette Branch
Diary No. 3623
Dated 09/09/25

Ashwani

(Ashwani Kumar Sarpal)
Principal District & Sessions Judge-cum-
Spl. Judge (PC Act) (CBI)(Officiating)
Rouse Avenue Court Complex
New Delhi

350
02/09/25

MONTHLY PROGRESS REPORT OF COURT DEALING WITH CASES AGAINST MPs AND MLAs

REPORT OF THE MONTH OF AUGUST-2025

{Letter No. MP/MLAs/RADC/Gaz./2020/E-22388-22393 dated 24th November, 2020}

दिग्विजय सिंह
DIG VINAY SINGH
Special Judge (PC Act) (CBI)-09
(MPs / MLAs Cases)
Court No. 512, Fifth Floor,
Rouse Avenue District Court,
New Delhi

1.	Name of the Presiding Officer	DIG VINAY SINGH
2.	Designation	Special Judge (PC Act) CBI-09 (MPs/MLAs Cases) Rouse Avenue District Court, New Delhi.
3.	Date since which posted in the court	29.04.2025 (A/N)
4.	Total number of cases pending on the first day of the month	18
5.	Number of cases disposed/transferred in the month with detail i.e. conviction, acquittal, discharge, acceptance of closure report, etc	01 (Closure Report)
6.	Number of cases pending on the last day of the month	17
7.	Number of cases instituted in this month	Nil

Prepared by:

(Ahmad/JA)

(Dig Vinay Singh)
Spl. Judge (PC Act) CBI-09 (MPs/MLAs Cases)
Rouse Avenue District Court, New Delhi
Special Judge (PC Act) (CBI)-09
(MPs / MLAs Cases)
Rouse Avenue District Court,
New Delhi

निविनय सिंह
DIG VINAY SINGH
Special Judge (PC Act) (CBI)-03
(MPs / MLAs Cases)
Court No. 51, 52, 53, 54, 55, 56, 57, 58, 59, 60, 61, 62, 63, 64, 65, 66, 67, 68, 69, 70, 71, 72, 73, 74, 75, 76, 77, 78, 79, 80, 81, 82, 83, 84, 85, 86, 87, 88, 89, 90, 91, 92, 93, 94, 95, 96, 97, 98, 99, 100
Rouse Avenue District Court
New Delhi

Sl No	CNR No. and Cause title	Nature - Whether State case, complaint case or closure report			Penal statutes involved		No. of accused		Whether accused is sitting or former MP/MLA Floor		Date of Constitution	Date of cognizance
1	DLCT110001012019 CBI/46/2019 CBI Vs Ambumani Ramadoss etc.	CBI-PC Act			U/S 120B, 420, 465, 468, 471 IPC 13(2) r/w 13(1)(d) of PC Act, 1988		10		Former MP		27.04.12	08.06.2012
Date of Framing of Charges	Present Stage of the case	Detail of prosecution witnesses			Statement of accused - Whether recorded or not	Detail of defence witnesses		Date since when matter has been posted for final arguments	Whether there is any stay of proceedings ordered by superior court, if yes give detail		Whether any interim orders are existing in the matters	Expected date of disposal of case
		Witnesses cited	Witnesses dropped	Witnesses examined		Defence witnesses cited	Defence witnesses examined		-No- Although there is no stay, but the matter cannot progress because of the following reason. Vide order dated 07.10.2015 the Id. Predecessor Court ordered framing of charges against 5 out of 10 accused while discharging the remaining 5. On being challenged by the 5 accused who were put to charge on one hand, and by CBI on the other hand qua the discharged accused, vide order dated 29.07.2019 Hon'ble DHC in CrI. MC no. 4442/2015, 5003/2015, 5005/2015, 5007/2015, 58/2017 & CrI. Rev. no.38/2016, Hon'ble DHC remanded the matter back. On being challenged, vide Judgment dt. 27.07.2022 in SLPs, the Hon'ble Supreme Court had remanded the matters back to the Hon'ble DHC for considering the matters afresh on merits. However, the above judgment has nowhere indicated that the impugned order/judgment dt. 29.07.2019 of the Hon'ble High Court has been quashed and set aside only qua the accused who were discharged by this court in this case and were petitioners before the Hon'ble Supreme Court and it was not qua the accused against whom charges were earlier directed to be framed. Hence, some clarifications on the above aspects & with regard to the effect of the above judgment dt. 27.07.2022 are sought by the accused persons in the pending CrI. Rev. nos. 38/2016 of CBI and other connected petitions i.e. CrI. M.C. Nos. 4442/2015, 5003/2015, 5005/2015, 5007/2015, 58/2017 filed by the accused persons in this case are scheduled for hearing before the Hon'ble High Court on 01.09.2025. Note: Order dated 19.09.24 passed by the Hon'ble High Court in CrI. M.C. No. 4442/2015 (CrI. M.A. 6570/2024 & 7413/2024) and CrI. M.C. No. 4443/2015 (CrI. M.A. 6594/2024 & 6595/2024), CBI sought time to address arguments on the issues .		-No-	# Disposal within two years from date of framing of charge. Documents of this file comprises of approximately 11,000 pages.
For mal charge yet to be framed	Awaiting Clarifications / orders or directions of the Hon'ble High Court/Arg. On A-1 application/ further proceedings	119	N/A	N/A	No	N/A	N/A	N/A				

दिग्विजय सिंह
DIG VINAY SINGH

Special Judge (P.C. Act) (CBI)-03
(MPs / MLAs Cases)
Court No. 512, Fifth Floor,
Rouse Avenue District Court,
New Delhi

Note:- In terms of order dated 21.12.2023 passed by the Hon'ble High Court of Delhi in W.P. (Criminal) No. 1542/2020 titled " Court on its own motion vs. Union of India & Ors." below mentioned points have been added.

Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
<p>(Matter was not listed in this month)</p> <p># On Previous date of hearing 16.05.2025:-</p> <p>1. It was submitted by both the parties that the petitions before the Hon'ble High Court under nos. Crl. M. C. No. 4442, 5003, 5005, 5007 of 2015 and 58 of 2017 and Crl. Rev. P. 38/2016 are now listed on 01.09.2025.</p> <p>Accordingly matter was adjourned for 20.09.2025.</p>	—	<p>Crl. M. C. No. 4442, 5003, 5005, 5007 of 2015 and 58 of 2017 and Crl. Rev. P. 38/2016 are pending before the Hon'ble High Court. Also documents of this file comprises of approximately 11,000 pages.</p>

SI No	CNR No. and Cause title		Nature - Whether State case, complaint case or closure report		Penal statutes involved		No. of accused		Whether accused is sitting, or former MP/MLA or District Court, New Delhi		Date of filing of Complaint, Date of taking cognizance	
2	DLCT110001072019 CBI/48/2019 CBI Vs Dr. Keshav Kumar Aggarwal etc.		CBI-PC Act		U/S 120B, 420, 465, 468, 471 IPC 13(2) r/w 13(1)(d) of PC Act, 1988		5		Former MP		22.02.13 25.02.13 (CBI Court Lucknow)	
Date of Framing of Charge s	Present Stage of the case	Detail of prosecution witnesses			Statement of accused - Whether recorded or not	Detail of defence witnesses		Date since when matter has been posted for final arguments	Whether there is any stay of proceedings ordered by superior court, if yes give detail	Whether any interim orders are existing in the matters	Expected date of disposal of case	
		Witnesses cited	Witnesses dropped	Witnesses examined		Defence witnesses cited	Defence witnesses examined					
		30	N/A	N/A	No	N/A	N/A	N/A	-No- Although there is no stay, but the matter cannot progress because of the following reason. Vide order dated 07.10.2015 the Id. Predecessor Court ordered framing of charges against 5 out of 10 accused while discharging the remaining 5. On being challenged by the 5 accused who were put to charge on one hand, and by CBI on the other hand qua the discharged accused, vide order dated 29.07.2019 Hon'ble DHC in CrI. MC no. 4442, 4443, 4480, 5003, 5005, 5007 of 2015, CrI. MC 688 of 2017, CrI. MC 58/2017 & CrI. Rev. no.38 & 25 of 2016, Hon'ble DHC remanded the matter back. On being challenged, vide Judgment dt. 27.07.2022 in SLPs, the Hon'ble Supreme Court had remanded the matters back to the Hon'ble DHC for considering the matters afresh on merits. However, the above judgment has nowhere indicated that the impugned order/judgment dt. 29.07.2019 of the Hon'ble High Court has been quashed and set aside only qua the accused who were discharged by this court in this case and were petitioners before the Hon'ble Supreme Court and it was not qua the accused against whom charges were earlier directed to be framed. Hence, some clarifications on the above aspects & with regard to the effect of the above judgment dt. 27.07.2022 are sought by the accused persons in the pending CrI. Rev. nos. 38/2016 of CBI and other connected petitions i.e. CrI. MC no. 4442, 4443, 4480, 5003, 5005, 5007 of 2015, CrI. MC 688 of 2017, CrI. MC 58/2017 & CrI. Rev. no.38 & 25 of 2016 filed by the accused persons in this case are scheduled for hearing before the Hon'ble High Court on 01.09.2025. Note: Order dated 19.09.24 passed by the Hon'ble High Court in CrI. M.C. No. 4442/2015 (CrI. M.A. 6570/2024 & 7413/2024) and CrI. M.C. No. 4443/2015 (CrI. M.A. 6594/2024 & 6595/2024), CBI sought time to address arguments on the issues .	-No-	# Disposal within two years from date of framing of charge.	
Formal charge yet to be framed	Awaiting Clarifications/ orders or directions of the Hon'ble High Court/Arg. On A-1 application/ further proceedings											

Special Judge (PC Act) (CBI)-09
(M.P.'s / MLAs Cases)
Court No. 512, Fifth Floor,
Rouse Avenue District Court,
New Delhi

Note:- In terms of order dated 21.12.2023 passed by the Hon'ble High Court of Delhi in W.P. (Criminal) No. 1542/2020 titled " Court on its own motion vs. Union of India & Ors." below mentioned points have been added.

Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
<p><i>(Matter was not listed in this month)</i></p> <p># On Previous date of hearing 16.05.2025:-</p> <p>1. It was submitted by both the parties that the petitions before the Hon'ble High Court under nos. CrI. MC no. 4442, 4443, 4480, 5003, 5005, 5007 of 2015, CrI. MC 688 of 2017, CrI. MC 58/2017 & CrI. Rev. no.38 & 25 of 2016 are now listed on 01.09.2025. Accordingly matter was adjourned for 20.09.2025.</p>	—	CrI. MC no. 4442, 4443, 4480, 5003, 5005, 5007 of 2015, CrI. MC 688 of 2017, CrI. MC 58/2017 & CrI. Rev. no.38 & 25 of 2016 are pending before the Hon'ble High Court.

SI No	CNR No. and Cause title	Nature - Whether State case, complaint case or closure report	Penal statutes involved	No. of accused	Whether accused is sitting or former MP/MLA	Date of institution	Date of Cognizance
3	DLCT11-001856-2019 CBI VS M/S INX Media Pvt. Ltd. (CBI-417/2019)	State Case CBI-PC Act	U/S 120B IPC r/w 420 IPC Sec. 8 & 13(1)(d) of PC Act	19	Sitting MP	18.10.19	21.10.19

Date of Framing of Charges	Present Stage	Detail of prosecution witnesses			Statement of accused - Whether recorded or not	Detail of defence witnesses		Date since when matter has been posted for final arguments	Whether there is any stay of proceedings ordered by superior court, if yes give detail	Whether any interim orders are existing in the matters	Expected date of disposal of case
		Witnesses cited	Witnesses dropped	Witnesses examined		Defence witnesses cited	Defence witnesses examined				
Charge yet to be framed	Since one supplementary chargesheet has been filed on 14.05.2025, the additional 4 accused were summoned and copies ordered to be supplied to all the accused including the earlier accused facing trial and the new accused. One of the accused came to be served for the first time for 07.08.2025 and copies were supplied to him. Deficient copies qua the relied upon documents were also supplied to few of the accused as per their applications u/s 230/231 of BNSS. The matter now is regarding scrutiny by A-16 and supply of list of unrelayed documents, which the CBI stated that it will supply within 1 week from today as it is being worked upon. Case is now listed for 01.09.2025.	124 (Main-91 Supp-1-34) (Few witnesses are common)	N/A	N/A	N/A	N/A	N/A	N/A	Though there is no express stay, but two of the accused persons have challenged order of this Court dated 26.10.2024, whereby the request of the accused to defer the matter till further investigation is completed was dismissed. In CrI. MC 8992 & 8993, vide order dated 17.04.2025 & 20.08.2025, Hon'ble DHC directed postponing the hearing of this matter to a date after the hearing in Hon'ble HC, which is now fixed on 17.11.2025.	-No-	# Disposal within two years from date of framing of charge. Documents of this file comprises of approximately 8,000 pages.

Note:- In terms of order dated 21.12.2023 passed by the Hon'ble High Court of Delhi in W.P. (Criminal) No. 1542/2020 titled " Court on its own motion vs. Union of India & Ors." below mentioned points have been added.

Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
<p># On 07.08.2025</p> <p>After receipt of supplementary chargesheet, service of the 4 additional accused was completed and copies supplied to the newly added accused. Also, some of the earlier accused had filed applications qua supply of deficient copies. Qua the relied upon documents the deficiency was got removed and the only issue remains is regarding supply of list of URUDs which CBI is working upon and CBI undertook to supply the same in one week from 07.08.2025. The matter is now listed on 01.09.2025 for scrutiny by A-16 who appeared for the first time on 07.08.2025 and was supplied with the copies for the first time, and for supply of list of URUDs followed by inspection thereof. Matter is now listed on 01.09.2025.</p> <p>Note:- 03 IAs and 1 Misc Application were also disposed of.</p>	—	<p>After filing of initial chargesheet on 18.10.2019 and summoning of the accused persons, supply of copies, disposal of applications u/s 207 Cr.PC, due to pending investigation the matter got delayed and the supplementary chargesheet has been filed after more than 5 years, recently on 14.05.2025 in which additional accused persons have been chargesheeted, practically bringing back the stage of the matter back to initial stages of supply of copies/ scrutiny. In the supplementary chargesheet also it is still mentioned that investigation is still pending on the aspect of LRs sent to overseas to different countries. Also, Documents of this file comprises of approximately 8,000 pages.</p>

SI No	CNR No. and Cause title	Nature - Whether State case, complaint case or closure report	Penal statutes involved	No. of accused	Whether accused is sitting or former MP/MLA	Date of institution	Date of taking cognizance
4	DLCT11-000207-2020 ED VS P. Chidambaram & Ors. (Related to INX Media Case) (CT Case No. 08/2020)	Complaint case ED	U/S 3 & 4 PMLA	10	Sitting MP	25.08.20	24.03.21

Date of Framing of Charges	Present Stage	Detail of prosecution witnesses			Statement of accused - Whether recorded or not	Detail of defence witnesses		Date since when matter has been posted for final arguments	Whether there is any stay of proceedings ordered by superior court, if yes give detail	Whether any interim orders are existing in the matters	Expected date of disposal of case
		Witnesses cited	Witnesses dropped	Witnesses examined		Defence witnesses cited	Defence witnesses examined				
Charges yet to be framed	Two accused companies based overseas are yet to be served. Also Inspection of unrelaid documents and thereafter arguments on charge is to be heard. However, one of the accused has challenged the proceedings before High Court wherein there is a stay in a manner that Hon'ble High Court has directed adjournment of matter till after hearing of the matter in High Court, which is now scheduled on 29.01.2026.	100 Main-82 Supp-1-18	N/A	N/A	No	--	--	N/A	Although there is no express stay, but one of the accused has challenged the further proceedings before this Court, under CrI. MC. no. 9270/2024, whereby vide order dated 03.04.2025 Hon'ble HC preponed the matter before it to 13.05.2025 and this Court was asked to fix a date after that date before Hon'ble HC and subsequently on 13.08.2025 the matter before Hon'ble HC stood adjourned to 29.01.2026, and wherein interim orders were directed to continue.	-Yes-	Disposal within two years after framing of charge. Documents of this file comprises of approximately 15,000 pages.

Special Judge (P.C. Act) (CBI)-CD
(MPS / MLAs Cases)
Court No. 512, Fifth Floor,
Rouse Avenue District Court,
New Delhi

Note:- In terms of order dated 21.12.2023 passed by the Hon'ble High Court of Delhi in W.P. (Criminal) No. 1542/2020 titled " Court on its own motion vs. Union of India & Ors." below mentioned points have been added.

Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
<p># 19.08.2025 :-</p> <p>1. Matter had to be adjourned to 31.01.2026, in view of the order of Hon'ble DHC dated 03.04.2025, 13.05.2025 & 13.08.2025 in CrI. MC no. 9270/24 which is still pending before Hon'ble DHC and listed for 29.01.2026, and wherein this Court was asked to fix the matter after the matter is heard by Hon'ble DHC. Meanwhile, service of A-3 & A-4, who are overseas companies is being got done.</p> <p>Note:- 02 IAs were also disposed of.</p>	—	<p>The order dated 24.03.2021 whereby the cognizance of the alleged offences was taken by this court, has been challenged by A-1 before the Hon'ble High Court on the ground of want of prosecution sanction under Section 197 Cr.PC. Also, documents of this file comprises of approximately 15,000 pages.</p>

SI No	CNR No. and Cause title	Nature - Whether State case, complaint case or closure report	Penal statutes involved	No. of accused	Whether accused is sitting or on the Bench, Court No. 512, Flat 501, Pusa Avenue District Court, MP/MLA New Delhi	Date of institution	Date of taking cognizance
5	DLCT11-000837-2019 CBI VS P. Chidambaram & Ors. (Related to Aircel Maxis Case) RC 22(A)/2011/CBI/ACB (CC No. 205/2019)	CBI-PC Act (2G Spectrum Case)	Sec. 07, 12, & 13(2) r/w 13(1)(d) PC Act	18	Sitting MP	19.07.18	27.11.21

Date of Framing of Charges	Present Stage	Detail of prosecution witnesses			Statement of accused - Whether recorded or not	Detail of defence witnesses		Date since when matter has been posted for final arguments	Whether there is any stay of proceedings ordered by superior court, if yes give detail	Whether any interim orders are existing in the matters	Expected date of disposal of case
		Witnesses cited	Witnesses dropped	Witnesses examined		Defence witnesses cited	Defence witnesses examined				
Charge yet to be framed	Service of 3 out of 18 accused persons is yet to be done, death of one accused is yet to be verified, and all as those 4 accused are located overseas and their processes not received back through proper channel. Qua others the case is at the stage of supply of copies as ordered by the Court, but challenged by CBI, wherein that order has been stayed by Hon'ble DHC. Till then, matter cannot be heard on the point of charge.	70	N/A	N/A	N/A	N/A	N/A	N/A	-Yes- The predecessor Court ordered on 05.03.2022 for supply of certain documents by CBI to A-2, but in CrI. MC no. 9513/2023 preferred by CBI that order has been stayed and the NDOH before High Court is 10.12.2025.	-Yes-	The case relates to 2G spectrum offences. The file is voluminous running into several thousand pages. Also, 3 accused located out of India are yet to be served. Also, order of the predecessor Court for supply of copies is presently stayed and till the above-mentioned stages are crossed, it is difficult to have a fair assessment of the time likely to be consumed in the trial of this case and therefore, presently no time can be estimated. Documents of this file comprises of approximately 15,500 pages.

दिग्विनय सिंह
DIG VINAY SINGH

Special Judge (P.O. Act) (CBI)-08
(MPs / MLAs Cases)
Court No. 512, Fifth Floor,
Rouse Avenue District Court,
New Delhi

Note:- In terms of order dated 21.12.2023 passed by the Hon'ble High Court of Delhi in W.P. (Criminal) No. 1542/2020 titled " Court on its own motion vs. Union of India & Ors." below mentioned points have been added.

Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
<p># 19.08.2025:-</p> <p>1. CBI was directed to take steps for service of A-10, A-11 & A-15, and death verification of A14, all of whom are based in Malasiya.</p> <p>2. After the Ld. Predecessor directed supply of copies of all unrelayed documents to one of the accused, vide order dated 05.03.2022, the said order was challenged by CBI and is under stay by the Hon'ble High Court under CrI.MC no. 9513/2023. The said matter stands adjourned to 10.12.2025 before the High Court and until that issue is decided, arguments on charge cannot be heard. Thus, matter was adjourned for 31.01.2026, as connected matter under Ct. Case No. 08/2020 which is also partially stayed by High Court was adjourned before Hon'ble High Court for 29.01.2026.</p> <p>Note:- 04 IAs and 1 Misc. Application were also disposed of.</p>	—	<p>The case relates to 2G spectrum offences. The file is voluminous running into several thousand pages. Also, 3 accused located out of India are yet to be served. Also, order of the predecessor Court for supply of copies is presently stayed as the prosecution/CBI has preferred a petition before the Hon'ble High Court bearing no. CrI. M.C. No. 9513/2023 & CrI. M.A.No. 35564/2023 against order of this court dt. 05.03.2022 directing supply of copies of unrelayed upon documents of this case to the accused persons. Further, It has been directed that till then, the compliance of order dt. 05.03.2022 is not to be insisted upon. The above petition is scheduled for hearing before Hon'ble High Court for 10.12.2025. This matter cannot proceed further till the issue of supply of copies of unrelayed upon documents and compliance of provisions of section 207/208 CrPC is decided. Also documents of this file comprises of approximately 15,500 pages.</p>

दिविनय सिंह
 DIG VINAY SINGH (CBI)-09
 Special Judge (P.O. Act)
 (MPs / MLAs Cases)
 Court No. 512, Fifth Floor,
 Rouse Avenue District Court,
 Delhi

SI No	CNR No. and Cause title	Nature - Whether State case, complaint case or closure report	Penal statutes involved	No. of accused	Whether accused is sitting or former MP/MLA	Date of institution	Date of taking cognizance
6	DLCT11-000839-2019 DOE VS Karti P. Chidambaram (Related to Aircel Maxis Case) ECIR/05/DZ/2012 Ct. Case No. 18/2019	Complaint case ED (2G Spectrum Case)	Sec- 2(1)(y) of PMLA Act	14	Sitting MP	13.06.18	27.11.21

Date of Framing of Charge s	Present Stage	Detail of prosecution witnesses			Statement of accused - Whether recorded or not	Detail of defence witnesses		Date since when matter has been posted for final arguments	Whether there is any stay of proceedings ordered by superior court, if yes give detail	Whether any interim orders are existing in the matters	Expected date of disposal of case
		Witnesses cited	Witnesses dropped	Witnesses examined		Defence witnesses cited	Defence witnesses examined				
Charge is yet to be framed	Matter is fixed for the arguments on the pending misc. applications and on the point of charge.	61 Main-21 Supp-1-40	N/A	N/A	N/A	N/A	N/A	N/A	-Yes- Vide order dated 20.11.2024 passed by Hon'ble Delhi High Court in CrI.M.C. 8996/2024, the proceedings before this Court were ordered to be stayed till the next date of hearing before Hon'ble Delhi High Court, against the Order of taking cognizance of Ld. Predecessor Court dated 27.11.2021. The next date of hearing before Hon'ble Delhi High Court was 22.01.2025, followed by 19.03.2025 and now it is listed on 13.08.2025. The interim orders have been directed to continue in the orders dated 22.01.2025, 19.03.2025 as well as 13.08.2025 till 29.01.2026.	-Yes-	This case also involves file running into approximately 12, 700 pages, therefore, presently the expected date of disposal can not be given in the case.

Special Judge (PC Act) (CBI)-09
(MFs / MLAs Cases)
Court No. 512, Fifth Floor,
Rouse Avenue District Court
New Delhi

Note:- In terms of order dated 21.12.2023 passed by the Hon'ble High Court of Delhi in W.P. (Criminal) No. 1542/2020 titled " Court on its own motion vs. Union of India & Ors." below mentioned points have been added.

Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
<p>(Matter was not listed in this month)</p> <p># On Previous date of hearing 04.06.2025 :-</p> <p>1. Vide order dated 20.11.2024 passed by Hon'ble Delhi High Court in CrI.M.C. 8996/2024, the proceedings before this Court were ordered to be stayed till the next date of hearing before Hon'ble Delhi High Court, against the Order of taking cognizance of Ld. Predecessor Court dated 27.11.2021. The next date of hearing before Hon'ble Delhi High Court was 22.01.2025, followed by 19.03.2025 and now it is listed on 13.08.2025. The interim orders have been directed to continue in the orders dated 22.01.2025 as well as 19.03.2025, till 13.08.2025.</p> <p>Accordingly matter was adjourned for 16.09.2025.</p> <p>Note:- 03 IAs were disposed of in this month (August).</p>	—	<p>The order dated 27.11.2024 passed by this court whereby cognizance of the offences was taken by the court has been challenged by A-6 before the Hon'ble High Court. The Proceedings before this court were ordered to be stayed till next date of hearing, and the next date of hearing in the Hon'ble HC is 13.08.2025. Also, this case involves several thousand pages and is a voluminous file relating to 2G spectrum case. Also Documents of this file comprises of approximately 12,700 pages.</p>

दिग्विनय सिंह
DIG VINAY SINGH
Special Judge (PC Act) (CBI)-09
(MPs / MLAs Cases)
Court No. 512, Fifth Floor,
Bansa Avenue District Court,
New Delhi

SI No	CNR No. and Cause title	Nature - Whether State case, complaint case or closure report	Penal statutes involved	No. of accused	Whether accused is sitting or former MP/MLA	Date of institution New Delhi	Date of taking cognizance
7	DLCT11-00538-2022 CC – 53/2022 CBI vs Amanatullah Khan & Ors.	CBI-PC Act	IPC-120B PC Act-13(2) r/w 13(1)(d)	11	Sitting MLA (Amanatullah Khan)	01.09.2022	03.11.2022

Date of Framing of Charges	Present Stage	Detail of prosecution witnesses			Statement of accused - Whether recorded or not	Detail of defence witnesses		Date since when matter has been posted for final arguments	Whether there is any stay of proceedings ordered by superior court, if yes give detail	Whether any interim orders are existing in the matters	Expected date of disposal of case
		Witness cited	Witnesses dropped	Witnesses examined		Defence witnesses cited	Defence witnesses examined				
Charge yet to be framed	Prosecution Evidence	98 Main-68 Suppl. - 30	N/A	N/A	N/A	N/A	N/A	N/A	-No-	-No-	# Disposal within two years after framing of charge. Documents of this file comprises of approximately 10,000 pages.

दिग्विजय सिंह
DIG VINAY SINGH
S. JUDGE (FC Act) (CBI)-09
(MPs / MLAs Cases)
Court No. 512, Fifth Floor,
Raj Bhawan, New Delhi

Note:- In terms of order dated 21.12.2023 passed by the Hon'ble High Court of Delhi in W.P. (Criminal) No. 1542/2020 titled "Court on its own motion vs. Union of India & Ors." below mentioned points have been added.

Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
<p># 21.08.2025 Examination in chief of PW1 recorded from 10:00 am to 1:20 pm and further chief deferred till 22.08.2025.</p> <p>#22.08.2025 Examination in chief of PW2 recorded, but cross-examination had to be deferred because lawyers were on strike and for that reason even PW1 could not be examined.</p> <p># 25.08.2025 No PW was present/lawyers were on strike.</p> <p>#26.08.2025 Lawyers were on strike and they were preventing appearance of even the Police Officials/witnesses. Matter is adjourned to 8, 9, 11, 12, 15 & 17 September, 2025 for PE.</p> <p>Note:- 01 IA was also disposed of.</p>	—	<p>This case is also voluminous pertaining to recruitment through unfair means in Delhi Waqf Board involving around 10,000 pages and also there are 11 accused persons which is causing delay in the matter.</p>

दिग्विनय सिंह
DIG VINAY SINGH
Special Judge (PC Act) (CBI)-09
(MPs / MLAs Cases)
Court No. 512, Fifth Floor,

SI No	CNR No. and Cause title	Nature - Whether State case, complaint case or closure report	Penal statutes involved	No. of accused	Whether accused is sitting or former MP/MLA	Date of Court	Date of taking cognizance
8	DLCT11-000578-2022 SC – 04/2022 State vs Sajjan Kumar (FIR-227 & 264/1992)	State Case	IPC- 147/148/149/153A/295/436/395/307/302/ 120B	1	Former MP	08.07.2022 (By Magistrate Court)	11.07.2022 (By Magistrate Court)

Date of Framing of Charges	Present Stage	Detail of prosecution witnesses			Statement of accused - Whether recorded or not	Detail of defence witnesses		Date since when matter has been posted for final arguments	Whether there is any stay of proceedings ordered by superior court, if yes give detail	Whether any interim orders are existing in the matters	Expected date of disposal of case
		Witnesses cited	Witnesses dropped	Witnesses examined		Defence witnesses cited	Defence witnesses examined				
23.08.23	# Defence Evidence	37	10	18	Yes	4 witnesses	3 witnesses	N/A	-No-	-No-	It is expected to be disposed of by the month of October 2025.

Special Judge (PC Act) (CBI)-05
(MPs / MLAs Cases)
Court No. 512, Fifth Floor,
Rouse Avenue District Court,

Note:- In terms of order dated 21.12.2023 passed by the Hon'ble High Court of Delhi in W.P. (Criminal) No. 1542/2020 titled " Court on its own motion vs. Union of India & Ors." below mentioned points have been added.

Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
# 12.08.2025. 4 defence witnesses were summoned for this date. 3 witnesses were present and all of them were examined. For rest of the evidence matter fixed for 02.09.2025.	Shortest possible dates are being given and DE shall be expedited followed by disposal of the matter by October 2025.	N/A

SI No	CNR No. and Cause title	Nature - Whether State case, complaint case or closure report	Penal statutes involved	No. of accused	Whether accused is sitting or former MP/MLA	Date of institution	Date of taking cognizance
9	DLCT11-000321-2020 SC - 02/2020 State vs Prakash Jarwal & Ors.	State Case	IPC-306/386/506/34	3	Sitting MLA (Prakash Jarwal)	07.11.2020	25.09.2020 (By Magistrate Court)

Date of Fram ing of Char ge	Present Stage	Detail of prosecution witnesses			Statement of accused - Whether recorded or not	Detail of defence witnesses		Date since when matter has been posted for final arguments	Whether there is any stay of proceedings ordered by superior court, if yes give detail	Whether any interim orders are existing in the matters	Expected date of disposal of case
		Witnesse s cited	Witness es dropped	Witness es examin ed		Defence witness es cited	Defence witnesses examined				
11.11. 21	Previous ordersheets indicate that 3 accused were convicted vide judgment dated 28.02.2024 and in one of the writ petitions preferred by convict no.3, his conviction was quashed by Hon'ble DHC, and the quashing petition of convict no.2 is pending under W.P. (Crl.) No. 2760/2024 with the next date of hearing on 26.08.2025 (after preponement by DHC from 27.10.2025). Vide order dated 11.08.2025 Hon'ble DHC directed that matter against convict no.2 be deferred by this Court till after the hearing of the matter before the High Court. Also, convict no.1 had to be exempted because of illness of his mother for today, and he also was stated to have preferred a similar petition in High Court, which is yet to be listed, therefore matter was adjourned for arguments on sentence on 09.09.2025.	77 (62+3+5+ 7)	6	64	Recorded	Nil	Nil	N/A	-No- Vide WP (Crl.) 2760/24, the conviction qua convict no.2 has been challenged and in the said writ petition the Trial Court Record was summoned physically and therefore this Court is unable to hear arguments on sentence qua convict no.1 & 2. And vide another writ petition the conviction/ proceedings qua convict no.3 already quashed.	-Yes-	Judgment in this case has already been passed as per the parcha yadasht, and as soon as the writ petition pending before Hon'ble DHC is decided, the final/ appropriate orders shall be passed. On 09.07.2025 this Court has ordered that this Court shall seek return of the physical judicial file so that arguments on sentence can be heard, if there is no stay of proceedings by the Hon'ble Appellate Court and the convict no. 1 & 2 have been accordingly directed to be prepared for arguments on the next date of hearing i.e. 11.08.2025.

Special Judge (P.C Act) (CBI)-09
(MPs / MLAs Cases)

Court No. 512, Fifth Floor,
Rajendra Avenue, District

Note:- In terms of order dated 21.12.2023 passed by the Hon'ble High Court of Delhi in W.P. (Criminal) No. 1542/2020 titled " Court on its own motion vs. Union of India & Ors." below mentioned points have been added.

Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
<p>#On 11.08.2025</p> <p>1. Previous ordersheets indicate that 3 accused were convicted vide judgment dated 28.02.2024 and in one of the writ petitions preferred by convict no.3, his conviction was quashed by Hon'ble DHC, and the quashing petition of conviction of convict no.2 is pending under W.P. (Crl.) No. 2760/2024 with the next date of hearing on 27.10.2025. On the last date of hearing the convicts were directed to be prepared for arguments on sentence, in case there is no stay. Upon it convict no.2 got his petition before Hon'ble High Court preponed, which is scheduled to be heard on 11.08.2025 itself. Also, convict no.1 had to be exempted because of illness for today and therefore matter was adjourned for arguments on sentence on 20.08.2025.</p> <p># 20.08.2025</p> <p>Previous ordersheets indicate that 3 accused were convicted vide judgment dated 28.02.2024 and in one of the writ petitions preferred by convict no.3, his conviction was quashed by Hon'ble DHC, and the quashing petition of convict no.2 is pending under W.P. (Crl.) No. 2760/2024 with the next date of hearing on 26.08.2025 (after preponement by DHC from 27.10.2025). Vide order dated 11.08.2025 Hon'ble DHC directed that matter against convict no.2 be deferred by this Court till after the hearing of the matter before the High Court. Also, convict no.1 had to be exempted because of illness of his mother for today, and he also was stated to have preferred a similar petition in High Court, which is yet to be listed, therefore matter was adjourned for arguments on sentence on 09.09.2025.</p>	-	Vide separate judgment announced on 28.02.2024, all three accused were held guilty and convicted. Physical record of this case has been requisitioned by the Hon'ble High Court in W.P. (Crl.) No. 2760/2024.

दिग्विनय सिंह
DIG VINAY SINGH
Special Judge (PC Act) (CBI)-09
(MPs / MLAs Cases)

SI No	CNR No. and Cause title	Nature - Whether State case, complaint case or closure report	Penal statutes involved	No. of accused	Whether accused is sitting or former MP/MLA	Date of institution	Date of taking cognizance
10	DLCT11-000733-2022 CBI/56/2022 CBI vs Kuldeep Singh & Ors. (RC-53(A)/2022)	CBI-PC Act	120B-IPC r/w 7, 7A & 8 OF PC Act-1988	23	-Yes-	25.11.2022	15.12.2022

Date of Framing of Charges	Present Stage	Detail of prosecution witnesses			Statement of accused - Whether recorded or not	Detail of defence witnesses		Date since when matter has been posted for final arguments	Whether there is any stay of proceedings ordered by superior court, if yes give detail	Whether any interim orders are existing in the matters	Expected date of disposal of case
		Witnesses cited	Witnesses dropped	Witnesses examined		Defence witnesses cited	Defence witnesses examined				
Charges yet to be framed	Matter is fixed for further proceedings/supply of deficient copies/ inspection of unrelieved upon documents, including digital devices some of which are presently with CFSL.	312 (Main-70 Supp-1-89 Supp-2-65 Suppl-3-45 Suppl-4-43)	N/A	N/A	N/A	N/A	N/A	N/A	-No-	-No-	- Fresh charge-sheet received on assignment only on 25.11.2022. - Expected date of disposal can not be given in the case at this stage, as the matter involves approximately 40,000 pages file and more than that un-relieved documents.

दिग्विजय सिंह
DIG VINAY SINGH
Special Judge (PC Act) (CBI)-09
(MPs / MLAs Cases)
Court No. 512, Fifth Floor,
Rajendra Nagar District Court,
New Delhi

Note:- In terms of order dated 21.12.2023 passed by the Hon'ble High Court of Delhi in W.P. (Criminal) No. 1542/2020 titled " Court on its own motion vs. Union of India & Ors." below mentioned points have been added.

Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
<p># On 29.08.2025:-</p> <p>Matter was listed for the compliance of the order dated 22.05.2025 of this court. The CBI in compliance of that order, filed an application bearing IA no. 108/2025, along with various annexures containing additional list of URDs, additional list of unrelieved statements, additional list of RUDs, lists of articles and list of additional relieved upon witnesses. Besides the application, one sealed envelope stated to be containing notices U/s 91, 160, 41A CrPC etc was also filed. Ld. Counsels for the accused persons sought time to file reply to the said application. Matter was accordingly adjourned for reply/arguments on the said application on 18.09.2025.</p> <p>Note :- 11 IAs and 02 Misc Applications were also disposed of.</p>	—	<p>The matter is still <i>at the stage of scrutiny of documents/compliance of provisions of section 207/208 CrPC</i> due to filing of multiple charge sheets/documents. The case is that of Delhi Excise Policy Matter, which involves documents running into approximately 40,000 pages, as also several thousand pages of unrelieved documents and digital documents involving size of the files running into several hundred TB, therefore, presently no specific timeline of disposal can be given.</p>

दिग्विजय सिंह
DIG VINAY SINGH
Special Judge (PC Act) (CBI)-09
(MPs / MLAs Cases)
Court No. 512, Fifth Floor,
Rouse Avenue District Court
New Delhi

SI No	CNR No. and Cause title	Nature - Whether State case, complaint case or closure report	Penal statutes involved	No. of accused	Whether accused is sitting or former MP/MLA	Date of institution	Date of taking cognizance
11	DLCT11-000747-2022 Ct Case – 31/2022 DoE vs Sameer Mahandru & Ors. (ECIR/HIU-II/14/2022)	Complaint case (ED)	U/s 44 r/w 45 OF PMLA & 3 & 4 PMLA-2002	40	One MLA & MP	26.11.2022	20.12.2022

Date of Framing of Charges	Present Stage	Detail of prosecution witnesses			Statement of accused - Whether recorded or not	Detail of defence witnesses		Date since when matter has been posted for final arguments	Whether there is any stay of proceedings ordered by superior court, if yes give detail	Whether any interim orders are existing in the matters	Expected date of disposal of case
		Witnesses cited	Witnesses dropped	Witnesses examined		Defence witnesses cited	Defence witnesses examined				
Charge is yet to be framed	Matter is fixed for consideration on pending applications/ proceedings/ supply of copies at the stage of Section 230 of BNSS	224 Main - 39 Supp 1- 69 Supp 2 - 19 Supp 3 - 9 Supp 4 - 26 Supp 5 - 9 Supp 6 – 44 Supp 7 – 3 Supp 8 - 6	N/A	N/A	N/A	N/A	N/A	N/A	Although there is no stay, but the order of this Court dated 09.10.2024 directing supply of copies of certain documents/ digital devices to the accused persons is challenged by DoE before Hon'ble DHC in CrI. MC no. 9490/2024, wherein vide order dated 21.03.2025 Hon'ble HC directed adjournment of hearing fixed in this Court till after a date fixed before DHC and the interim order was continued on 28.08.2025 till 09.10.2025.	-Yes-	This PMLA complaint relates to Delhi Excise Policy offence, involving several thousand pages running into more than 33,500 pages and 8 supplementary complaints have been received between 22.08.2022 to 28.06.2024. The digital data also runs into several hundred TB, and the case involves 40 accused, and therefore, expected date of disposal can not be given in the case at this stage.

विनायक सिंह
DIG VINAY SINGH
Special Judge (PC Act) (CBI)-03
(MPs / MLAs Cases)

Court No. 512, Fifth Floor,
Rouse Avenue District Court,
New Delhi

Note:- In terms of order dated 21.12.2023 passed by the Hon'ble High Court of Delhi in W.P. (Criminal) No. 1542/2020 titled " Court on its own motion vs. Union of India & Ors." below mentioned prints have been added.

Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
<p># 08.08.2025</p> <p>1. As per order dated 21.03.2025 and 05.05.2025 of Hon'ble DHC in CrI. MC no. 9490/2024, the matter had to be adjourned because of pendency of the petition preferred by DoE against the order directing DoE to supply copies to the accused. Matter is therefore adjourned to 04.09.2025.</p> <p>Note :- 05 IAs and 03 Misc Applications were also disposed of.</p>	--	<p>1. The matter is still <i>at the stage of scrutiny of documents/compliance of provisions of section 207/208 CrPC</i> due to filing of multiple complaints/documents. Inspections of unrelieved upon documents/statements are also underway, which involves more than 40,000 pages, and there are 40 accused persons with multiple supplementary complaints received from time to time, which is causing delay.</p> <p>2. DoE has preferred a petition bearing no. CrI. M. C. 9490/2024 & CrI. M. A. 36510/2024 before Hon'ble High Court seeking quashing the order dated 09.10.2024 passed by this court directing petitioner/DoE to furnish digital/scan copies of unrelieved upon documents/digital devices to the respondents.</p> <p>Also, Documents of this file comprises of approximately 33,500 pages.</p>

SI No	CNR No. and Cause title	Nature - Whether State case, complaint case or closure report	Penal statutes involved	No. of accused	Whether accused is sitting for trial MP/MLA	Date of institution	Date of taking cognizance
12	DLCT11-000085-2024 DoE vs Karti P. Chidambaram & Ors. (Ct. Case – 5/2024)	Complaint Case-PMLA	U/s 45 r/w 44 PMLA and 3 & 4 PMLA	08	Sitting MP (Karti P. Chidambaram)	25.01.2024	19.03.2024

Date of Framing of Charges	Present Stage	Detail of prosecution witnesses			Statement of accused - Whether recorded or not	Detail of defence witnesses		Date since when matter has been posted for final arguments	Whether there is any stay of proceedings ordered by superior court, if yes give detail	Whether any interim orders are existing in the matters	Expected date of disposal of case
		Witnesses cited	Witnesses dropped	Witnesses examined		Defence witnesses cited	Defence witnesses examined				
Charge yet to be framed	The matter is fixed for arguments on the point of framing of charge, however, the proceedings are stayed by Hon'ble DHC	41	N/A	N/A	N/A	N/A	N/A	N/A	Vide order dated 09.04.2025 in CrI.M.C. 2373 & 2374/2025 and CrI. M.A. No. 10684 & 10686/2025, Hon'ble Delhi High Court directed deferment of hearing on the point of charge by this Court to a subsequent date fixed by Hon'ble Delhi High Court. The next date of hearing before Hon'ble Delhi High Court was 29.05.2025, wherein the interim order is directed to continue and the next date now fixed before Hon'ble Delhi High Court is 11.09.2025.	Yes	# Prosecution Complaint assigned only on 25.01.2024. # This case also involves file running into approximately 5800 pages, therefore, presently the expected date of disposal can not be given in the case.

विनय सिंह
DIG VINAY SINGH
Special Judge (PC Act) (CBI)-09
(MPs / MLAs Cases)
Court No. 512, Fifth Floor,
B-202, Arjun Nagar District Court,
New Delhi

Note:- In terms of order dated 21.12.2023 passed by the Hon'ble High Court of Delhi in W.P. (Criminal) No. 1542/2020 titled " Court on its own motion vs. Union of India & Ors." below mentioned points have been added.

Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
<p><i>(Matter was not listed in this month)</i></p> <p>#On previous date of hearing i.e. 15.04.2025:</p> <p>1. Vide order dated 09.04.2025 in CrI.M.C. 2373 & 2374/2025 and CrI. M.A. No. 10684 & 10686/2025, Hon'ble Delhi High Court directed deferment of hearing on the point of charge by this Court to a subsequent date fixed by Hon'ble Delhi High Court. The next date of hearing before Hon'ble Delhi High Court was 29.05.2025, wherein the interim order is directed to continue and the next date now fixed before Hon'ble Delhi High Court is 11.09.2025.</p> <p>Accordingly matter was adjourned for 16.09.2025.</p>	--	Documents of this file comprises of approximately 5800 pages.

SI No	CNR No. and Cause title	Nature - Whether State case, complaint case or closure report	Penal statutes involved	No. of accused	Whether accused is sitting or former MP/MLA	Date of institution	Date of taking cognizance
13	DLCT11-000937-2024 CBI vs. S. Bhaskararaman & Ors. (CBI-118/2024)	CBI-PC Act	120B r/w 204/420/471 r/w 468/477A IPC & 8,9 of PC Act	08	Sitting MP	01.10.2024	06.02.2025

Date of Framing of Charges	Present Stage	Detail of prosecution witnesses			Statement of accused - Whether recorded or not	Detail of defence witnesses		Date since when matter has been posted for final arguments	Whether there is any stay of proceedings ordered by superior court, if yes give detail	Whether any interim orders are existing in the matters	Expected date of disposal of case
		Witnesses cited	Witnesses dropped	Witnesses examined		Defence witnesses cited	Defence witnesses examined				
Charge yet to be framed	After compliance of Section 230 of BNSS, matter is now posted for arguments on charge.	113	N/A	N/A	N/A	N/A	N/A	N/A	-No-	-No-	<p># Fresh Charge-sheet filed only on 01.10.2024. One of the accused who is located outstation is still to be served with the summons, which is likely to take time.</p> <p># Expected date of disposal can not be given in the case at this stage.</p> <p># Documents of this file comprises of approximately 16,000 pages.</p>

विनय सिंग
DIG VINAY SINGH
Special Judge (PC Act) (CEI)-08
(MPs / MLAs Cases)
Court No. 512, Fifth Floor,
Rouse Avenue District Court,
New Delhi

Note:- In terms of order dated 21.12.2023 passed by the Hon'ble High Court of Delhi in W.P. (Criminal) No. 1542/2020 titled " Court on its own motion vs. Union of India & Ors." below mentioned points have been added.

Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
<p># 27.08.2025:-</p> <p>1. Matter could not be heard on the point of charge as the lawyers were on strike and striking lawyers were not allowing the Advocates to physically appear and also Senior Advocate who is to argue the matter was not available and adjournment was sought on the ground that the matter is voluminous in which physical documents are to be pointed out during arguments and the Advocates want to argue the matter physically. The matter was adjourned to 15, 19 & 20 of September, 2025 for entire arguments on charge.</p> <p>Note:- 02 IAs were also disposed of.</p>	--	Documents of this file comprises of approximately 16,000 pages.

दिग्विनय सिंह
DIG VINAY SINGH (Act) (CBI)-09
S. 100 / MLAs Cases
Court No. 512, Fifth Floor,
Purana Qila District Court,
New Delhi

SI No	CNR No. and Cause title	Nature - Whether State case, complaint case or closure report	Penal statutes involved	No. of accused	Whether accused is sitting or former MP/MLA	Date of institution	Date of taking cognizance
14	DLCT11-001235-2024 DoE vs. V.N. Dhoot & Ors. (Ct. Case 32/2024)	ED Complaint	U/s 3 & 4 of PMLA	--	R.N. Dhoot Former MP	19.12.2024	--

Date of Framing of Charges	Present Stage	Detail of prosecution witnesses			Statement of accused - Whether recorded or not	Detail of defence witnesses		Date since when matter has been posted for final arguments	Whether there is any stay of proceedings ordered by superior court, if yes give detail	Whether any interim orders are existing in the matters	Expected date of disposal of case
		Witnesses cited	Witnesses dropped	Witnesses examined		Defence witnesses cited	Defence witnesses examined				
Charge yet to be framed	Matter is fixed for further misc. proceedings after notice in terms of Section 223 of BNSS has been issued to the proposed accused/entities before taking cognizance, and 4 out of 13 proposed accused were served and remaining are to be served, being foreign entities.	105	N/A	N/A	N/A	N/A	N/A	N/A	-No-	-No-	Documents of this file comprises of approximately 49,000 pages and part investigation is still pending by DoE qua overseas transactions, which is likely to take substantial time to get completed, and therefore expected date of disposal can not be given in the case at this stage.

विनय सिंह
DIG VINAY SINGH
Special Judge (PC Act) (CBI)-03
(MPs / MLAs Cases)
Court No. 512, Fifth Floor,
Rouse Avenue District Court.

Note:- In terms of order dated 21.12.2023 passed by the Hon'ble High Court of Delhi in W.P. (Criminal) No. 1542/2020 titled " Court on its own motion vs. Union of India & Ors." below mentioned points have been added.

Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
# On 18.08.2025 Matter is fixed for further misc. proceedings after notice in terms of Section 223 of BNSS has been issued to the proposed accused/ entities before taking cognizance, and 4 out of 13 proposed accused were served and remaining are to be served, being foreign entities. Matter is now fixed for 10.09.2025 .	--	Documents of this file comprises of approximately 49,000 pages and part investigation is still pending by DoE qua overseas transactions, which is likely to take substantial time to get completed.

SI No	CNR No. and Cause title	Nature - Whether State case, complaint case or closure report	Penal statutes involved	No. of accused	Whether accused is sitting or former MP/MLA	Date of institution of case	Date of taking cognizance
15	DLCT11-001272-2024 SC-01/2025 State vs. Ritik @ Peter	State Case	U/s 3 and 4 MCOCA	9	Former MLA (Naresh Balyan)	26.12.2024	24.02.2025

Date of Framing of Charge s	Present Stage	Detail of prosecution witnesses			State- ment of accused - Whether recorde d or not	Detail of defence witnesses		Date since when matter has been posted for final arguments	Whether there is any stay of proceedings ordered by superior court, if yes give detail	Whether any interim orders are existing in the matters	Expected date of disposal of case
		Witnesses cited	Witnesse s dropped	Witnesses examined		Defence witnesses cited	Defence witnesses examined				
Charge yet to be framed	Scrutiny of document s/ considera tion of charge	166 Main -38 Supp 1- 23 Supp 2-105 Supp 3 - 18	N/A	N/A	N/A	N/A	N/A	N/A	-No-	-No-	# Fresh Charge-sheet filed only on 26.12.2024 # Supplementary Charge-sheet-1 filed on 24.02.2025 #Second supplementary chargsheet filed on 01.05.2025. # Third supplementary chargesheet filed on 14.07.2025. There is one more accused who has been recently arrested and against whom supplementary chargesheet is likely to be filed within 2 months which shall further require supply of copies/ the stage of scrutiny and thereafter only charges can be heard. It may be made clear here that the offence under MCOCA, by the very nature of offence requires safety of witnesses and identity of some of the witnesses is protected and therefore it would be in the interest of the witness and his safety that their evidence is recorded in one go instead of being recorded repeatedly qua different accused. # The case is of MCOCA involving several witnesses and voluminous file, therefore, at present expected date of disposal can not be given. Documents of this file comprises of approximately 3500 pages.

दिग्विजय सिंह
DIG VINAY SINGH
Special Judge (P.C. Act) (CBI)-09
(MPs / MLAs Cases)
Court No. 512, Fifth Floor,
Pusa Avenue District Court,
New Delhi

Note:- In terms of order dated 21.12.2023 passed by the Hon'ble High Court of Delhi in W.P. (Criminal) No. 1542/2020 titled " Court on its own motion vs. Union of India & Ors." below mentioned points have been added.

Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
<p>#05.08.2025 The copies supplied to the accused persons were stated to be complete. Matter adjourned to 13.08.2025 for arguments on an application filed by A-4 seeking supply of list of URD, followed by arguments on charge on 23.08.2025.</p> <p>#13.08.2025 Arguments on application qua unrelid documents heard and reserved for orders. Time sought by the Investigating Agency to prepare list. Meanwhile 2 more IAs were filed, out of which one was disposed off and qua another report from Jail Superintendent is sought for the next date of hearing.</p> <p>#23.08.2025 Lawyers were on strike, and time sought by State to place on record list of unrelid documents, which is mandatory to be supplied before the stage of charge and supplementary charge-sheet of one more accused is in the process of being received shortly, therefore matter was adjourned to 06.09.2025.</p> <p>Note:- 07 IAs were also disposed of.</p>	<p>--</p>	<p>The case is of MCOCA and at present there are 8 accused in custody and the file runs into few thousand pages and there are number of witnesses. Also, besides already filed two supplementary chargesheets, two more supplementary chargesheets are likely to be filed shortly and thereafter only the case can progress. Also, documents of this file comprises of approximately 3400 pages.</p>

SI No	CNR No. and Cause title	Nature - Whether State case, complaint case or closure report	Penal statutes involved	No. of accused	Whether accused is sitting or former MP/MLA	Date of institution	Date of taking cognizance
16	DLCT11-000296-2025 Crl. No. 14/2025 State vs. Mohammad Ilyas & Ors.	Crl. Revision against order of Ld. ACJM, ordering further investigation in a matter	438/440 BNSS	—	2 proposed accused are sitting MLA and one is former MP	08.04.2025	N/A

Date of Framing of Charges	Present Stage	Detail of prosecution witnesses			Statement of accused - Whether recorded or not	Detail of defence witnesses		Date since when matter has been posted for final arguments	Whether there is any stay of proceedings ordered by superior court, if yes give detail	Whether any interim orders are existing in the matters	Expected date of disposal of case
		Witnesses cited	Witnesses dropped	Witnesses examined		Defence witnesses cited	Defence witnesses examined				
N/A	For arguments on petition for 24.09.2025 and 25.09.2025.	N/A	N/A	N/A	N/A	N/A	N/A	N/A	-No-	-No-	# Fresh Crl. Revision assigned only on 09.04.2025 # One of the respondents remains to be served at his new outstation address and once he is served, within 06 Months of service the revision shall be disposed off.

दिग्विनय सिंह
DIG VINAY SINGH
Special Judge (PC Act) (CBI)-09
(IMPS / MLAs Cases)
Court No. 512, Fifth Floor,
Rajiv Gandhi Avenue District Court,
New Delhi

Note:- In terms of order dated 21.12.2023, passed by the Hon'ble High Court of Delhi in W.P. (Criminal) No. 1542/2020 titled " Court on its own motion vs. Union of India & Ors." below mentioned points have been added.

Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
# On 30.08.2025. Ld. Presiding Officer was on leave. Matter was put up before Ld. Link Officer. Reply on behalf of R-7 was filed to the revision petition and R-5 submitted that he did not intend to file any reply. Matter was accordingly adjourned for arguments on 24.09.2025 and 25.09.2025 (02:00 PM).	--	--

SI No	CNR No. and Cause title	Nature - Whether State case, complaint case or closure report	Penal statutes involved	No. of accused	Whether accused is sitting or former MP/MLA	Date of institution	Date of taking cognizance
17	DLCT11-000297-2025 Crl. No. 15/2025 Kapil Mishra vs. State of NCT of Delhi & Anr.	Crl. Revision	438/440 BNSS	—	Sitting MLA	08.04.2025	—

Date of Framing of Charges	Present Stage	Detail of prosecution witnesses			Statement of accused - Whether recorded or not	Detail of defence witnesses		Date since when matter has been posted for final arguments	Whether there is any stay of proceedings ordered by superior court, if yes give detail	Whether any interim orders are existing in the matters	Expected date of disposal of case
		Witnesses cited	Witnesses dropped	Witnesses examined		Defence witnesses cited	Defence witnesses examined				
N/A	Matter is now listed for arguments on 24.09.2025 and 25.09.2025 with connected revision.	N/A	N/A	N/A	N/A	N/A	N/A	N/A	-No-	-No-	# Fresh Crl. Revision assigned only on 08.04.2025. # In the connected revision, one of the respondents remains to be served at his new outstation address and once he is served, within 06 Months of service the revision shall be disposed off.

दिग्विजय सिंह
DIG VINAY SINGH

Joint Director (PC Act) (CBI)-09
P.S./MLAs Cases)
Court No. 512, Fifth Floor,
Rouse Avenue District Court,
Delhi

Note:- In terms of order dated 21.12.2023 passed by the Hon'ble High Court of Delhi in W.P. (Criminal) No. 1542/2020 titled " Court on its own motion vs. Union of India & Ors." below mentioned points have been added.

Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
# On 30.08.2025. Ld. Presiding Officer was on leave. Matter was put up before Ld. Link Officer On joint request, matter was listed for arguments on 24.09.2025 and 25.09.2025 (02:00 PM) with connected revision.	--	--

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4/9/25

MONTHLY PROGRESS REPORT OF COURT DEALING WITH CASES AGAINST MPs AND MLAs
REPORT FOR THE MONTH OF AUGUST, 2025

(Letter No. MP/MLAs/RADC/Gaz./2020/E-22388-22393 dated 24th November, 2020.)

जितेन्द्र सिंह
JITENDRA SINGH
विशेष न्यायाधीश (भ्रष्टाचार निवारण अधिनियम) (पी.सी.आई.)-23
Spl. Judge (PC-Act) (CBI)-23
(एम. पी. / एम. एल. ए. के. के. सी.)
(MPs/MLAs Cases)
न्यायालय संख्या 612, छठी मंजिल
Court No. 612, 6th Floor
राऊज एवेन्यू न्यायालय परिसर, नई दिल्ली
Rouse Avenue Court Complex, New Delhi

1. Name of the Presiding Officer : **SH. JITENDRA SINGH**
2. Designation : **Special Judge (PC- Act), (CBI)-23, (MPs/MLAs Cases), Rouse Avenue District Court, New Delhi.**
3. Date since posted in the court: **26.10.2024 (F/N)**
4. Total number of cases pending on the first day of the month : **25**
5. Number of cases disposed in the month with detail i.e. conviction, acquittal, Anticipatory Bail, dismissed, **Criminal Revision**, acceptance of closure report, Misc.DJ/ASJ etc. : **02**
6. Number of cases received by transfer : **Nil**
7. Number of cases pending on the last day of the month : **25**
8. Number of cases instituted in this month : **02**

(Jitendra Singh)
Ld. Special Judge, (PC Act), (CBI)-23, (MPs/MLAs CASES)
Rouse Avenue District Court, New Delhi
Special Judge (PC Act) (CBI)-23
(MPs/MLAs Cases)
Rouse Avenue District Court
New Delhi

**COURT OF SH. JITENDRA SINGH, SPECIAL JUDGE (PC-ACT), (CBI) 23, (MPs/MLAs CASES),
COURT NO 612, ROUSE AVENUE DISTRICT COURT, NEW DELHI
REPORT FOR THE MONTH OF AUGUST, 2025**

No	CNR No. and Cause title	Nature - Whether State case, complaint case or closure report	Penal statutes involved	No. of Accused	Whether accused is sitting or former MP/MLA	Date of institution	Date of taking cognizance	Date of Framing of Charges	Present Stage	Detail of prosecution witnesses			Statement of accused - Whether recorded or not	Detail of defence witnesses		Date since when matter has been posted for final arguments	Whether there is any stay of proceedings ordered by superior court, if yes give detail	Whether any interim orders are existing in the matter	Expected date of disposal of case	A short summary of work done in the said case(s) during the month	The Action Plan formulated and the steps taken for expeditious disposal of the said case(s)	The Specific reasons, if any causing delay in disposal of the said case(s)
										Witnesses cited	Witnesses dropped	Witnesses examined		Defence witnesses cited	Defence witnesses examined							
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)	(12)	(13)	(14)	(15)	(16)	(17)	(18)	(19)	(20)	(21)	(22)	(23)
1	Case No. CBI/259/2019 DLCT11-001038-2019 CBI Vs Suresh Kalmadi	Complaint case CBI	Sec 120B r/w 420, 468, 471 & IPC 13(2) r/w 13(1)(d) PC Act	11	Former MP/Minister	20.05.2011	23.05.2011	04.02.2013	Prosecution Evidence	83	7	66	Not Recorded	List of witnesses not filed	-	-	No	No	February, 2026	1. Arguments on the application moved by A-9 seeking permission to travel outside the territorial jurisdiction were heard. The applicant was permitted to remain beyond the territorial limits of Delhi and was permitted to appear through VC on the next date. The matter was fixed for further arguments on 30.08.2025. 2. PW-66/IO was cross examined on 11.08.2025, 12.08.2025 and discharged on behalf of A-1. His cross examination was deferred as the Ld. Counsel for A-1 had to attend an urgent hearing before the Hon'ble High Court of Delhi. 3. The matter is listed for cross examination of PW-66/IO on behalf of A-2 on 01.09.2025, 02.09.2025, 03.09.2025 and 04.09.2025. 4. An application was moved by A-3 seeking appropriate directions to the	1. Short dates are being given. 2. Efforts are being made to examine the witnesses on the same day and dispose off miscellaneous applications expeditiously.	1. There are 11 accused and 83 Prosecution witnesses. 2. The record is voluminous.

Special Judge (PC Act) (CBI)-23
(MPs/MLAs Cases)
Rouse Avenue District Court
New Delhi

7																			Passport Authority for renewal/issuance of Passport, the same was allowed and disposed of on 20.08.2025.			
																			5. The application was moved on behalf of A-9, seeking extension of permission to remain beyond the territorial limits of Delhi till 30.11.2025. Accordingly, ad-interim relief was granted to A-9 till 23.09.2025. Ld. SPP for CBI sought time to file the reply to the said application. The case was listed for reply and arguments on 23.09.2025.			
2	Case No. CBI/ 261/2019 DLCT11-001042-2019 CBI Vs A. Krishna Reddy	U/s 174 IPC	U/s 174 IPC	1	Individual	08.11.2011	08.11.2011	26.03.2012	Judgement	2	Nil	2	Recorded	List of Witnesses not Filed	-	-	Stayed by the Hon'ble Supreme Court of India vide order dated 06.11.2017 in SLP(Cr) 3742/17, A. Krishna Reddy Vs CBI	Yes	Within a month of the Vacation of stay	1. The pronouncement of judgment has been stayed by the Hon'ble Supreme Court of India vide order dated 06.11.2027 in SLP (Cr.) No. 003742/2017 and the said stay continues to operate. 2. The matter was tentatively listed before the Hon'ble Supreme Court of India on 12.08.2025. However, it could not be taken up on that date. Accordingly, the case is listed for further proceedings on 27.09.2025.	Dates are being given as per the tentative listing before the Hon'ble Supreme Court of India	The pronouncement of judgment has been stayed by the Hon'ble Supreme Court of India vide order dated 06.11.2017 in SLP(Cr) 3742/17, A. Krishna Reddy Vs CBI
3	Case No. CBI/ 262/2019 DLCT11-001044-2019 CBI Vs Purshotamm Dev Arya Etc	CBI	174A IPC	2	Individual	08.11.2011	08.11.2011	26.03.2012	Judgement	2	Nil	2	Recorded	3	3	-	Stayed by the Hon'ble Supreme Court of India vide order dated 06.11.2017 in SLP(Cr) 3626/17, Purshottam Dev Arya Vs CBI.	Yes	Within a month of the Vacation of stay	1. The pronouncement of judgment has been stayed by the Hon'ble Supreme Court of India vide order dated 06.11.2027 in SLP (Cr.) No. 3626/2017 and the said stay continues to operate. 2. The matter was tentatively listed before the Hon'ble Supreme Court on 12.08.2025. However, it could not be taken up on that date. Accordingly, the case is listed for further proceedings on 27.09.2025.	Dates are being given as per the tentative listing before the Hon'ble Supreme Court of India	The pronouncement of judgment has been stayed by the Hon'ble Supreme Court of India vide order dated 06.11.2017 in SLP(Cr) 3626/17, Purshottam Dev Arya Vs CBI.

4	Case No. CLOR/01/2019/ DLCT11-000187-2019 CBI Vs Maneka Gandhi	Closure Report	120B, 420 IPC & 13(2) r/w 13(1)(d) of PC Act	3	Former MP/Minister	30.05.2013	Yet to be taken.	Vide Order Dtd 04.02.20 CBI directed to further investigation.	Further Investigation	42	--	--	Not	List of Witnesses not filed	-	-	Stayed by the Hon'ble High Court of Delhi vide order dt 20.11.2020 in CrI. MC No.2250/2020, CrI. M. A No 16013/2020 & CrI. M.A. 5336/2021, Maneka Gandhi vs CBI	Yes	Depending upon the outcome of the pending petition	1. The Hon'ble High Court of Delhi has continued the interim order in CrI. MC No. 2250/2020, Maneka Gandhi Vs CBI. The matter is tentatively listed before the Hon'ble High Court of Delhi on 01.09.2025. 2. Accordingly, the matter is listed for further proceedings on 08.09.2025.	Dates are being given as per the tentative listing before the Hon'ble High Court of Delhi.	Stayed by the Hon'ble High Court of Delhi vide order dated 20.11.2020 in CrI. MC No. 2250/2020, CrI. M. A No 16013/2020 & CrI. M.A. 5336/2021, Maneka Gandhi Vs CBI
5	Case No. CBI/ 113/2019 DLCT11-000504-2019 CBI Vs Abhay Singh Chautala	CBI	U/S 13(2) r/w 13(1)(e) of PC Act r/w sec 109 IPC	1	Former MLA	24.12.09	02.02.10	18.07.11	Recording of Statement of Accused	254	Nil	206	-	List of Witnesses not filed	-	-	No	No	January, 2026	Part draft questionnaire under section 313 Cr.P.C. has been prepared. Matter is listed for recording of statement of accused u/s 313 Cr.P.C. on 03.09.2025.	1.Short dates are being given. 2. Efforts are being made to examine the witnesses on the same day and dispose off miscellaneous applications expeditiously.	1.There are 254 Prosecution witnesses cited. 2. The prosecution has examined a total number of 206 witnesses and the Cross examination of the witnesses was lengthy and time consuming. 3. The record is voluminous.
6	Case No. CT/ 29/2019 DLCT11-001050-2019 DOE Vs A. K. Reddy	Ct. Case PMLA	U/S 3 & 4 PMLA Act	2	Individual	14.08.18	27.09.18	06.10.21	Prosecution Evidence	24	02	19	Not recorded	List of Witnesses not filed	-	-	No	No	February, 2026	1. PW-20/Assistant Director was partly examined in chief, his cross examination was deferred as the Ld. main counsel was unable to attend the court due to his urgent appearance before the Hon'ble High Court of Punjab and Haryana at Chandigarh. 2. The case is now listed for cross examination of PW-20 on 20.09.2025 and 22.09.2025.	1. Short dates are being given. 2. Efforts are being made to examine the witnesses on the same day and dispose off miscellaneous applications expeditiously. 3.The parties/ counsels have been asked to cooperate in the expeditious disposal of the case.	1.There are 40 Prosecution witnesses cited. 2. The Cross examination of the witnesses are lengthy and time consuming. 3. The record is voluminous.


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7	Case No. SC/11/2019 DLCT11-001001-2019 State V/S Dr. Chattar Pal Lodha	State Case	U/S 7/8/12/13 IPC Act r/w 120B IPC	11	Former MP	03.04.19	06.07.09	07.12.17	PE	30	1	30	-	List of Witnesses not filed	-	-	Stayed by the Hon'ble High Court of Delhi vide order dated 21.11.2023 in W.P. (CRL.) No. 925/2022 and CRL. M.A. 23333/2022, Anirudha Bahal vs State	Yes	(Within 04 months of disposal of the petition)	Proceedings in the matter have been stayed by the Hon'ble High Court of Delhi vide orders dated 27.04.2022 and 21.11.2023 in W.P.(CRL.) No. 925/2022, Crl. M.A No. 7825/2022 and CRL. M.A 23333/2022, Anirudha Bahal vs. State for 07.11.2025. Accordingly, the matter was adjourned to 15.11.2025 for further proceedings.	Dates are being given as per the tentative listing before the Hon'ble High Court of Delhi.	Stayed by the Hon'ble High Court of Delhi vide order dated 27.04.2022 and 21.11.2023 in W.P.(CRL.) No. 925/2022, Crl. M.A No. 7825/2022 and CRL. M.A 23333/2022, Anirudha Bahal vs State
8	Case No. CT. CASE 17/2021 DLCT11-000246-2021 DOE V/S Amarendra Dhari Singh & Ors.	PMLA Case	U/S 3 & 4 PMLA Act	6	MP	11.08.2021	07.08.2021	-	Arguments on charge	14	-	-	-	List of witnesses not filed	-	-		No	January, 2026	1. Two misc. Applications moved by A-2 seeking permission to travel abroad were disposed off on 01.08.2025 and 27.08.2025. 2. An application was moved by A-7 seeking permission to travel abroad for a period of five months. Ld. SPP for ED sought time to file reply. The matter was listed for reply and arguments on 04.09.2025. 3. An application was moved by applicant Ankit Agarwal, seeking permission to travel abroad for a period of six months i.e. from 14.08.2025 to 14.02.2026. The said application was disposed of on 13.08.2025. 4. An application u/s 348 read with Section 94 of the BNSS, 2023 was filed by the ED, placing on record information received from the Swiss Authorities pursuant to the MLAT request, along with EMTEC pendrive. As the accused counsels could not appear due to the Bar strike, the matter is now listed for consideration on the aforesaid application and for rebuttal arguments on behalf of ED on 02.09.2025.	1. Short dates are being given. 2. Efforts are being made to dispose off misc. applications expeditiously. 3. The parties/ counsels have been asked to cooperate in the expeditious disposal of the case.	1. There are 06 accused persons. 2. Number of miscellaneous applications are being filed by the accused persons. 3. Many times, adjournments are being sought by the accused persons/counsel.

9	Case No. CC/55/2019 DLCT11-000279-2019 CBI Vs Ajay Singh Chautala	CBI	U/S 13(2) r/w 13(1)(e) of PC Act r/w sec 109 IPC	6	Former MP/ MLA	24.12..09 (RBT on 14.03.22)	02.02.10	20.09.11	Statement of accused	256	32 (une xami ned wtn ess inclu ding drop ped.	22 4	-	List of Wtn esses not filed	-	-	No	March, 2026	1. Part draft questionnaire u/s 313 Cr.P.C. have been prepared. Matter is listed for recording the statement of accused u/s 313 Cr.P.C. on 04.09.2025. 2. An application was moved on behalf of A-1, Ajay singh Chautala, seeking permission to travel abroad w.e.f. 02.10.2025 to 12.10.2025. Reply filed. Matter was adjourned due to strike by the Bar Association. Matter is listed for arguments on the same on 09.09.2025.	1. Short dates are being given. 2. Efforts are being made to examine the witnesses on the same day and dispose off miscellaneous applications expeditiously. 3.The parties/ counsels have been asked to cooperate in the expeditious disposal of the case.	1. There are 6 accused persons and 256 Prosecution witness cited. 2. The Cross examination of the witnesses are lengthy and time consuming. 3. The record is voluminous. 4. Many times the counsels for the accused seek adjournment on various grounds.	
10	Case NO. CT CASE /23/2022 DLCT11-000468-2022 DOE V/S Satyendra Kumar Jain & Ors	PMLA Case	U/S 3 &4 PMLA Act	10	MLA	27.07..22 (RBT on 23.09..22)	-	-	Argument on Charge	108	-	-	-	-	-	-	No	No	The direction issued by the Hon'ble High Court of Delhi, vide order dated 03.03.2025 in Crl. M.A. 9027/2024, Crl. M.A. 34540/2024 & Crl. M.A. 4971/2025 directing deferment of proceedings in the instant matter. 2. The matter is tentatively listed before the Hon'ble High Court of Delhi on 11.09.2025. Accordingly, the matter is fixed for further proceedings on 15.09.2025.	Direction has been issued by the Hon'ble High Court of Delhi, vide order dated 03.03.2025 in Crl. M.A. 9027/2024, Crl. M.A. 34540/2024 & Crl. M.A. 4971/2025 to defer the proceedings in the instant matter. The matter is tentatively listed before the Hon'ble High Court of Delhi on 11.09.2025.	1. There are 10 accused and 108 Prosecution witness cited. 2. The record is voluminous. 3. Number of Miscellaneous applications are being filed by the accused/counsel. 4. Many times the counsels for the accused seek adjournment on various grounds.	
11	Case No. CBI/257/2019 DLCT11-000989-2022 CBI V/S Satyendar Kumar Jain	CBI	U/S 13(2) r/w 13(1)(e) of PC Act r/w sec 109	6	MLA	03.12.2018 (RBT on 01.11.22)	-	-	Further Proceedings	81	-	-	-	-	-	-	No	Yes	December, 2025	1. Part arguments on the point of charge on behalf of CBI were heard. The matter is listed for remaining arguments on charge on behalf of CBI on 28.08.2025. The matter is	Short dates are being given.	1.Case was received by transfer on 11.11.2022. 2. There are 10 accused and 81 Prosecution witness cited.

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(MP/MLAs Cases)
Rouse Avenue District Court
New Delhi

			IPC																now listed for remaining arguments on charge on 23.09.2025.		3. The record is voluminous.	
12	Case No. CBI/96/2023 CBI Vs Jagdish Tytler DLCT11-000702-2023	CBI Case	U/Sec. 147/148/149/153 A/188/109/295/302/463 I	01	Former MP/Minister	RBT on 20.09.2023	26.07.2023	-	Prosecution Evidence	41	-	-	-	-	-	-	No	-	February, 2026	1. PW-13, PW-14 were examined in chief, cross examined and discharged on 04.08.2025 and 05.08.2025. 2. Matter is listed for Prosecution Evidence on 11.09.2025 and 16.09.2025.	Short dates are being given.	The record of the case is voluminous.
13	Case No. CBI/109/2023 CBI Vs PC Lallawmsanga DLCT11-000830-2023	CBI	U/s 120B,420,467,468,471 IPC & 13(2), 13(1)(D) PC ACT 1988	5	FORMER CMA - 2	06.12.2023			Arguments on charge	109	--	-	--	--	--	-	No	No	December, 2025	Arguments on behalf of all accused persons have been concluded. The case is listed for rebuttal arguments, if any, on 12.09.2025.	Short dates are being given.	Case was received by transfer on 06.12.2023.
14	Ct.Case No. CT/02/2024 DLCT11-000035-2024 DOE V/S Zeeshan Haider & Ors.	PMLA Case	U/s 44 read with section 45 of PMLA, 2002	05	Individual	09.01.2024	19.1.2024	-	Further proceedings	29	-	-	-	-	-	-	No	No	Hon'ble High Court of Delhi, vide order dated 21.03.2025, has continued the interim order in the Criminal Rev. Petition No. 1329/2024 and the matter is tentatively listed before the Hon'ble High Court on 18.12.2025	1. The Hon'ble High Court of Delhi vide its order dated 21.03.2025 extended the interim order (13.02.2025), in CrI. Rev. P. 1329/2024 and scheduled the matter for re-notification on 18.12.2025. Consequently, the matter was listed for 22.12.2025. 2. A Misc. application was moved on behalf of A-3 seeking extension of the permission granted vide order dated 09.04.2025, for travelling abroad for a period of six months w.e.f. 16.08.2025 to 10.02.2025. The said application was disposed of on 12.08.2025.	Hon'ble High Court of Delhi, vide order dated 21.03.2025, has continued the interim order in the Criminal Rev. Petition No.1329/2024 and the matter is tentatively listed before the Hon'ble High Court on 18.12.2025.	Case was received by assignment on 09.01.2024.


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15	CC NO. 107/2019 State Vs. Swati Maliwal CNR No. DLCT11- 000476-2019	State	U/s 13 (1)(d) & 120B IPC	04	Sitting MP of Rajya Sabha	21.12. 2016	18.01. 2017	08.12 .2022	Prosecution Evidence	20	-	7	Not reco rded	Not filed	-	-	-	-	March, 2026	1. PW- 5, PW- 6 and PW-7 were examined in chief, cross examined and discharged. 2. The matter was fixed for PE, however, the prosecution witness was discharged unexamined due to the ongoing strike by the legal fraternity. The case is fixed for prosecution evidence on 08.09.2025, and 09.09.2025.	Short dates are being given.	Case was received by transfer vide order dated 13.02.2024 of LD. Principal District & Sessions Judge-cum- Special Judge (PC Act) (CBI), RADC, New Delhi.
16	Misc. DJ ASJ Filing No. 35/2025 CNR No. DLCT11- 000075-2025 ED vs. OP Chautala	Misc. DJ/ASJ	-	-	EX- MLA (Abated)	27.01. 2025	-	-	Arguments on application	-	-	-	-	-	-	-	No	No	October, 2025	1. An application seeking direction to the ED has been filed by the Ld. counsel for applicant/ representative of Om Prakash Chautala (Since Deceased). ED was directed for file a reply for the same. 2. Matter is listed on 11.09.2025 for filing of reply.	Short dates are being given	Case was received by way of assignment on 27.01.2025
17	Misc. DJ ASJ 75/2025 ED vs. Om Parkash Chautala (since deceased)	Misc. DJ ASJ	ED Case	-	-	17.02. 2025	-	-	Argument on applicaiton	-	-	-	-	-	-	-	No	No	October, 2025	An application seeking confiscation of the confirmed attached properties of the accused Om Prakash Chautala (since deceased) was moved through his legel heirs. Arguments heard on said application. Listed for clarification on 11.09.2025	Short dates are being given	Case was received by way of assignment on 17.02.2025
18	Ct. Case no. 16/2025 ED vs. Ram Kishor Arora and Others	PMLA CASE	U/s 44 read with section 45 of PMLA, 2002	12	Ex-/Min ister	24.08. 2023	-	-	Considerati on of supplement ary complaint	23	-	-	-	-	-	-	No	No	March, 2026	1. An application, moved by A-3 seeking permission to abroad. Reply was filed. Arguments were heard. The said application was disposed off on 07.08.2025. 2. An application, moved by applicant Mohit Arora, seeking permission to travel abroad w.e.f. 10.09.2025 to 15.09.2025. Arguments were heard. The said application was disposed off on 13.08.2025.	Short dates are being given	File received by way of transfer by order of Ld. Ld. Principal District & Sessions Judge, RADC for 28.05.2025.

Special Judge (PC Act) (CBI)-23
(MPs/MLAs Cases)
Rouse Avenue District Court

																			2. Part clarification on the point of Cognizance regarding the Supplementary Chargesheet sought from the IO. Matter is listed for further clarification.		
																			3. Accused persons submitted that their respective counsel were not present due to ongoing strike by the Bar. In view of the submission made, the matter is adjourned for consideration on the Supplementary Chargesheet on 10.09.2025.		
19	Crl. Revision 24/2025 Rohit Singh Mahiyaria vs. State of NCT of Delhi	Crl. Revision	u/s 440 of BNSS	1	Former MP	02.05.2025	-	-	Arguments	-	-	-	-	-	-	No	No	October, 2025	Ld. counsel for the revisionist sought some time to peruse the case record. On request, matter adjourned and listed for arguments on revision petition on 16.09.2025.	Short dates are being given	Fresh revision petition received by way of allocation on 02.05.2025.
20	Misc. DJ ASJ 358/2025 ED vs. Om Parkash Chautala (since deceased)	Misc. DJ ASJ	U/s 8 (7) of PMLA	1	Former CM (since deceased)	28.07.2025	-	-	Arguments	-	-	-	-	-	-	No	No	October, 2025	1. Reply filed by the ED to the application u/s 8(7) of PMLA Act, 2002 moved by applicant Ajay Singh Chautala, seeking directions for impleadment of legal heirs of the deceased accused, Late Om Parkash Chautala, as contesting party. 2. The matter is listed for arguments on the said application on 11.09.2025.	Short dates are being given	Fresh application received from Bail and Filing Section on 28.07.2025.
21	Misc. DJ ASJ 359/2025 ED vs. Om Parkash Chautala (since deceased)	Misc. DJ ASJ	U/s 8 (7) of PMLA	1	Former CM (since deceased)	28.07.2025	-	-	Arguments	-	-	-	-	-	-	No	No	October, 2025	1. Reply filed by the ED to the application u/s 8(7) of PMLA Act, 2002 moved by applicant Suchitra Singh, seeking direction for impleadment of legal heirs of the deceased accused, Late Om Parkash Chautala, as contesting party. 2. The matter is listed for arguments on the said application on 11.09.2025.	Short dates are being given	Fresh application received from Bail and Filing Section on 28.07.2025

22	Misc. DJ ASJ 360/2025 ED vs. Om Parkash Chautala (since deceased)	Misc. DJ ASJ	U/s 8 (7) of PMLA	1	Former CM (since deceased)	28.07. 2025	-	-	Arguments	-	-	-	-	-	-	-	No	No	October, 2025	1. Reply filed by the ED to the application u/s 8(7) of PMLA Act, 2002 moved by applicant Sunita Singh, seeking direction for impleadment of legal heirs of the deceased accused, Late Om Prakash Chautala, as contesting party. 2. The matter is listed for arguments on the said application on 11.09.2025.	Short dates are being given	Fresh application received from Bail and Filing Section on 28.07.2025
23	Misc. DJ ASJ 361/2025 ED vs. Om Parkash Chautala (since deceased)	Misc. DJ ASJ	U/s 8 (7) of PMLA	1	Former CM (since deceased)	28.07. 2025	-	-	Arguments	-	-	-	-	-	-	-	No	No	October, 2025	1. Reply filed by the ED to the application u/s 8(7) of PMLA Act, 2002 moved by applicant Anjali Singh Singh, seeking direction for impleadment of legal heirs of the deceased accused, Late Om Prakash Chautala, as contesting party. 2. The matter is listed for arguments on the said application on 11.09.2025.	Short dates are being given	Fresh application received from Bail and Filing Section on 28.07.2025
24	Misc. DJ ASJ 362/2025 ED vs. Om Parkash Chautala (since deceased)	Misc. DJ ASJ							Reply and Arguments	--	-	-	-	-	-	-	No	No	October, 2025	1. Reply filed by the ED to the application u/s 8(7) of PMLA Act, 2002 moved by applicant Abhay Singh Chautala seeking direction for impleadment of legal heirs of the deceased accused, Late Om Prakash Chautala, as contesting party. 2. Matter is listed for reply, and arguments on the abovesaid application on 11.09.2025.	Short dates are being given	Fresh application received from Bail and Filing Section on 28.07.2025
25	Misc DJ ASJ 403/2025 Anupam Awasthi vs. CBI	Misc DJ ASJ	U/s 503 of BNSS, 2023		-	28.07. 2025	-	-	Reply and Arguments	--	-	-	-	-	-	-	No	No	October, 2025	1. An application was moved by the applicant Anupam Awasthi, through his SPA, for de-freezing his the bank account. 2. Reply to the above said application filed by IO. He has filed a status report	Short dates are being given	Fresh application received from Bail and Filing Section on 12.08.2025

																			concerning ongoing investigation and submitted that earnest and bonafide steps would be taken to expedite the investigation. The matter is listed for arguments and for consideration of the status report on 28.08.2025.			
																			3. IO sought additional time to submit a further status report.			
																			4. The Matter is listed for arguments on the aforesaid application and for further proceedings on 09.09.2025			
-	Criminal Revision No. 53/2023 Dinesh Gupta & Anr. Vs CBI	Criminal Revision	U/s 397, 398 read with 401 CrPC	02		04.01.2024			Decided	-	-	-	Not recorded	Not filed	-	-	No	No	-	Vide a separate order, Criminal Revision Petition stands allowed on 19.08.2025. The TCR be sent back to Ld. Trial Court. The Revision Petition File be consigned to the Record Room.	-	Case was received by transfer on 04.01.2024.
-	Criminal Revision No. 51/2023 CBI V/s Dinesh Gupta & Anr. CNR No. DLCT11-000780-2023	Criminal Revision	U/s 397 read with 399 CrPC	04	A-3 Former MLA	04.01.2024			Decided	-	-	-	Not recorded	Not filed	-	-	No	No	-	Vide a separate order, Criminal Revision Petition stands dismissed on 19.08.2025. The TCR be sent back to Ld. Trial Court. Revision Petition File be consigned to the Record Room.	-	Case was received by transfer on 04.01.2024.

Total cases pending as on 31.08.2025 = 25

Prepared by:- J/Ahmad

(Jitendra Singh)
Special Judge, (PC Act) (CBI)- 23 (MPs/MLAs Cases)
Rouse Avenue Court Complex, New Delhi
Special Judge (PC Act) (CBI)-23
(MPs/MLAs Cases)
Rouse Avenue District Court
New Delhi


223/25
04/9/25

VISHAL GOGNE
Additional Sessions Judge
Special Judge (PC-Act), (CBI)-24
Rouse Avenue District Court
New Delhi

MONTHLY PROGRESS REPORT OF COURT DEALING WITH CASES AGAINST MPs AND MLAs, OF THE MONTH OF JULY-2025 {Letter No. MP/MLAs/RADC/Gaz./2020/E-22388-22393 dated 24 th November, 2020}		
1.	Name of the Presiding Officer	Dr. VISHAL GOGNE
2.	Designation	Special Judge (PC Act) (CBI)-24 (MPs / MLAs Cases) Rouse Avenue Court Complex, New Delhi.
3.	Date since which posted in the court	15.12.2023 (A/N)
4.	Total number of cases pending on the first day of the month	24
5.	Number of cases disposed in the month with detail i.e. conviction, acquittal, discharge, acceptance of closure report, etc	1 (Misc. DJ/ASJ)
6.	Number of cases pending on the last day of the month	23
7.	Number of cases instituted in this month	--

Prepared by:


(Ahlmad/JA)


(Dr. VISHAL GOGNE)
Spl. Judge (PC Act) (CBI)-24 (MPs/MLAs Cases)
Rouse Avenue Court Complex, New Delhi
Special Judge (PC Act) (CBI)-24
(MPs/MLAs Cases)
Rouse Avenue District Court
New Delhi

VISHAL GOGNE
Additional Sessions Judge
Special Judge (PC-Act), (CBI)-24
Rouse Avenue District Court
New Delhi

SI No	CNR No. and Cause title			Nature - Whether State case, complaint case or closure report		Penal statutes involved		No. of accused	Whether accused is sitting or former MP/MLA	Date of institution	Date of cognizance	
1	DLCT11-000429-2023 State Vs Dr. Jagriti Singh etc.			State Case		U/s: 302, 307 IPC		2	Former MLA	Initial Institution dt. 10.02.2014 Instituted in this court on 24.05.2023	10.02.2014	
Date of Framing of Charge s	Prese Stage of the case	Detail of prosecution witnesses			Statement of accused - Whether recorded or not		Detail of defence witnesses		Date since when matter has been posted for final arguments	Whether there is any stay of proceedings ordered by superior court, if yes give detail	Whether any interim orders are existing in the matters	Expected date of disposal of case.
06.06.2015		Witnesses cited	Witnesses dropped	Witnesses examined		Defence witnesses cited	Defence witnesses examined		-Yes- Vide order dt. 04.02.2025 and 18.02.2025 of Hon'ble High Court of Delhi in CrI. M A 5257 of 2025 and CrI. M C 697 of 2025 the further cross-examination of PW13 is deferred till the pendency of the CrI. MC No.697/25	-Yes-	Matter was received in the month of May 2023. Matter is expected to be disposed of within a year	
--	PE	76	11	37 (Cross / PW 13 is deferred)	No	-	--	--				

Note:- In terms of order dated 21.12.2023 passed by the Hon'ble High Court of Delhi in W.P. (Criminal) No. 1542/2020 titled "Court on its own motion vs. Union of India & Ors." below mentioned points have been added.

Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
1.) The matter was taken up in this month. The matter was fixed for cross examination of the last witness i.e. PW-37(ACP Amar Deep Sehgal) who is the Investigating officer of this case. 2.) The main counsel for the accused no. 1 was not available on the date. 3.) The matter was reported to be next listed before the Hon'ble High Court on 12.11.2025.	(1) Directions for advance reports upon summons to witnesses. (2) Consecutive / Bulk date of hearing. (3) Short dates being given and no unnecessary adjournments are being given. .	Matter has been received in the month of May 2023 by transfer from Patiala House Court, New Delhi. Vide order dt. 04.02.2025 and 18.02.2025 of Hon'ble High Court of Delhi in CrI. M A 5257 of 2025 and CrI. M C 697 of 2025 the further cross-examination of PW13 is deferred till the pendency of the CrI. MC No.697/25.

VISHAL GOGNE
Additional Sessions Judge
Special Judge (PC-Act), (CBD)-24
Rouse Avenue District Court
New Delhi

SI No	CNR No. and Cause title	Nature - Whether State case, complaint case or closure report			Penal statutes involved	No. of accused	Whether accused is sitting or former MP/MLA	Date of institution	Date of cognizance		
2	DLCT11-000478-2019 ED Vs Virbhadra Singh etc.	Complaint case			3 & 4 of PMLA , 2002	9	Former MP, Sitting MLA	06/09/16	07/09/16		
Date of Framing of Charges	Present Stage of the case	Detail of prosecution witnesses			Statement of accused - Whether recorded or not	Detail of defence witnesses		Date since when matter has been posted for final arguments	Whether there is any stay of proceedings ordered by superior court, if yes give detail	Whether any interim orders are existing in the matters	Expected date of disposal of case.
05.05.21		Witnesses cited	Witnesses dropped	Witnesses examined		Defence witnesses cited	Defence witnesses examined	.	Vide order dt. 19.04.2022 of Hon'ble High Court of Delhi passed in CrI. Rev. P 217/2022 titled as Vikramaditya Singh Vs ED the trial court has been directed to record the prosecution evidence but the cross- examination be deferred till next date.	-Yes-	--
--	PE	107	2	75 (Cross is deferred)	No	--	--	--			

Note:- In terms of order dated 21.12.2023 passed by the Hon'ble High Court of Delhi in W.P. (Criminal) No. 1542/2020 titled " Court on its own motion vs. Union of India & Ors." below mentioned points have been added.

Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
1) The matter was taken up on two dates in this month. Matter was fixed for recording further examination in chief of PW-75. 2.) On the first date, it was submitted on behalf of the ED that PW-75 (Joint Director /ED) (IO of the case) was unable to appear for evidence due to ill health. 3.) On the second date also PW75 was not available as it was informed that he was unable to enter the Court complex on account of the ongoing agitation by Lawyers. 2) One misc. application was taken up and disposed of in this month.	(1) Directions for advance reports upon summons to witnesses. (2) Consecutive / Bulk date of hearing. (3) Short date being given and no unnecessary adjournments are being given.	Vide order dt. 19.04.2022 of Hon'ble High Court of Delhi passed in CrI. Rev. P 217/2022 titled as Vikramaditya Singh Vs ED the trial court has been directed to record the prosecution evidence but the cross- examination be deferred till next date. Most of the witnesses pertains to other states. Unavailability of witness.

VISHAL GOGNE
Additional Sessions Judge
Special Judge (PC-Act), (CBD)-24
Rouse Avenue District Court
New Delhi

SI No	CNR No. and Cause title			Nature - Whether State case, complaint or closure report			Penal statutes involved	No. of accused	Whether accused is sitting or former MP/MLA	Date of institution	Date of cognizance
3	DLCT11-000975-2019 CBI Vs Virbhadra Singh etc.			State (PC Act case)			109, 465 r/w 471 IPC and 13 (2) r/w 13 (1)(e) of PC Act 1988	9	Former MP, Sitting MLA	31.03.2017	08.05.2017
Date of Framing of Charges	Present Stage of the case	Detail of prosecution witnesses			Statement of accused - Whether recorded or not	Detail of defence witnesses		Date since when matter has been posted for final arguments	Whether there is any stay of proceedings ordered by superior court, if yes give detail	Whether any interim orders are existing in the matters	Expected date of disposal of case.
		Witnesses cited	Witnesses dropped	Witnesses examined		Defence witnesses cited	Defence witnesses examined		Yes, Vide Order dt 16.04.2019 of the Hon'ble High Court of Delhi in W.P. (Crl) 235/2019 titled as Pratibha Singh and Anr & Crl. M.As 1619-1620/2019, the trial court has been directed to make all possible endeavors to first record the evidence of witnesses who are not related to the State of Himachal Pradesh.	-Yes-	--
10.12.18	PE	223	—	61	No	--	--	--			

Note:- In terms of order dated 21.12.2023 passed by the Hon'ble High Court of Delhi in W.P. (Criminal) No. 1542/2020 titled " Court on its own motion vs. Union of India & Ors." below mentioned points have been added.

Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
Matter was taken up in this month. It was submitted on behalf of the CBI that the application for clarifications moved before the Hon'ble High Court is next listed on 10.11.2025.	(1) Directions for advance reports upon summons to witnesses. (2) Consecutive / Bulk date of hearing. (3) Short dates being given and no unnecessary adjournments are being given.	Vide Order dt 16.04.2019 of the Hon'ble High Court of Delhi in W.P. (Crl) 235/2019 titled as Pratibha Singh and Anr & Crl. M.As 1619-1620/2019, the trial court has been directed to make all possible endeavors to first record the evidence of witnesses who are not related to the State of Himachal Pradesh. Such witnesses have largely been examined. In this matter most of the witnesses are pertains to the Himachal Pradesh. Unavailability of witness & counsels.

SI No	CNR No. and Cause title				Nature - Whether State case, complaint case or closure report	Penal statutes involved		No. of accused	Whether accused is sitting or former MP/MLA	Date of institution		Date of cognizance	
4	DLCT11-000981-2019 State Vs Sukesh Chandrashekar etc.				State Case	467, 468, 471, 474, 201, 170, 120B of IPC and Sec 8 of PC Act, 1988		9	Former MLA	14.07.2017		03.08..2017	
Date of Framing of Charges	Present Stage of the case	Detail of prosecution witnesses			Statement of accused - Whether recorded or not	Detail of defence witnesses		Date since when matter has been posted for final arguments	Whether there is any stay of proceedings ordered by superior court, if yes give detail		Whether any interim orders are existing in the matters	Expected date of disposal of case.	
		Witnesses cited	Witnesses dropped	Witnesses examined		Defence witnesses cited	Defence witnesses examined						
17.11.18	PE	66	—	4	No	--	--	--	Yes, Vide order dt. 14.12.2018 of Hon'ble Supreme Court of India in SLP (Crl.) No. 46619/2018 titled as B.Kumar Vs State and Vide order dt. 30.09.2019 of the Hon'ble High Court of Delhi in Criminal Revisions no. 273/19, 1078/18, 1140/18 and 1121/18, the proceedings are stayed till date.		-Yes-	--	

Note:- In terms of order dated 21.12.2023 passed by the Hon'ble High Court of Delhi in W.P. (Criminal) No. 1542/2020 titled " Court on its own motion vs. Union of India & Ors." below mentioned points have been added.

Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
1.) The matter has been stayed by the Hon'ble Supreme Court of India. It was submitted by the Ld. Counsel for the accused that the proceedings before the Hon'ble High Court are next listed on 06.10.2025. and the interim order was continued. Thus, in view of the said submission, case was adjourned.	--	It was stated by the counsel of the applicant / accused on the previous date, that the matter is listed before the Hon'ble High Court of Delhi on 06.08.2024. Interim orders have been continued.

VISHAL GOGNE
Additional Sessions Judge
Special Judge (PC-Act), (CBI)-24
Rouse Avenue District Court
New Delhi

Sl No	CNR No. and Cause title		Nature - Whether State case, complaint case or closure report			Penal statutes involved		No. of accused	Whether accused is sitting or former MP/MLA	Date of institution	Date of cognizance
5	DLCT11-000125-2019 CBI Vs Lalu Prasad Yadav etc.		State (PC Act case)			120B r/w 420 of IPC and Sec 13 (2) r/w 13 (1) (d) of PC Act, 1988		14	Former MP / Sitting MLA	16.04.2018	30.07.2018
Date of Framing of Charges	Present Stage of the case	Detail of prosecution witnesses			Statement of accused - Whether recorded or not	Detail of defence witnesses		Date since when matter has been posted for final arguments	Whether there is any stay of proceedings ordered by superior court, if yes give detail	Whether any interim orders are existing in the matters	Expected date of disposal of case.
		Witnesses cited	Witnesses dropped	Witnesses examined		Defence witnesses cited	Defence witnesses examined		--	--	Within one year from the date of framing of the charge.
—	Clarifications	94	—	—	No	--	--	--			

Note:- In terms of order dated 21.12.2023 passed by the Hon'ble High Court of Delhi in W.P. (Criminal) No. 1542/2020 titled "Court on its own motion vs. Union of India & Ors." below mentioned points have been added.

Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
1.) The matter was fixed for Order on Charge. On the previous date this court had recorded that certain clarifications were required from the prosecution. The matter was fixed for the said purpose. 2.) The matter was taken up on three dates in this month. Clarifications were elicited by way of inspection of the case diaries which were voluminous and run into three volumes. 3.) Relevant inspection of the case diaries were completed, now the matter is fixed for pronouncing order on charge.	Consecutive dates were given for arguments on charge.	---

SI No	CNR No. and Cause title			Nature - Whether State case, complaint case or closure report		Penal statutes involved		No. of accused	Whether accused is sitting or former MP/MLA	Date of institution	Date of cognizance
6	DLCT11-000985-2019 ED Vs M/s Lara Projects LLP Ltd etc.			Complaint Case		Sec 3 & 4 of PMLA' 2002		16	Former and sitting MP and MLA	25/08/2018	17.09.2018
Date of Framing of Charges	Present Stage of the case	Detail of prosecution witnesses			Statement of accused - Whether recorded or not	Detail of defence witnesses		Date since when matter has been posted for final arguments	Whether there is any stay of proceedings ordered by superior court, if yes give detail	Whether any interim orders are existing in the matters	Expected date of disposal of case.
		Witnesses cited	Witnesses dropped	Witnesses examined		Defence witnesses cited	Defence witnesses examined				
-	Misc. App & Arg/ Charge	21	-	-	No	--	--	--	--	--	Within one year from the date of framing of the charge.

Note:- In terms of order dated 21.12.2023 passed by the Hon'ble High Court of Delhi in W.P. (Criminal) No. 1542/2020 titled " Court on its own motion vs. Union of India & Ors." below mentioned points have been added.

Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
1) The matter was taken up on nine (9) dates in this month. 2) The mater was listed on day to day basis to address any prayers relatable to section 207 Cr.P.C. 3) It was stated by the Id. Respective Counsels for accused persons that the process of inspection and reconciling the record for any probable plea/prayer under section 207 Cr.P.C. was underway and would likely to be concluded within two - three weeks. 4) In order to lay out a time based schedule for further proceedings, this court directed that the matter shall thereafter be taken up for submission on charge on day to day basis from 15.09.2025	Matter is fixed on day to day basis for the expeditious resolution of the proposed grievances of the accused persons.	--

VISHAL GOONE
Additional Sessions Judge
Special Judge (PC-Act), (CBI)-24
Rouse Avenue District Court
New Delhi

5) Applications under section 207 Cr.P.C. were moved by the ld. Respective counsels on behalf of accused no. 1 to accused no. 14.

6) The ld counsel for the ED had submitted in the context of the applications under section 207 Cr. PC that the ED was in the process of providing a dedicated scanner for immediate provision of the deficient or illegible copies. Also, that the process of inspection of the unrelid documents will be streamlined by enabling inspection of any such record at the office of the ED in the court premises itself. The ld respective counsels for all accused were agreeable to the above proposition from the ED.

7.) One misc. application was taken up and disposed of in this month.

VISHAL GOGNE
Additional Sessions Judge
Special Judge (PC-Act), (CBI)-24
Rouse Avenue District Court

SI No	CNR No. and Cause title	Nature - Whether State case, complaint case or closure report			Penal statutes involved	No. of accused	Whether accused is sitting or former MP/MLA	Date of institution	Date of cognizance		
7	DLCT11-000985-2019 ED Vs M/s Alchemist Township India Ltd etc.	Complaint Case			Sec 3 & 4 of PMLA' 2002	8	Former MP	08.03.2021	26.03.2021		
Date of Framing of Charges	Present Stage of the case	Detail of prosecution witnesses			Statement of accused - Whether recorded or not	Detail of defence witnesses		Date since when matter has been posted for final arguments	Whether there is any stay of proceedings ordered by superior court, if yes give detail	Whether any interim orders are existing in the matters	Expected date of disposal of case.
		Witnesses cited	Witnesses dropped	Witnesses examined		Defence witnesses cited	Defence witnesses examined				
—	Misc. App & Arg on Charge	52	—	—	No	--	--	--	Yes, Vide order dated 25.05.2022 of the Hon'ble High Court of Delhi passed in Crl. M.C No 2483/2022, the operation of order dated 22/03/2022 has been stayed. The matter was listed on 09.04.2024 in the High court of Delhi.	-Yes-	Within one year from the date of framing of the charge.

Note:- In terms of order dated 21.12.2023 passed by the Hon'ble High Court of Delhi in W.P. (Criminal) No. 1542/2020 titled " Court on its own motion vs. Union of India & Ors." below mentioned points have been added.

Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
1.) The proceedings in the Writ Petition before the Hon'ble High Court are stated to be next listed on 08.10.2025 whereas the proceedings in Crl. MC 2483 of 2022 are next listed before the Hon'ble High Court on 27.11.2025.	--	The next date before the Hon'ble High Court is 22.07.2025.

VISHAL COGNE
Additional Sessions Judge
Special Judge (PC-Act), (CBI)-24
Rouse Avenue District Court

Sl No	CNR No. and Cause title			Nature - Whether State case, complaint case or closure report		Penal statutes involved		New Delhi No. of accused	Whether accused is sitting or former MP/MLA	Date of institution		Date of cognizance	
8	DLCT11-000331-2022 ED Vs Sukash Chandrashekar.			Complaint Case		Sec 3 & 4 of PMLA' 2002		1	A co-accused was a former MLA in the predicate offence.	02.06.2022		09.06.2022	
Date of Framing of Charges	Present Stage of the case	Detail of prosecution witnesses			Statement of accused - Whether recorded or not	Detail of defence witnesses		Date since when matter has been posted for final arguments	Whether there is any stay of proceedings ordered by superior court, if yes give detail	Whether any interim orders are existing in the matters	Expected date of disposal of case.		
		Witnesses cited	Witnesses dropped	Witnesses examined		Defence witnesses cited	Defence witnesses examined						
15.10.2022	DE	23	1	22	Yes	--	--	--	Yes Vide order dt. 06.02.2024 of Hon'ble High Court of Delhi in W.P. (Crl) 3560/2023 & Crl.M. A 33055/2023 titled as Sukash Chandrashekar Vs ED, the trial court has been directed to adjourn the matter and fix a date later than the date fixed in Hon'ble High Court of Delhi.	-Yes-	Within one year from the date of framing of the charge.		

Note:- In terms of order dated 21.12.2023 passed by the Hon'ble High Court of Delhi in W.P. (Criminal) No. 1542/2020 titled " Court on its own motion vs. Union of India & Ors." below mentioned points have been added.

Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
1.) The matter has been stayed by the Hon'ble High Court. 2.) The matter is at the stage of recording Defence Evidence. The matter next fixed in this court for the date 10/11/2025 along with the connected matter.	--	The Hon'ble High Court has directed this court to adjourn the present matter to a date later than the date before the Hon'ble High Court. The proceedings before the Hon'ble High Court were stated to be next listed in July 2025.

New : 16.11

SI No	CNR No. and Cause title	Nature - Whether State case, complaint case or closure report			Penal statutes involved		No. of accused	Whether accused is sitting or former MP/MLA	Date of institution	Date of cognizance	
9	DLCT11-000630-2022 CBI Vs Lalu Prasad Yadav etc.	State (PC Act case)			Sec 8,9,11,12, 13(2) r/w 13(1)(d) of PC Act 1988 & Sec 120B r/w 467, 471, 468, 420 IPC		19	Former and Sitting MP / Sitting MLA	10.10.2022	27.02.2023	
Date of Framing of Charges	Present Stage of the case	Detail of prosecution witnesses			Statement of accused - Whether recorded or not	Detail of defence witnesses		Date since when matter has been posted for final arguments	Whether there is any stay of proceedings ordered by superior court, if yes give detail	Whether any interim orders are existing in the matters	Expected date of disposal of case.
		Witnesses cited	Witnesses dropped	Witnesses examined		Defence witnesses cited	Defence witnesses examined				
--	Misc. app	--	--	--	--	--	--	--	--	--	Within one year from the date of framing of the charge.

Note:- In terms of order dated 21.12.2023 passed by the Hon'ble High Court of Delhi in W.P. (Criminal) No. 1542/2020 titled " Court on its own motion vs. Union of India & Ors." below mentioned points have been added.

Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
<p>1.) The matter comprises of (5) five charge sheets and involves 103 accused persons who were summoned previously. The proceedings are at the stage of arguments on charge.</p> <p>2.) The matter was fixed for arguments on charge. The matter was taken up on twenty three (23) dates in this month.</p> <p>3.) With a view to expedite proceedings matter was fixed for bulk consecutive dates from 01.08.2025 to 02.08.2025, 04.08.2025 to 08.08.2025, 11.08.2025 to 14.08.2025, 18.08.2025 to 23.08.2025 & 25.08.2025 to 30.08.2025.</p> <p>4.) Arguments on charge were advanced and concluded on behalf of (40) forty accused persons.</p> <p>5.) Multiple applications / I.A.s under 227 Cr.P.C for discharge were moved on behalf of accused persons.</p>	<p>1.) Consecutive & bulk dates being given.</p> <p>2.) No undue adjournments was given.</p> <p>3.) The court endeavored to ensure that request made by the defense counsels pertaining to illegible and deficient copies of the documents of the charge sheet is addressed expeditiously.</p> <p>4.) Direction for scanned copies of deficient & illegible documents were given to CBI and a dedicated scanner was installed to expedite the same.</p> <p>5.) This modality curbed the multiplicity of applications under section 207 Cr.P.C</p>	<p>1.) There were 78 accused in the final supplementary charge sheet. Cognizance was taken against one hundred and three (103) accused person. Multiple Misc. Applications moved by the counsels of the accused persons.</p> <p>2.) Constraints imposed by the strike called by lawyers.</p>

VISHAL GOGNE
Additional Sessions Judge
Special Judge (PC-Act), (CBI)-24
Rouse Avenue District Court
New Delhi

SI No	CNR No. and Cause title			Nature - Whether State case, complaint case or closure report		Penal statutes involved		No. of accused	Whether accused is sitting or former MP/MLA	Date of institution	Date of cognizance
10	DLCT11-000033-2024 Enforcement Directorate Vs Amit Katyal etc			Complaint Case		Sec 3 & 4 of PMLA'2002		23	Sitting MPs / MLAs	09.01.2024	27.01.2024
Date of Framing of Charges	Present Stage of the case	Detail of prosecution witnesses			Statement of accused - Whether recorded or not	Detail of defence witnesses		Date since when matter has been posted for final arguments	Whether there is any stay of proceedings ordered by superior court, if yes give detail	Whether any interim orders are existing in the matters	Expected date of disposal of case.
		Witnesses cited	Witnesses dropped	Witnesses examined		Defence witnesses cited	Defence witnesses examined		--	--	One year from the date of framing of charge.
--	Misc. App	46	--	--	--	--	--	--			

Note:- In terms of order dated 21.12.2023 passed by the Hon'ble High Court of Delhi in W.P. (Criminal) No. 1542/2020 titled
" Court on its own motion vs. Union of India & Ors." below mentioned points have been added.

Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
1.) The matter was taken up in this month. 2.) The court sought certain clarifications in the context of the second supplementary complaint filed by the ED. The Id. Counsel for the ED sought time of two weeks to answer the queries to the court. 3.) An application for placing on record the sanction for prosecution of A-8 (Mr. LaluPrasad Yadav) received from MHA, GOI, was filed by the ED in this month.	Short dates being given for expeditious conclusion of arguments on charge.	Sanction for prosecution of accused persons was filed in the month of May 2025.

SI No	CNR No. and Cause title			Nature - Whether State case, complaint case or closure report		Penal statutes involved		No. of accused	Whether accused is sitting or former MP/MLA	Date of institution		Date of cognizance	
11	DLCT11-000307-2023 State Vs Naseer @ Naseem etc			State case		U/s 147, 148, 149, 307 IPC		26	Ex MLA	Initial date 03.12.2016 Instituted in this court on 11.01.2024		23.03.2015	
Date of Framing of Charges	Present Stage of the case	Detail of prosecution witnesses			Statement of accused - Whether recorded or not	Detail of defence witnesses		Date since when matter has been posted for final arguments	Whether there is any stay of proceedings ordered by superior court, if yes give detail		Whether any interim orders are existing in the matters	Expected date of disposal of case.	
		Witnesses cited	Witnesses dropped	Witnesses examined		Defence witnesses cited	Defence witnesses examined		--		--	One year from the date of framing of charge.	
--	Charge	43	--	--	--	--	--	--					

Note:- In terms of order dated 21.12.2023 passed by the Hon'ble High Court of Delhi in W.P. (Criminal) No. 1542/2020 titled "Court on its own motion vs. Union of India & Ors." below mentioned points have been added.

Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
1.) Matter is fixed for the purpose of order on charge. There are total twenty six (26) accused proposed in this case. 2.) The IO had not appeared for several dates upon the court requiring clarifications in view of the old nature of the case and the multiplicity of accused persons as well as the commonality of certain aspects in the present two connected matters. 3.) The court has directed the IO to appear on the next date of hearing.	(1) Short dates being given and no unnecessary adjournments are being given.	The charge sheet is of the year 2015 and is connected with another case filed of the year 2015. The case was received by this court in the year 2024. There are 26 accused. Lengthy arguments on the point of charge were advanced by separate counsels. On account of the voluminous record in the present two connected charge-sheets and the detailed arguments advanced on behalf of separate counsels for the 26 accused persons, several dates have been consumed in concluding arguments on charge.

VISHAL GOGNE
Additional Sessions Judge
Special Judge (PC-Act), (CBI)-24
Rouse Avenue District Court

SI No	CNR No. and Cause title			Nature - Whether State case, complaint case or closure report		Penal statutes involved		No. of Delhi accused	Whether accused is sitting or former MP/MLA	Date of institution		Date of cognizance	
12	DLCT11-000306-2023 State Vs Akhlaq Alvi etc			State case		U/s 147, 148, 149, 307 IPC		36	Ex MLA	Initial date 01.12.2015 Instituted in this court on 11.01.2024		16.01.2015	
Date of Framing of Charges	Present Stage of the case	Detail of prosecution witnesses			Statement of accused - Whether recorded or not	Detail of defence witnesses		Date since when matter has been posted for final arguments	Whether there is any stay of proceedings ordered by superior court, if yes give detail		Whether any interim orders are existing in the matters	Expected date of disposal of case.	
		Witnesses cited	Witnesses dropped	Witnesses examined		Defence witnesses cited	Defence witnesses examined						
--	Charge	74	--	--	--	--	--	--			--	One year from the date of framing of charge.	

Note:- In terms of order dated 21.12.2023 passed by the Hon'ble High Court of Delhi in W.P. (Criminal) No. 1542/2020 titled " Court on its own motion vs. Union of India & Ors." below mentioned points have been added.

Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
<p>1.) Matter is fixed for the purpose of order on charge. There are total twenty six (26) accused proposed in this case.</p> <p>2.) The IO had not appeared for several dates upon the court requiring clarifications in view of the old nature of the case and the multiplicity of accused persons as well as the commonality of certain aspects in the present two connected matters.</p> <p>3.) The court has directed the IO to appear on the next date of hearing.</p>	<p>(1) Short dates being given and no unnecessary adjournments are being given.</p>	<p>The charge sheet is of the year 2015 and the case received by this court in year 2024. There are 36 accused. Lengthy arguments on the point of charge were advanced by separate counsels. On account of the voluminous record in the present two connected charge-sheets and the detailed arguments advanced on behalf of separate counsels for the 36 accused persons, several dates have been consumed in concluding arguments on charge.</p>

VISHAL GOGNE
Additional Sessions Judge
Special Judge (PC-Act), (CBI)-24
Rouse Avenue District Court
New Delhi

Sl No	CNR No. and Cause title			Nature - Whether State case, complaint case or closure report		Penal statutes involved		No. of accused	Whether accused is sitting or former MP/MLA	Date of institution	Date of cognizance
13	DLCT11-000455-2023 State Vs Raju Kumar Singh etc			State case		U/s 302, 336, 201, 34 IPC		5	Sitting MLA	Initial date 29.11.2019 Instituted in this court on 16.01.2024	28.09.2019
Date of Framing of Charges	Present Stage of the case	Detail of prosecution witnesses			Statement of accused - Whether recorded or not	Detail of defence witnesses		Date since when matter has been posted for final arguments	Whether there is any stay of proceedings ordered by superior court, if yes give detail	Whether any interim orders are existing in the matters	Expected date of disposal of case.
		Witnesses cited	Witnesses dropped	Witnesses examined		Defence witnesses cited	Defence witnesses examined				
23.11.23	PE	38	—	25	--	--	--	--	--	--	One year from the date of framing of charge.

Note:- In terms of order dated 21.12.2023 passed by the Hon'ble High Court of Delhi in W.P. (Criminal) No. 1542/2020 titled
“ Court on its own motion vs. Union of India & Ors.” below mentioned points have been added.

Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
1.) The matter was not taken up on two (2) dates in this month. 2) On the first date Inspector Manjeet Kumar was partly examined-in-chief as PW-25. 3) On the second date no witness was present for evidence.	(1) Directions for advance reports upon summons to witnesses. (2) Consecutive / Bulk date of hearing. (3) Short dates being given and no unnecessary adjournments are being given.	Witness residing outside India.

VISHAL GOGNE
Additional Sessions Judge
Special Judge (PC-A) (CBD)-24
Rouse Avenue District Court

Sl No	CNR No. and Cause title			Nature - New Delhi Whether State case, complaint case or closure report		Penal statutes involved		No. of accused	Whether accused is sitting or former MP/MLA	Date of institution	Date of cognizance	
14	DLCT11-000987-2019 SFIO Vs Surender Kumar Jain etc.			Complaint case		Sec 233/628 r/w 211 & 240 (3) of Companies Act, 1956 and Sec 420/468/477A & 120B of IPC		31	Sitting MP in the connected PMLA case pending in this court.	08.12.2016 Instituted in this court on 29.07.2024	09.06.2017	
Date of Framing of Charges	Present Stage of the case	Detail of prosecution witnesses			Statement of accused - Whether recorded or not	Detail of defence witnesses		Date since when matter has been posted for final arguments	Whether there is any stay of proceedings ordered by superior court, if yes give detail		Whether any interim orders are existing in the matters	Expected date of disposal of case.
--		Witnesses cited	Witnesses dropped	Witnesses examined		Defence witnesses cited	Defence witnesses examined		Yes, vide order dt. 13.12.2022 of the Hon'ble High court of Delhi in CrI. M.C. No. 6716/2022 and CrI. M.A. No. 26115/2022 titled as Virendra Jain & Anr Vs SFIO & Anr., the trial court may proceed with hearing on arguments on charge. However shall await the decision of the High court before framing formal charges.		-Yes-	One year from the date of framing of charge.
	Charge	39	--	--	No	--	--	--				

Note:- In terms of order dated 21.12.2023 passed by the Hon'ble High Court of Delhi in W.P. (Criminal) No. 1542/2020 titled "Court on its own motion vs. Union of India & Ors." below mentioned points have been added.

Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
1.) Fresh matter received by way of transfer in the month of July 2024. There are thirty one (31) accused in this matter. 2.) The matter is stayed by the Hon'ble High court of Delhi for orders on charge. 3.) Matter is listed for clarifications.	(1) Consecutive / Bulk date of hearing. (2) Short date being given and no unnecessary adjournments are being given.	Vide order dt. 13.12.2022 of the Hon'ble High court of Delhi in CrI. M.C. No. 6716/2022 and CrI. M.A. No. 26115/2022 titled as Virendra Jain & Anr Vs SFIO & Anr., the trial court may proceed with hearing on arguments on charge. However shall await the decision of the High court before framing formal charges.

VISHAL GOGNE
Additional Sessions Judge
Special Judge (PC-Act), (CBI)-24
Rouse Avenue District Court
New Delhi

SI No	CNR No. and Cause title	Nature - Whether State case, complaint case or closure report			Penal statutes involved		No. of accused	Whether accused is sitting or former MP/MLA	Date of institution	Date of cognizance		
15	DLCT11-000977-2019 Directorate of Enforcement Vs Surender Kumar Jain etc.	Complaint case			3 & 4 of PMLA , 2002		79	Sitting MP	18.05.2017 Instituted in this court on 29.07.2024	03.07.2017		
Date of Framing of the case Charges	Present Stage of the case	Detail of prosecution witnesses			Statement of accused - Whether recorded or not	Detail of defence witnesses		Date since when matter has been posted for final arguments	Whether there is any stay of proceedings ordered by superior court, if yes give detail		Whether any interim orders are existing in the matters	Expected date of disposal of case.
--		Witnesses cited	Witnesses dropped	Witnesses examined		Defence witnesses cited	Defence witnesses examined		-Yes, Vide order dt. 27.09.2022 of Hon'ble High Court of Delhi in CrI. M.C No. 657/2022 & CrI. M.A 19865/2022 titled as Directorate of Enforcement Vs Rajesh Kumar Aggarwal , the order of trial court is stayed to the extent of supply of un- relied documents not relied upon on behalf of the petitioner but the list of the un-relied documents in the case has to be supplied by the petitioner to the respondent without default.		-Yes-	One year from the date of framing of charge.
	Orders	56	-	-	No	--	--	--				

Note:- In terms of order dated 21.12.2023 passed by the Hon'ble High Court of Delhi in W.P. (Criminal) No. 1542/2020 titled " Court on its own motion vs. Union of India & Ors." below mentioned points have been added.

Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
1.) Fresh matter was received by way of transfer in the month of July 2024. There are seventy nine (79) accused in this matter. The order of trial court is stayed for supply of un- relied documents. 2.) Matter is listed for clarifications. 3.) One IA application and one misc. applications were taken up and disposed of in this month.	(1) Consecutive / Bulk date of hearing. (2) Short date being given and no unnecessary adjournments are being given.	Yes, Vide order dt. 27.09.2022 of Hon'ble High Court of Delhi in CrI. M.C No. 657/2022 & CrI. M.A 19865/2022 titled as Directorate of Enforcement Vs Rajesh Kumar Aggarwal , the order of trial court is stayed to the extent of supply of un- relied documents not relied upon on behalf of the petitioner but the list of the un-relied documents in the case has to be supplied by the petitioner to the respondent without default.

VISHAL GOGNE
Additional Sessions Judge
Special Judge (PC Act), (CBI)-24

SI No	CNR No. and Cause title			Nature of case Whether State case, complaint case or closure report	Penal statutes involved		No. of accused	Whether accused is sitting or former MP/MLA	Date of institution		Date of cognizance					
16	DLCT11-000570-2024 State Vs Vinay Mishra			State Case	3.1 (r)(s)(w)(ii) of SC/ ST POA Act		1	Sitting MLA	03.07.2024		12.07.2024					
Date of Framing of Charges	Present Stage of the case	Detail of prosecution witnesses			Statement of accused - Whether recorded or not		Detail of defence witnesses		Date since when matter has been posted for final arguments		Whether there is any stay of proceedings ordered by superior court, if yes give detail		Whether any interim orders are existing in the matters		Expected date of disposal of case.	
22.10.24		Witnesses cited	Witnesses dropped	Witnesses examined		Defence witnesses cited	Defence witnesses examined			-No-		-No-		One year from the date of framing of charge.--		
	Charge	18	--	8	No	--	--	--								

Note:- In terms of order dated 21.12.2023 passed by the Hon'ble High Court of Delhi in W.P. (Criminal) No. 1542/2020 titled " Court on its own motion vs. Union of India & Ors." below mentioned points have been added.

Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
1.) Fresh matter received by way of assignment on July 2024. 2.) Matter was taken up on three (3) dates in this month. 3.) Five (5) witnesses were examined and discharged.	(1) Consecutive / Bulk date of hearing. (2) Short date being given and no unnecessary adjournments are being given.	Unavailability of witnesses.

SI No	CNR No. and Cause title				Nature - Whether State case, complaint case or closure report		Penal statutes involved		No. of accused	Whether accused is sitting or former MP/MLA	Date of institution	Date of cognizance
17	DLCT11-000160-2025 Cr Rev 06/2025 Gyanendra Singh Vs. State & Ors				State (Criminal Revision)		397 Cr.P.C. & 440 BNSS		9	Sitting MLA	25.02.2025	---
Date of Framing of Charges	Present Stage of the case	Detail of prosecution witnesses			Statement of accused - Whether recorded or not	Detail of defence witnesses		Date since when matter has been posted for final arguments	Whether there is any stay of proceedings ordered by superior court, if yes give detail		Whether any interim orders are existing in the matters	Expected date of disposal of case.
		Witnesses cited	Witnesses dropped	Witnesses examined		Defence witnesses cited	Defence witnesses examined		-No-		-No-	Within a quarter
	---	Arguments	--	--	--	--	--	--				

Note:- In terms of order dated 21.12.2023 passed by the Hon'ble High Court of Delhi in W.P. (Criminal) No. 1542/2020 titled "Court on its own motion vs. Union of India & Ors." below mentioned points have been added.

Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
1.) Fresh revision petition received by way of assignment on February 2025. 2.) On the previous date the court had directed for supply of the video footage of the incident to the counsels of the respondents. 3.) Some more time was sought on behalf of the revisionist for providing the pen-drive in terms of the previous order to the counsel for the respondent. The court directed the parties to complete that exercise within one week.	(1) Consecutive / Bulk date of hearing. (2) Short date being given and no unnecessary adjournments are being given.	---

VISHAL GOGNE
Additional Sessions Judge
Special Judge (PC-Act), (CPI)-24

SI No	CNR No. and Cause title				Nature - Whether State case, complaint case or closure report			Penal statutes involved	No. of accused	Whether accused is sitting or former MP/MLA	Date of institution	Date of cognizance
18	DLCT11-001216-2019 Directorate of Enforcement Vs Moin Akhtar Qureshi Etc.				Criminal Revision			U/s 3 & 4 of PMLA	9	Sitting MP	Initial Institution Date 23.10.2017 Case Received in this court 29.03.2025	23.10.2017
Date of Framing of Charges	Present Stage of the case	Detail of prosecution witnesses			Statement of accused - Whether recorded or not	Detail of defence witnesses		Date since when matter has been posted for final arguments	Whether there is any stay of proceedings ordered by superior court, if yes give detail		Whether any interim orders are existing in the matters	Expected date of disposal of case.
		Witnesses cited	Witnesses dropped	Witnesses examined		Defence witnesses cited	Defence witnesses examined		No		No	Within one year from the date of framing charge.
---	Misc. App	65	--	--	--	--	--	--				

Note:- In terms of order dated 21.12.2023 passed by the Hon'ble High Court of Delhi in W.P. (Criminal) No. 1542/2020 titled "Court on its own motion vs. Union of India & Ors." below mentioned points have been added.

Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
<p>1.) Case received by way of transfer on dated 29.03.2025.</p> <p>2.) There are 9 accused in this case. It was submitted that the process of reconciling the documents supplied to the accused persons and the inspection of the court record was still underway. The court had directed to complete the said process by the next date in terms of the previous order dated 17.05.2025.</p> <p>3) The court had also directed the IO of the predicate offence to apprise the court regarding the status of investigation on the next date of hearing.</p> <p>4) It was submitted on behalf of the ED that the process of pagination of the relied upon documents and reconciliation of the documents already supplied to the accused persons is still underway and will be completed within two weeks.</p> <p>5.) Time was also sought on behalf of the ED for making submissions in the context of A-8 in terms of the previous order.</p> <p>6.) The Investigating Officer of the scheduled offence registered by the CBI had appeared in terms of the previous order and apprised the court of the status of the investigation thus far.</p>	-	--

Sl No	CNR No. and Cause title				Nature - Whether State case, complaint case or closure report	Penal statutes involved	No. of accused	Whether accused is sitting or former MP/MLA	Date of institution	Date of cognizance	
19	DLCT11-000301-2025 Directorate of Enforcement Vs Sonia Gandhi & Ors				Complaint Case	U/s 3 & 4 of PMLA	7	Sitting MP	Initial Institution Date 15.04.2025	-----	
Date of Framing of Charges	Present Stage of the case	Detail of prosecution witnesses			Statement of accused - Whether recorded or not	Detail of defence witnesses		Date since when matter has been posted for final arguments	Whether there is any stay of proceedings ordered by superior court, if yes give detail	Whether any interim orders are existing in the matters	Expected date of disposal of case.
		Witnesses cited	Witnesses dropped	Witnesses examined		Defence witnesses cited	Defence witnesses examined		No	No	Within one year from the date of framing charge.
	---	Misc. App	71	—	—	—	—	—	—		

Note:- In terms of order dated 21.12.2023 passed by the Hon'ble High Court of Delhi in W.P. (Criminal) No. 1542/2020 titled
“ Court on its own motion vs. Union of India & Ors.” below mentioned points have been added.

Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
1.) Fresh Case received by way of assignment on dated 15.04.2025. 2.) There are 7 accused in this case. 3.) The matter was taken up on four (04) dates of this month for inspection of the case files by the court.	—	---

VISHAL GOGNE
Additional Sessions Judge
Special Judge (PC-Act), (CBI)-24

SI No	CNR No. and Cause title			Nature - Whether State case or complaint case or closure report			Special Cases or Penal statutes involved	No. of accused	Whether accused is sitting or former MP/MLA	Date of institution	Date of cognizance
20	DLCT11-000406-2025 State Vs Chandan Chaudhary Etc.			Sessions Case			U/s 3(1)(r), 3(1)(s) of SC / ST Act	4	Sitting MLA	Initial Institution Date 29.04.2022 Case Received in this court 02.05.2025	29.04.2022
Date of Framing of Charges	Present Stage of the case	Detail of prosecution witnesses			Statement of accused - Whether recorded or not	Detail of defence witnesses		Date since when matter has been posted for final arguments	Whether there is any stay of proceedings ordered by superior court, if yes give detail	Whether any interim orders are existing in the matters	Expected date of disposal of case.
		Witnesses cited	Witnesses dropped	Witnesses examined		Defence witnesses cited	Defence witnesses examined		No	No	Within one year from the date of framing charge.
---	Arg/ Charge	13	—	—	—	—	—	—			

Note:- In terms of order dated 21.12.2023 passed by the Hon'ble High Court of Delhi in W.P. (Criminal) No. 1542/2020 titled
“ Court on its own motion vs. Union of India & Ors.” below mentioned points have been added.

Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
1.) Case received by way of transfer on dated 02.05.2025. Matter was taken up on two (2) dates in this month. 2.) There are 4 accused in this case. Matter is fixed for arguments on charge. 3.) On the previous date the court had directed to provide the pen drive reflecting the incident in question to the accused persons through SHO concerned. 4) It was submitted on behalf of the accused persons that the pen drive of the purported footage was provided. 5.) Matter was fixed for arguments on charge.	—	—

SI No	CNR No. and Cause title				Nature - Whether State case, complaint case or closure report		Penal statutes involved	No. of accused	Whether accused is sitting or former MP/MLA	Date of institution	Date of cognizance
21	DLCT11-001433-2019 CBI Vs Arvind Pandalai Etc.				State (PC Act case)		U/s 120B, 420 IPC and 13 (2) r/w 13(1)(d) of PC Act 1988	10	Former MLA	Initial Institution Date 23.12.2009 Case Received in this court 21.05.2025	19.01.2010
Date of Framing of Charges	Present Stage of the case	Detail of prosecution witnesses			Statement of accused - Whether recorded or not	Detail of defence witnesses		Date since when matter has been posted for final arguments	Whether there is any stay of proceedings ordered by superior court, if yes give detail	Whether any interim orders are existing in the matters	Expected date of disposal of case.
		Witnesses cited	Witnesses dropped	Witnesses examined		Defense witnesses cited	Defense witnesses examined		No	No	Within one year.
	---	P.E.	60	—	54	—	—	—	—		

Note:- In terms of order dated 21.12.2023 passed by the Hon'ble High Court of Delhi in W.P. (Criminal) No. 1542/2020 titled " Court on its own motion vs. Union of India & Ors." below mentioned points have been added.

Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
1.) Case received by way of transfer on dated 21.05.2025. 2.) There are 10 accused in this case. The matter was been received by way of transfer as one of the accused (A-7) was a former Member of Parliament. 3) The matter was fixed for prosecution evidence. The matter was taken up on two (2) dates of this month. On the first date PW 45 (Investigating Officer) was examined -in-chief and partly cross- examined. 4) It was submitted jointly by the counsels representing the accused persons that a detailed reference to the documents on file was required and the counsels should be permitted to obtain photographs of the relevant documents from the court file. The Id. Prosecutor had also expressed no particular objection to the prayer. The court allowed that prayer in the interest of efficient trial. 5) One misc. application was taken up and disposed of in this month.	—	Unavailability of the witness and documents.

ANIL K. GOGNE
Additional Sessions Judge
Special Judge (PC-Act), (CBI)-24
Rouse Avenue District Court

SI No	CNR No. and Cause title				Nature - Whether State case, complaint case or closure report		Penal statutes involved		No. of accused	Whether accused is sitting or former MP/MLA	Date of institution	Date of cognizance
22	DLCT11-000682-2025 State Vs Raj Kumar Goel etc.				Sessions Case (PC Act)		406/409/420/467/ 468/471/188/201/ 120B/109/34 IPC and Sec 7/8/11/12/13 of PC Act 1988		17	Former MLA	Initial Institution 24.06.2017 Received in this court on 17.07.2025	24.06.2017
Date of Framing of Charges	Present Stage of the case	Detail of prosecution witnesses			Statement of accused - Whether recorded or not	Detail of defence witnesses		Date since when matter has been posted for final arguments	Whether there is any stay of proceedings ordered by superior court, if yes give detail		Whether any interim orders are existing in the matters	Expected date of disposal of case.
		Witnesses cited	Witnesses dropped	Witnesses examined		Defense witnesses cited	Defense witnesses examined					
	---	Misc. App	—	—	—	—	—	—	—			

Note:- In terms of order dated 21.12.2023 passed by the Hon'ble High Court of Delhi in W.P. (Criminal) No. 1542/2020 titled "Court on its own motion vs. Union of India & Ors." below mentioned points have been added.

Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
1.) Matter is received on transfer from the Saket Courts Complex, New Delhi in the month of July 2025. There are 10(Ten) accused in this matter. 2.) The matter is at the stage of arguments on charge. 3.) It was reported that the complete case file was not received and only the file containing the court proceedings of this case was received so far. Robkar was issued to call the complete trial court record.	-	Matter has been received in the month of July 2025 by transfer from Saket Courts Complex, (South East), New Delhi. vide order dt. 02.07.2025 of Hon'ble High Court of Delhi in TR. P. (Crl.) 44/2025. The complete trial court record is awaited.

SI No	CNR No. and Cause title				Nature - Whether State case, complaint case or closure report			Penal statutes involved	No. of accused	Whether accused is sitting or former MP/MLA	Date of institution	Date of cognizance
23	DLCT11-000683-2025 Directorate of Enforcement Vs Rohit Tondon etc.				Complaint Case (PMLA)			45, 3 & 4 of PMLA Act 2002	10	Former MLA	Initial Institution 25.02.2017 Received in this court on 17.07.2025	25.02.2017
Date of Framing of Charges	Present Stage of the case	Detail of prosecution witnesses			Statement of accused - Whether recorded or not	Detail of defence witnesses		Date since when matter has been posted for final arguments	Whether there is any stay of proceedings ordered by superior court, if yes give detail		Whether any interim orders are existing in the matters	Expected date of disposal of case.
		Witnesses cited	Witnesses dropped	Witnesses examined		Defense witnesses cited	Defense witnesses examined		--		--	Within one year from the date of framing charge
	---	Misc. App	--	--	--	--	--	--	--			

Note:- In terms of order dated 21.12.2023 passed by the Hon'ble High Court of Delhi in W.P. (Criminal) No. 1542/2020 titled " Court on its own motion vs. Union of India & Ors." below mentioned points have been added.

Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
1.) Matter received on transfer from the Saket Courts Complex, New Delhi in the month of July 2025. There are 17(Seventeen) accused in this matter. 2.) The matter is at the stage of arguments on charge. 3.) It was reported that the complete case file was not received and only the file containing the court proceedings of this case was received so far. Robkar was issued to call the complete trial court record.	-	Matter has been received in the month of July 2025 by transfer from Saket Courts Complex, (South East), New Delhi. vide order dt. 02.07.2025 of Hon'ble High Court of Delhi in TR. P. (Crl.) 44/2025. The complete trial court record is awaited.

VISHAL GOGNE
Additional Sessions Judge
Special Judge (PC-Act), (CBI)-24
Rouse Avenue District Court
New Delhi

SI No	CNR No. and Cause title				Nature - Whether State case, complaint case or closure report		Penal statutes involved	No. of accused	Whether accused is sitting or former MP/MLA	Date of institution	Date of cognizance
24	DLCT11-000719-2025 State Vs Kishore Samrite				Misc. DJ/ ASJ		--	--	--	25.07.2025	--
Date of Framing of Charges	Present Stage of the case	Detail of prosecution witnesses			Statement of accused - Whether recorded or not	Detail of defence witnesses		Date since when matter has been posted for final arguments	Whether there is any stay of proceedings ordered by superior court, if yes give detail	Whether any interim orders are existing in the matters	Expected date of disposal of case.
		Witnesses cited	Witnesses dropped	Witnesses examined		Defense witnesses cited	Defense witnesses examined				
---	Disposed of	—	—	—	—	—	—	—			Disposed of in this month.

Note:- In terms of order dated 21.12.2023 passed by the Hon'ble High Court of Delhi in W.P. (Criminal) No. 1542/2020 titled " Court on its own motion vs. Union of India & Ors." below mentioned points have been added.

Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
1.) Fresh application received by way of assignment in the month of July 2025 2.) Matter was taken up and disposed of in this month.	--	--

To,

The Ld. Principal District & Sessions Judge,
Rouse Avenue District Court,
New Delhi.

पारस दलाल
PARAS DALAL

अतिरिक्त मुख्य न्यायिक दण्डाधिकारी -01
Additional Chief Judicial Magistrate-01
राउज एवेन्यू जिला न्यायालय, नई दिल्ली
Rouse Avenue District Courts, New Delhi

Ref No:- MP/MLAs/RADC/Gaz/2020/E-22388-22393 dated 24/11/2020 & MP/MLAs./RACC/Gaz./2024/298D-307D dated 12.01.24.

Subject:- Monthly Progress report of the Courts Set up for trial against sitting and former Member of Parliament (MP's) and Member of Legislative Assemblies (MLA's).

Respected Madam,

It is submitted that the requisite information is being furnished as under:-

MONTHLY PROGRESS REPORT OF COURT DEALING WITH CASES AGAINST MPs AND MLAs FOR THE MONTH OF AUGUST 2025.

- | | |
|--|--------------------|
| 1. Name of the Presiding Officer | : Sh. Paras Dalal |
| 2. Designation | : ACJM-01 |
| 3. Date since which posted in the Court | : 26.10.2024 (A/N) |
| 4. Total number of cases pending on the first day of the month | : 20 |
| 5. Number of cases disposed in the month with details i.e. | : 0 |
| 6. Number of cases pending on the last day of the month: | : 21 |

Note* One fresh case instituted in this month.

अतिरिक्त मुख्य न्यायिक दण्डाधिकारी -01
Additional Chief Judicial Magistrate-01
राउज एवेन्यू जिला न्यायालय, नई दिल्ली
Rouse Avenue District Courts, New Delhi

CNR No. and Case Title	Nature - whether state case, complaint case or closure report	Penal Statutes involved	No. of accused	Whether accused is sitting or former MP/MLA	Date of institution	Date of taking cognizance	Date of framing charge	Present stage of the case	Details of prosecution witness			Statement of accused whether recorded or not	Details of defence witness		Date since when matter has been posted for final arguments	Whether there is any stay of proceedings ordered by superior court, if yes given details	Whether any interim orders are existing in the matters	Expected date of disposal of case	(a) Short summary of the work done in the said case(s) during the month	(b) Action Plan formulated and the steps taken for expeditious disposal of the said case(s)	(c) Specific reasons, if any causing delay in disposal of the said case(s)
									Witness cited	Witness dropped	Witness examined		Defence witness cited	Defence witness examined							
CNR No. DLCT12-000241-2019 & Ct Case-22/19 SMRITI ZUBIN IRANI VS SANJAY NIRUPAM	Criminal (Complaint Case)	499/500 IPC	1	Former MP	04/01/13	08/01/13	19/12/13	Further Proceedings	--	--	--	--	--	--	--	Stayed by Hon'ble Supreme Court S.L.P (CR.L) 3477/2019, 3429/2019 (II-C), Vide order dated 22/04/19	Yes, Vide order dated 22/04/19	Subject to vacation of stay.	Matter was listed in July due to stay. Last date of hearing was 22.07.2025 and the next date of hearing is 14.08.2025. on 14.08.2025 Ld. Proxy counsel for accused submitted that stay by Hon'ble Supreme Court Still continuing. Put up for further proceedings on 08.09.2025	Awaiting Orders of the Hon'ble Supreme Court of India and matter would be expedited once the stay is vacated.	Stayed by Hon'ble Supreme Court S.L.P (CR.L) 3477/2019, 3429/2019 (I C), Vide order dated 22/04/19

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Additional Chief Judicial Magistrate-01
राजेंद्र रोड न्यू जिला न्यायालय, नई दिल्ली
Rouse Avenue District Courts, New Delhi

CNR No. DLCT12- 001394- 2019 & Ct Case- 64/19 SANJAY NIRUPA M VS SMRITI ZUBIN IRANI	Crimin al (Comp laint Case)	499/500 IPC	1	Sitting MP	15/10/13	22/10/13	--	Further Procee dings	--	--	--	--	--	--	Stayed by Hon'ble Supreme Court S.L.P (CR.L) 3477/2019, 3429/2019 (II- C) Vide order dated 22/04/19	Yes, Vide order dated 22/04/19	Subject to vacation of stay.	Matter was not listed in July due to stay. Last date of hearing was 22.07.2025 and the next date of hearing is 14.08.2025. On 14.08.2025 Ld. Proxy counsel for accused submitted that stay by Hon'ble Supreme Court Still continuing. Put up for further proceedings on 08.09.2025	Awaiting Orders of the Hon'ble Supreme Court of India and matter would be expedited once the stay is vacated.	Stayed by Hon'ble Supren Court S.L.P (CR.L) 3477/2019, 3429/2019 (I C), Vide order dated 22/04/19
CNR No. DLCT12- 000017- 2021 & Ct Case 2/2021 CHHAIL BIHARI GOSWA MI VS SATYEN DER JAIN & OTHERS	Crimin al (Comp laint Case)	200 Cr.P.C. & 499/500/ 34/120- B IPC	5	Sitting MLA / Sitting MP	21/01/21	27/01/21	17/11/22	Re-list the matter for receipt of further directi ons/ord er from the Hon'bl e Delhi High Court	8	--	--	--	--	--	--	Yes, Vide Order Dated 14/12/23, continued on subsequent dates and lastly on 06.05.2025	Subject to decision on the petition U/s 482 Cr.P.C pending before the Hon'ble High Court of Delhi or vacation of stay order.	Matter was not listed on 22.08.2025. applications seeking exemption from personal appearance moved on behalf of accused no. 2 and 3 through E-mail. It is jointly stated that stay on the proceedings by Hon'ble High Court of delhi is still continuing. Put up for 20.11.2025 for receipt of further order from Hon'ble High Court.	Awaiting Orders of the Hon'ble High Court of Delhi and matter would be expedited once the stay is vacated.	Stayed by the Hon'ble Hi; Court and interim st against trial.

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Additional Chief Judicial Magistrate-01
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Rouse Avenue District Courts, New Delhi

CNR No. DLCT12- 000052- 2021 & Ct Case 15/2021 KAILAS H GAHLOT VS VIJENDR A GUPTA	Crimin al (Comp laint Case)	200 Cr.P.C. & 499/501 IPC	1	Sitting MLA	28/08/20 21	01/09/21	--	Further procee ding/di rection	6	--	--	--	--	--	Stayed by Hon'ble High Court in CRL.M.C. 2964/2021, vide order dated 24/11/21	Yes, Vide Order Dated 05.02.24, continued on subsequent dates and lastly on 21.05.2025	Subject to vacation of stay.	Matter was listed on 25.08.2025. Ld. proxy Counsel for accused requested exemption from personal appearance of accused Vijender Gupta. Proxy counsel stated the next date of hearing before Hon'ble Delhi High Court is 19.01.2026 and the interim order have been continued. Matter fixed for further proceedings/directions on 28.01.2026.	Awaiting Orders of the Hon'ble High Court of Delhi and matter would be expedited once the stay is vacated.	Stayed by Hon'ble High Court in CRL.M.C. 2964/2021, vide order dated 24.11.21 and continued vide Orders dated 05.02.2024, 10.04.2024, 18.07.2024 07.10.2024, 31.01.2025 and lastly on 21.05.2025.
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अतिरिक्त मुख्य न्यायाधीश, तृण्डाधिकारी -01
Additional Chief Judicial Magistrate-01
गऊस रोड न्यू जिला न्यायमन्त्र, नई दिल्ली
Rouse Avenue District Courts New Delhi

CNR No. DLCT12- 000094- 2022 & Cr Cases 17/2022	STATE VS RIPUL VERMA @ VIPUL & ORS	FIR NO. 834/21, P.S. SHALIM AR BAGH	Criminal (State Case)	323/354/ 506/509/ 34 IPC	7	Sitting MLA	(Original Date of Institution= 28/05/22) (Date on which case is received / Institute d in this court = 06/09/22)	22/08/22	27/04/23 & 10/08/23 (Modified Charge Framed)	Final Arguments	21	10	11	--	--	--	5.06.25	--	Earlier, there were directions of the Hon'ble High Court of Delhi to post the matter subsequent to date fixed therein. However, is no such directions were passed.	30.09.2025	Matter was listed on 02.08.2025 for final arguments. Ld. Counsel for other accused except accused Sanjay Mishra seeks adjournment. Adjournment granted subject to cost of Rs. 500/- imposed on each accused. Matter fixed for final arguments of remaining accused on 13.08.2025. On 13.08.2025 Ld. Counsel for accused except accused sanjay mishra requested adjournment. Matter is fixed for final arguments on behalf of remaining accused on 26.08.2025 as last opportunity. On 26.08.2025 accused except accused Sanjay Mishra stated non availability of counsel due to strike. Matter be fixed for final arguments on behalf of remaining accused except accused sanjay Mishra on 02.09.2025	Efforts made to list matter every week, however, witness has sought adjournments for last two dates. Unnecessary adjournments are avoided and all efforts are made to dispose of case expeditiously.	As per directions Hon'ble High Court Delhi and on t submissions of the parti matter was adjourned f four month i.e frc 13.03.2024 to 24.07.20 and now as no directio for adjourning the mati were received, the matter being proceeded with.
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अतिरिक्त मुख्य न्यायिक दण्डाधिकारी-01
Additional Chief Judicial Magistrate-01
गज़ट रजिस्टर्ड जिला न्यायालय, नई दिल्ली
Rouse Avenue District Courts, New Delhi

CNR No. DLCT12- 000112- 2022 & Cr Cases 19/2022 STATE VS KULDEE P KUMAR & ORS FIR NO. 413/21, P.S. KALYAN PURI	Crimin al (State Case)	188 IPC	5	Sitting MLA	26/09/22	26/09/22	20/10/2 2	Receip t of directi ons from the Hon'bl e High Court of Delhi/ Further procee ding	4	--	1	--	--	--	--	Stayed by Hon'ble High Court qua accused Kuldeep Kumar in CRL.M.C. No. 5853/2022, vide order dated 10/11/22 and qua other accused persons in CRL.M.C.6910 /2022 & Crl.M.A.26781/ 2022, vide order dated 19/12/22	Yes, Vide order dated 11.10.23, and on subsequent dated and lastly on 17.03.2025	Subject to vacation of stay.	Matter was listed on 01.08.2025 It is stated by ld. Counsels that interim stay has been extended by Hon'ble High court of Delhi, where next date of hearing is 19.11.2025. Matter is fixed for 03.12.2025.	Awaiting Orders of the Hon'ble High Court of Delhi and matter would be expedited once the stay is vacated.	Stayed by Hon'ble Hi Court qua accused Kulde Kumar in CRL.M.C. N 5853/2022, vide ord dated 10/11/22 and Vide interim orde dated 15/02/24, 27/05/2 12.07.24, 26.11.24 a 17.03.2025 interim ord have been continued t NDOH i.e. 24.07.202 Now the next date hearing here is 01.08.2025
CNR No. DLCT12- 000122- 2022 & CT Cases 11/2022 RAVIND ER KUMAR VS DURGES H PATHAK & ANR	Crimin al (Comp laint Case)	200 Cr.P.C. & 499/500 IPC	2	Sitting MLA	(Original Date of Institution = 15/01/21) (Date on which case is received / Institute d in this court = 28/10/22)	19/01/23	26/04/2 3 & 29/04/2 3	Receip t of order, if any/ cross examin ation of CW1	2	--	--	--	--	--	--	Yes until 09.12.2024	Yes, Vide order dated 20.12.23 & 02.04.24, 10.09.2024 and 20.02.2025	Subject to vacation of stay.	Matter was listed on 24.07.2025. Ld. Council for complainant submits that complainant has expired and he seeks 4 weeks time to move appropriate appearance for substitution of LR's in this regard. Matter is now listed for receipt of order from Hon'ble High Court as well as for further consideration on 04.09.25	Awaiting Orders of the Hon'ble High Court of Delhi and matter would be expedited once the stay is vacated.	Vide order dated 09.11.20: the revision petition prefer by accused/ petitioner again the summoning order w dismissed by the Ld. ASJ/S Judge (PC Act) CBI- (MPs/MLAs Cases), RAC ND. Further, both the I Counsels submitted that vi order dated 20.12.2023 CRL.M.C. No. 9255/23 CRL.M.A. No. 34587/23 of Hon'ble High Court of Del where the summoning or dated 19.01.2023 has be challenged and order dat 20.12.2023 both the part have been given liberty to se an adjournment before t Court till the next date hearing. This interim ora was reiterated in order dat 02.04.24, 10.09.24 and las on 20.02.25. The next date hearing is now 17.07.2025 Hon'ble High Court of Del Now the matter is listed bef this court on 24.07.2025.

अतिरिक्त मुख्य न्यायिक दण्डाधिकारी -01

ional Chief Judicial Magistrate-01

राज गिरी जिला न्यायालय, नई दिल्ली

Raj Gauri District Court New Delhi

CNR NO. DLCT12- 000099- 2023 & CR CASES 7/2023	STATE VS KULDEE P KUMAR & ORS, FIR NO. 372/21, P.S. GHAZIP UR	Crimin al (State Case)	188/34 IPC	3	Sitting MLA	(Original Date of Institution= 21/10/21) (Date on which case is received / Institute d in this court = 07/07/23)	10/12/21	28/08/2 3	Matter is re- listed for purpos e fixed	4	--	--	--	--	--	--	Stayed by Hon'ble High Court of Delhi in CrI.MC No. 7326/2023, vide order dated 11.10.2023.	Yes, Vide order dated 15.02.24, 12.07.24, 26.11.24 and 17.03.2025	Subject to vacation of stay.	Matter was listed on 01.08.2025 It is stated by ld. Counsel that interim stay has been extended by Hon'ble High court of Delhi, where next date of hearing is 19.11.2025. Matter is fixed for 03.12.2025.	Awaiting Orders of the Hon'ble High Court of Delhi and matter would be expedited once the stay is vacated.	Stayed by Hon'ble High Court of Delhi in CrI.MC No. 7326/2023, vide order dated 11.10.2023, dated 15/02/2024, 12.07.2024, 26.11.24 and 17.03.2025 interim orders have been continued till 01.08.2025 Now the next date of hearing here is 01.08.2025
CNR No. DLCT12- 000177- 2023 & CR Cases 12/2023	STATE VS AMANAT ULLAH KHAN FIR NO. 272/2020, P.S. Shaheen Bagh	Crimin al (State Case)	186/189/ 353/506 IPC	1	Sitting MLA	30.10.23	31.03.24	02.08.24	PE	19	-	8	-	-	-	-	-	No	December 2025	Matter was listed for further PE of remaining witness on 21.08.2025 request letter received from IPS Ms. Uma for another date. Fresh summoned issued to Ms. Uma IPS. Put up for PE on 09.09.2025	Short dates given and no unnecessary adjournments are being given. Further all efforts are made to dispose of case expeditiously and whenever possible date of one week is given, subject to availability of Counsel.	Witnesses to be examin are from NIA and a posted out of Delhi, who appearance requir repeated summons and times dates of one we cannot be given.


 अतिरिक्त मुख्य न्यायिक दण्डाधिकारी -01
 Additional Chief Judicial Magistrate-01
 राजू ऐवेन्यू जिला न्यायालय, नई दिल्ली
 Rouse Avenue District Courts, New Delhi

CNR No.
DLCT12-
000038-
2024 &
CT Cases
02/2024

DIRECTOR
RATE OF
ENFORCEMENT
(E.D.)
Vs
ARVIND
KJRIWAL

Criminal
Complaint
Case)

200
Cr.P.C.
r/w/s
174 IPC

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Sitting
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Matter was listed on 01.08.25 for examination of witness Sh. Joginder. CW1 Sh. Joginder partly cross examined and further cross examination is deferred. Put for further cross examination on 02.08.2025. On 02.08.2025 on request of counsel accused is exempted from personal appearance. CW 1 cross examined and discharged. Complainant side seeks two weeks time to ascertain if any other witness to be examined. Matter be fixed for CE on 19.08.2025. On 19.08.2025 accused was exempted from personal appearance on request of Id. Counsel, Application seeking clarification of order dt. 06.06.2025 for renewal of passport allowed and disposed off. Complainant side seeks a weeks time to suffer statement to close CE or file application to examine any other witness if required. Matter be fixed for CE/closing of CE on 30.08.2025. CE closed matter be fixed for finalizing the questionnaire to be put to the accused u/s 313 CrPC on 09.09.2025. Put up for statement of accused on 12.09.2025.

31.10.2025

Short dates given and no unnecessary adjournments are being given. Further all efforts are made to dispose of case expeditiously and whenever possible date of one week is given, subject to availability of Counsels. Further, whenever matter is listed for evidence, witnesses that may be examined on the same date are identified in advance and they are summoned accordingly.

Dates are taken by both t side for non-availability complainant's witness or personal request of couns for accused.

अतिरिक्त मुख्य न्यायिक दण्डाधिकारी -01
Additional Chief Judicial Magistrate-01
ग. नं. १६, नई दिल्ली न्यायालय, नई दिल्ली
House Avenue District Courts, New Delhi

CNR No.
DLCT12-
000082-
2024 &
CT Cases
04/2024

DIRECTOR
RATE OF
ENFORCEMENT
(E.D)
Vs
ARVIND
<EJRIWAL

Criminal
Complaint
Case)

200
Cr.P.C.
r/w/s
174 IPC

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Sitting
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31.10.2025

Matter was listed with connected case on 01.08.25 request for exemption from personal appearance of accused is made by ld. Counsel. Mater be put with connected case on 02.08.2025. on 02.08.2025 on request of counsel accused is exempted from personal appearance. Complainant side seeks 2 weeks time to ascertain if any other witness to be examined. Matter be fixed with connected case on 19.08.2025 On 19.08.2025 accused was exempted from personal appearance on request of ld. Counsel, Application seeking clarification of order dt. 06.06.2025 for renewal of passport allowed and disposed off. Complainant side seeks a weeks time to suffer statement to close CE or file application to examine any other witness if required. Matter be fixed for CE/closing of CE on 30.08.2025. CE closed matter be fixed for finalizing the questionnaire to be put to the accused u/s 313 CrPC on 09.09.2025. Put up for statement of accused on 12.09.2025.

Short dates given and no unnecessary adjournments are being given. Further all efforts are made to dispose of case expeditiously and whenever possible date of one week is given, subject to availability of Counsels. Further, whenever matter is listed for evidence, witnesses that may be examined on the same date are identified in advance and they are summoned accordingly.


Dates are taken by both t side for non-availability complainant's witness or personal request of couns for accused.

अतिरिक्त मुख्य न्यायिक दफ़्तेर अधिकारी -01
Additional Chief Judicial Magistrate-01
गङ्गा नवयु जिला न्यायालय, नई दिल्ली
Rouse Avenue District Courts, New Delhi

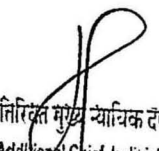
CNR No. DLCT12- 000298- 2024 & CT Cases 18/2024	Crimin al Compl aint Case)	210 (1) (a) BNSS r/w/s 223 BNSS & 208 BNS	1	Sitting MLA	19.10.24	20.1.25	-	Matter be fixed for clarific ation, if any/ filing of written submis sion	1	-	-	-	-	-	-	-	-	October 2025	<p>Matter was fixed for clarification, if any/filing of written submission on 05.08.2025. Adjournment sought by both side. Be put up with connected matter where the issues involved are similar and for clarification if any/filing of written submission on 29.08.25. on 29.08.2025 both the sides requested adjournment. Put up for clarification, if any/filing of written submission on 22.09.2025 with connected matter.</p>	<p>Short dates given and no unnecessary adjournments are being given. Further all efforts are made to dispose of case expeditiously and whenever possible date of one week is given, subject to availability of Counsels. Further, whenever matter is listed for evidence, witnesses that may be examined on the same date are identified in advance and they are summoned accordingly.</p>	This is a fresh case receive by way of assignment October, 2024.
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अतिरिक्त मुख्य न्यायिक दण्डाधिकारी -01
Additional Chief Judicial Magistrate-01
राजस्थान हाईकोर्ट, नई दिल्ली
Rajasthan High Court, New Delhi

CNR No. DLCT12- 000397- 2024 & CRCases 18/2024								Matter be fixed for compli ance/ further consid eration on point of cogniz ance	14+ 6 = 20	-	-	-	-	-	-	-	-	31.12.2025	Matter was listed on 28.08.25 Vide order no. Cases transfer/CBI/RADC/ Gaz./2025/7989- 8010/D dt. 23.08.2025 case has been transferred to the c/o Sh. Vaibhav Chaurasiya ACJM-04 RADC on 25.08.2025.	Short dates given and no unnecessary adjournments are being given. Further all efforts are made to dispose of case expeditiously.	Fresh case has be received by way assignment on 24.12.20. & pending investigati now completed after fili of 2 nd supplementa chargesheet. Now F report is awaited.
STATE Vs HAJI YUNUS	Crimin al (State Case)	186/353/ 323/341/ 506/34 IPC	02	Sitting MLA	24.12.24	-	-														
FIR No. 348/24, PS DAYAL PUR																					


 अतिरिक्त मुख्य न्यायिक दण्डाधिकारी -01
 Additional Chief Judicial Magistrate-01
 गणेश विवेक जिला न्यायालय, नई दिल्ली
 No. 4, Connaught Place, New Delhi


CNR No. DLCT12- 000062- 2025 & CT Cases 06/2025	Crimin al Compl aint Case)	210(1) and 223 of BNSS and u/s 356 r/w/s 3(5) BNS	2	Sitting MLA	06.02.25	02.06.25	-	Pre- Summ oning Eviden ce	3	-	2	-	-	-	-	-	-	28.02.2026	Matter was fixed for further pre summoning evidence on 18.08.2025. Ld. counsel for complainant seeks adjournment as witness was not available. Matter be fixed for further pre summoning evidence on 09.09.2025	Short dates given and no unnecessary adjournments are being given. Further all efforts are made to dispose of case expeditiously and whenever possible date of one week is given, subject to availability of Counsels. Further, whenever matter is listed for evidence, witnesses that may be examined on the same date are identified in advance and they are summoned accordingly.	Fresh case has be received by way assignment in Februa 2025.
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 अतिरिक्त मुख्य न्यायिक दण्डाधिकारी -01
 Additional Chief Judicial Magistrate-01
 राई एवेन्यू जिला न्यायालय, नई दिल्ली
 Rouse Avenue District Courts, New Delhi


CNR No. DLCT12- 000080- 2025 & CR Cases 06/2025	STATE VS. VIKAS TANWAR & ORS.	FIR NO. 298/2020 PS. DBG ROAD	Crimin al State Case)	188/269/ 147/148/ 149/427 IPC & 3 PDPP Act & 3 Pandemi c Act.	4	Sitting MP (One accused)	(Original Date of Institution= 07.09.22) (Date on which case is received / Institute d in this court = 27.02.25	29.04.23	-	compli ance on behalf of all IO's/ Scrutin y of docum ents	31	-	-	-	-	-	-	-	-	-	31.12.2025	Matter was listed for appearance of all 4 IO's on 08.08.25. ACP Rajbir Malik and SI Ramavtar sought exemption. Application seeking exemption from personal appearance moved on behalf of accused Adesh gupta and Yogender. Legible copies of statement of witness sh. Raghav Chadha, Manoj Tawar, Vikram Singh Vijay Kataria, Satish Chillar, Ct. Yogesh, HC Indu Bala and SI Kuldeep singh taken on record from police file. IO is directed to supply the CCTV footage dt. 24.12.2020 to all the accused persons. Put for compliance/arguments on charge on 26.08.2025 On 26.08.2025 matter transferred to the the c/o Ms. Neha Mittal Ld. ACJM-03 RADC, vide office order no. cases transfer.CBI/RADC/ Gaz./2025/7989-8010/D dated 23.08.2025	Short dates given and no unnecessary adjournments are being given. Further all efforts are made to dispose of case expeditiously and whenever possible date of one week is given, subject to availability of Counsels. Further, whenever matter is listed for evidence, witnesses that may be examined on the same date are identified in advance and they are summoned accordingly.	Case has been received 1 way of transfer in Feb 2025.
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अतिरिक्त मुख्य न्यायिक दण्डाधिकारी -01
Additional Chief Judicial Magistrate-01
राजधुन रोड, नया दिल्ली
Rajdhuni Road District Courts, New Delhi

CNR No. DLCT12- 000135- 2025 & CR Cases 11/2025	STATE VS. AABID AND ANR.	FIR NO. 411/2020 PS. VASANT KUNJ SOUTH	Crimin al State Case)	288/ 304A/ 34 IPC	2	Former MP	(Original Date of Institution= 06.01.20 24) (Date on which case is received / Institute d in this court = 03.05.20 25)	29.04.24	-	Misc. Argum ents/Cl arificat ion	10	-	-	-	-	-	-	-	-	-	31.12.2025	Matter was fixed on 04.08.25 for consideration on Police report as well as argument on point of notice of accusation. IO has supplied coloured photographs which are part of supplementary charge sheet to the accused. Argument on behalf of accused No. 2 heard. Counsel of accused No.2 placed some relevant judgements on record. The State to make oral arguments to counter A-2. Matter be fixed for further arguments on 25.08.25 for putting of accusation on behalf of A 1 and for further arguments. On 25.08.2025 matter transferred to the c/o Ms. Neha Mittal Id. ACJM-03 RADC vide order no. cases transfer/CBI/RADC/ Gaz./2025/7989-8010/D dt. 23.08.2025	Short dates given and no unnecessary adjournments are being given. Further all efforts are made to dispose of case expeditiously and whenever possible date of one week is given, subject to availability of Counsels. Further, whenever matter is listed for evidence, witnesses that may be examined on the same date are identified in advance and they are summoned accordingly.	Case has been received in way of transfer in M 2025.
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 अतिरिक्त मुख्य न्यायाधिकारी-01
 Additional Chief Judicial Magistrate-01
 नई दिल्ली जिला न्यायालय, नई दिल्ली
 New Delhi District Court, New Delhi

CNR No. DLCT12- 000150- 2025 & CT Cases 13/2025	LIPIKA MITRA VS. NIRMALA SITHARA MAN	223 of BNSS and u/s 356 (1) and 356(2) BNS	1	Sitting MP	19.05.25	-	-	Further argume nts on applica tion.	2	-	-	-	-	-	-	-	-	30.11.2025	Matter was fixed for further arguments on 02.08.2025. Ld. counsel moved an application for adjournment same is not opposed by opposite side hence allowed. Proposed accused side accepted the notice of application seeking waiver of cost and is at liberty to file reply. Matter be fixed for consideration on miscellaneous application/arguments on two other applications on 30.08.2025. On 30.08.2025 application for waiver of cost filed on behalf of complainant. Matter adjourned for 10.09.2025 for arguments on application for waiver of cost and application seeking direction of withdrawal of vakalatnama of Sh. Somnath Bharti.	Short dates given and no unnecessary adjournments are being given. Further all efforts are made to dispose of case expeditiously and whenever possible date of one week is given, subject to availability of Counsels. Further, whenever matter is listed for evidence, witnesses that may be examined on the same date are identified in advance and they are summoned accordingly.	Fresh case has be received by way assignment in May 2025.
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 अतिरिक्त मुख्य न्यायिक दण्डाधिकारी -01
 Additional Chief Judicial Magistrate-01
 गडन रोड न्यायालय, नई दिल्ली
 Rouse Avenue District Courts, New Delhi

CNR No. DLCT12- 000178- 2025 & CRCases 14/2025	STATE Vs ALKA LAMBA	FIR No. 80/24, PS PARLIA MENT STREET	Crimin al (State Case)	221/ 223(A)/ 132/285 of BNS	01	Former MLA	27.06.25	-	-	Put up for consid eration on point of cogniz ance	07	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	Matter was fixed on 04.08.25. Clarification sought from IO. Some more time requested by IO to comply with the shortcoming highlighted in the previous order. Time granted put up for compliance/considerati on on 20.08.25. On 20.08.2025 supplementary charge sheet filed. Accused summoned. Order on cognizance passed. IO was directed to be present in court on next date of hearing. Put up for appearance of accused/court ail/supply documents/further proceedings on 01.09.2025 Vide order no. Cases transfer/CBI/RADC/ Gaz./2025/7989- 8010/D dt. 23.08.2025 case has been transferred to the c/o Sh. Vaibhav Chaurasiya ACJM-04 RADC on 25.08.2025.	Short dates given and no unnecessary adjournments are being given. Further all efforts are made to dispose of case expeditiously.	Fresh case has be received by way assignment on 27.06.2025
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अतिरिक्त मुख्य न्यायिक दण्डाधिकारी -01
Additional Chief Judicial Magistrate-01
ग 33 रोड, नई दिल्ली
Rouse Avenue District Courts, New Delhi


CNR No. DLCT12- 000207- 2025 & CRCases 15/2025	STATE Vs AMANAT ULLAH KHAN @ ORS.	FIR No. 95/25 PS JAMIA NAGAR	Crimin al (State Case)	223(A)/ 3(5) of BNS & 126 R.P. Act	07	Sitting MLA	11.07.25	-	-	Put up for	08	-	-	-	-	-	-	-	Matter was fixed for consideration on 06.08.25 Police report/challan is lacking in investigation. Detailed further investigation is required qua the issues highlighted by this court and by Id. APP for State. Worthy DCP to mark further investigation to any officer senior to the rank of complainant/Inspector or of same rank from different Police station than Jamia Nagar. Copy of Order sent to SHO PS Jamia nagar for necessary information and compliance. Put up for compliance report, if any/consideration on 27.08.2025 on 27.08.2025 report filed by SHO PS Jamia Nagar stating that compliance report could not be filed due to strike of advocates. Fresh notice issued to DCP South East. Put up for 10.09.2025.	Short dates given and no unnecessary adjournments are being given. Further all efforts are made to dispose of case expeditiously.	Fresh case has be received by way assignment in July 2025.
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अतिरिक्त मुख्य न्यायिक दण्डाधिकारी -01
Additional Chief Judicial Magistrate-01
गउज़े रोड, नई दिल्ली
Rouse Avenue District Courts, New Delhi

CNR No. DLCT12- 0000258- 2021 & CCCases No. 05/2021	DELHI JAL BOARD AND ANR. Vs ADESH GUPTA PS DBG ROAD	Crimin al (Comp laint Case)	499,500 IPC r/w 34 IPC	04	Sitting MLA	18.03.21	06.04.21	18.11.21	Further Procee dings	09	-	04	-	-	-	-	Stayed by Hon'ble High Court of Delhi vide CRL. M.C. 3185/2021 & CRL. M.A. 19657/2021	Yes vide order dated 08.12.2021	Subject to vacation of Stay	Matter received by way of transfer Vide order no. Cases transfer/CBI/RADC/ Gaz./2025/7989- 8010/D dt. 23.08.2025 NDOH- 09.09.2025	Short dates given and no unnecessary adjournments are being given. Further all efforts are made to dispose of case expeditiously.	Matter received by way transfer in the month August Stayed by Hon'ble Hi Court of Delhi vide CR M.C. 3185/2021 & CR M. A. 19657/2021
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अतिरिक्त मुख्य न्यायाधीश दण्डाधिकारी -01
Additional Chief Judicial Magistrate-01
राउट रोड न्यायालय, नई दिल्ली
Rouse Avenue District Courts, New Delhi


CNR No. DLCT12- 00057- 2021 & CR Cases No. 37/2022 CBI Vs ARVIND KHANN A PS CBI ACU-I	Crimin al (Comp laint Case)	01	Former MLA	28.02.20	09.06.22	-	Further Procee dings	17	-	08	-	-	-	-	Stayed by Hob'ble High Court of Delhi vide CRL. M.C. 6614/2022	Yes vide order dated 08.12.2021	Subject to vacation of Stay	Matter received by way of transfer Vide order no. Cases transfer/CBI/RADC/ Gaz./2025/7989- 8010/D dt. 23.08.2025 NDOH- 24.11.2025	Short dates given and no unnecessary adjournments are being given. Further all efforts made to dispose case expeditiously.	Matter received by way transfer in the month August Stayed by Hob'ble Hi Court of Delhi vide CR M.C. 6614/2022
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 अतिरिक्त मुख्य न्यायाधीश दण्डाधिकारी -01
 Additional Chief Judicial Magistrate-01
 राउज रोड जिला न्यायालय, नई दिल्ली
 Rouse Avenue District Courts, New Delhi

CNR No. DLCT12- 000217- 2019 & CT Cases No. 16/2019 RAJIV BABBAR Vs ARVIND KEJRIW AL AND ORS.	(Com plaint Case)	499/504 I/500/34 IPC	04	Former MLA	21.01.19	02.02.19	-	Further Procee dings	08	-	03	-	-	-	-	Stayed by Hob'ble Supreme Court of India In the matter bearing SLP NO 13279/2024	Yes	Subject to vacation of Stay.	Matter received by way of transfer Vide order no. Cases transfer/CBI/RADC/ Gaz./2025/7989- 8010/D dt. 23.08.2025 NDOH- 04.09.2025	Short dates given and no unnecessary adjournments are being given. Further efforts are made to dispose case expeditiously.	Matter received by way transfer in the Month August Stayed by Hob't Supreme Court of India t of further orders.
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 अतिरिक्त मुख्य न्यायाधीश - 01
 Additional Chief Judicial Magistrate-01
 राजेंद्र प्रवेश जिला न्यायालय, नई दिल्ली
 Rouse Avenue District Courts, New Delhi

CNR No. DLCT12- 000215- 2019 & CT Cases No. 15/2019	VIKAS SANKRI TYAYAN @ VIKS PANDEY Vs ARVIND KEJRIW AL	(Com plaint Case)	500 IPC	01	Former CM	05.03.19	01.05.19	-	Further Procee dings	02	-	08	-	-	-	-	Stayed by Hob'ble Supreme Court of India till further orders	Yes	Subject to vacation of interim order in SLP (CRL) No. 2413/2024 pending before the Hon'ble Supreme Court.	Matter received by way of transfer Vide order no. Cases transfer/CBI/RADC/ Gaz./2025/7989- 8010/D dt. 23.08.2025 NDOH- 18.09.2025	Short dates given and no unnecessary adjournments are being given. Further all efforts are made to dispose case expeditiously.	Matter received by way transfer in the month August Stayed by Hob't Supreme Court of India t further orders.
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 अतिरिक्त मुख्य सत्रिक न्यायाधीश -01
 Additional Chief Judicial Magistrate-01
 राउज रोड न्यायालय, नई दिल्ली
 Rouse Avenue District Courts, New Delhi

CNR No. DLCT12- 000252- 2025 & CT Cases No. 18/2025 SHIV KUMAR SAXENA Vs STATE OF NCT OF DELHI PS I.P. ESTATE	(Com plaint Case)	175 (3) BNSS	01	-	28.08.25	-	-	Consid eration	-	-	-	-	-	-	-	-	-	Matter received by way of assignment on 28.08.2025 part arguments heard, complainant seeks to file amended memo of parties. Put up for compliance/further consideration on 04/09/2025	-	Matter received by way assignment on 28.08.2025
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Submitted Please

Forwarded Please:-



Prepared by :- (JA/ Ahlmad)
in the court of Sh. Paras Dalal
Ld. ACJM-01/RADC, ND

अतिरिक्त मुख्य न्यायिक दण्डाधिकारी -01
Additional Chief Judicial Magistrate-01
राज एवेन्यू जिला न्यायालय, नई दिल्ली
Rouse Avenue District Courts, New Delhi

To,

The Ld. Principal District & Sessions Judge cum Special Judge (PC Act) (CBI),
Rouse Avenue District Courts,
New Delhi.


Sub.: Monthly progress report of the Courts setup for trials against sitting and former Members of Parliament (MPs) and Members of Legislative Assembly (MLAs).

Ref. : No. MP/MLAs/RACC/Gaz./2024/298D-307D dated 12.01.2024.

Respected Ma'am,

In reference to the above captioned letter and subject, kindly find enclosed herewith the requisite information in the prescribed proforma for the month of August, 2025.

Yours faithfully,


(NEHA MITTAL)
ACJM-03/RADC,
अतिरिक्त न्यायाधीश/03/09/2025
Additional Chief Judicial Magistrate-03
राउस एवेन्यू जिला न्यायालय, नई दिल्ली
Rouse Avenue District Courts, New Delhi

MONTHLY PROGRESS REPORT OF COURT DEALING WITH CASES AGAINST MPs AND MLAs
REPORT FOR THE MONTH OF JULY, 2025

1. Name of Presiding Officer: **MS. NEHA MITTAL**
 2. Designation: **ACJM-03, RADC, NEW DELHI**
 3. Date Since which posted in the Court: **26-10-2024 (Afternoon Session)**
 4. Total number of cases pending on the first day of the month: - **20**
 5. Number of cases disposed in the month with details i.e. conviction, acquittal, discharge or acceptance of closure report, etc. : **Nil**
- (Judgment pronounced in the case of State Vs. Swati Maliwal on dated 13.08.2025. However, the matter is pending for furnishing Bail Bonds u/s 437A Cr.P.C.)
6. Number of cases pending on the last day of the month: - **20**

Sr. No	CNR No. and Case Title	Nature – whether state case, complaint case or closure report .	Penal statutes involved	No. of accused	Whether accused is sitting or former MP/ MLA	Date of Institution	Date of taking cognizance	Date of framing of charge	Present Stage	Details of Prosecution witnesses			State ment of accused – whether recorded or not ?	Details of defence witnesses		Date since when matter has been posted for final arguments	Whether there is any stay of proceedings ordered by superior court, if yes give details	Whether any interim orders are existing in the matters	Expected date of disposal of case.	Short summary of the work done in the said case (s) during the month	Action Plan formulated and the steps taken for expeditious disposal of the said case (s)	Specific reasons, if any causing delay in disposal of the said case (s)
										Witnesses cited	Witnesses dropped	Witnesses examined		Defence witnesses cited	Defence witnesses examined							
1.	CR NO 17/2019D LCT-12-000141-2019	State Case FIR NO 76/2014	323/354 /354C/1 53A/14 7/149/4 52/186/ 353/356 /143/15	18	Sitting MLA	29.09.14	16.07.16	17.07.18	Defence evidence	45	13	32	Yes	30	19	No	No	No	By September, 2025	<u>On 12.08.2025</u> No DW was present. Accordingly, matter was adjourned for DE for 18.08.2025.	Short dates will be given and no unnecessary adjournment	30 witnesses have been cited as defence witness


अतिरिक्त मुख्य सहायक न्यायाधीश-३

Additional Chief Judicial Magistrate-03


गडगाँव ऐवेन्यू जिला न्यायालय, नई दिल्ली

Rouse Avenue District Courts, New Delhi

																					ion be called on the same day for examination in order to expedite the trial. As far as possible, and applicable use Section 294 Cr.PC for admission of documents.	
3.	CT NO 15/2019 DLCT-12-000215-2019 VIKAS SANKRITYAYA N @ VIKAS PANDEY Vs ARVIND KEJRIWAL	Complaint Case	500 IPC	1	Former CM	05.03.19	01.05.19	-	Notice U/S 251 CrPC	2	-	--	-	-	-	--	The Hon'ble Supreme Court has directed this Court to not proceed with trial till further orders.	Yes	Subject to vacation of interim order in SLP (Crl) No. 2413/2024 pending before the Hon'ble Supreme	<u>On 23.08.2025</u> The case has been transferred to the Court of Sh. Paras Dalal, ACJM-01 vide order no. Cases Transfer/CBI/RADC/GAZ/2025/7989-8010/D dated 23.08.2025 of the office of Ld. Principal District & Sessions Judge-cum-Special Judge (PC Act) (CBI), RADC, New Delhi	Short dates will be given and no unnecessary adjournment shall be granted. Further all efforts are made to dispose of case expeditiously.	The Hon'ble Supreme Court has directed this Court to not proceed with the trial till further orders.


 अतिरिक्त मुख्य न्यायिक दण्डाधिकारी-03
 Additional Chief Judicial Magistrate-03
 राउज एवेन्यू जिला न्यायालय, नई दिल्ली
 Rouse Avenue District Courts, New Delhi

																		me Court.				
4.	CT NO 03/2023 DLCT- 12- 000039- 2023 GAJEND ER SINGH SEKHA WAT VS ASHOK GEHLOT	Compl aint Case	500 IPC	1	Former CM	04.03.23	04.03.23	-	Argum ents on framing of Notice and argume nts on applicat ion U/s 91 CrPC	2	-	4	-	-	-	-	Directions have been passed by the Hon'ble High Court of Delhi to this Court to adjourn the matter to a date later than the date fixed by the Hon'ble High Court of Delhi in Crl M.A No 35172/202 3 & Crl M.C. No 9402/2023	Yes	--	The matter was not listed in August. Vide order dated 26.03.2025 passed by Hon'ble High Court of Delhi, interim order of stay has been continued till next date of hearing i.e. 06.10.2025 in the High Court of Delhi. Accordingly matter was adjourned for further proceedings to 17.10.2025.	Short dates will be given and no unnecess ary adjournm ent shall be granted. Further all efforts are made to dispose of case expeditio usly..	Directio ns have been passed by the Hon'ble High Court of Delhi to this Court to adjourn the matter to a date later than the date fixed by the Hon'ble High Court of Delhi in Crl M.A No 35172/20 23 & Crl M.C. No


 Additional District Judge/Magistrate
 District Court, New Delhi

																					9402/2023	
5.	CR NO 12/2022 DLCT-12-000073-2022 STATE Vs VASU RUKHAR & ORS	State Case FIR NO 200/22	143/147 /149/18 6/188/3 32/353 IPC & 3 PDPP ACT	30	Former MP	21.07.22	19.10.22	--	Arguments on Charge /further proceedings	41	-	--	-	-	-	-	Yes, Proceedings Stayed by Hon'ble High Court in Crl M.A No 11549/2023 & Crl M.C. No 3077/2023	Yes	Subject to order of Hon'ble High Court of Delhi where the matter is listed for 03.04.2024.	<u>On 02.08.2025</u> The present matter has been stayed by the Hon'ble High Court of Delhi and next date of hearing therein is 10.09.2025. Matter stands adjourned for <u>20.09.2025</u> .	Short dates will be given and no unnecessary adjournment shall be granted. Further all efforts are made to dispose of case expeditiously.	Proceedings Stayed by Hon'ble High Court in Crl M.A No 11549/2023 & Crl M.C. No 3077/2023
6.	CT NO 17/2019 DLCT-12-000221-2019 IMRAN HUSSAIN VS VIJENDER GUPTA	Complaint Case	499/500 /35 IPC	3	Sitting MLA	07.08.18	13.09.18	18.11.20	Miscellaneous Appearance	3	-	3	-	-	-	-	Yes, Proceedings Stayed by Hon'ble High Court in Crl MC No 833/2021	Yes	Subject to the outcome of Crl MC NO 833/2021 pending in the Hon'ble High Court	<u>On 18.08.2025</u> As the present matter has been stayed by Hon'ble High Court and NDOH is 02.12.2025 before the Hon'ble High Court of Delhi, matter has been adjourned to <u>11.12.2025</u> .	Short dates will be given and no unnecessary adjournment shall be granted. Further all efforts are made to dispose	Proceedings Stayed by Hon'ble High Court in Crl MC No 833/2021

अतिरिक्त मुख्य न्यायिक दण्डाधिकारी-03

Additional Chief Judicial Magistrate-03


राउज़ एवेन्यू जिला न्यायालय, नई दिल्ली

Rouse Avenue District Courts, New Delhi


	& ORS																	of Delhi.		of case expeditio usly.		
7.	CT NO 13/2019 DLCT- 12- 000211- 2019 SATYEN DAR JAIN Vs MANJIN DER SINGH SIRSA & ORS	Compl aint Case	499/500 /501/50 2/34 IPC	3	Former MLA	29.05.17	03.06.17	03.07.19	Miscell aneous Appear ance	3	-	3	Yes	5	5	22.12.20	Yes, Proceedin gs Stayed by Hon'ble High Court in Crl M.C. No 1746/2021	Yes	Subject to outcom e of Crl MC No 1746/2 023 pendin g in the Hon'bl e High Court of Delhi.	The matter was not listed in August. As the present matter has been stayed by Hon'ble High Court and NDOH is 15.09.2025 before the Hon'ble High Court of Delhi, it was not listed in August 2025. Matter is listed for 20.09.2025.	Short dates will be given and no unnecess ary adjourmm ent shall be granted. Further all efforts are made to dispose of case expeditio usly.	Proceedi ngs Stayed by Hon'ble High Court in Crl M.C. No 1746/202 1
8.	CT NO 18/2019 DLCT- 12- 000225- 2019 DR SUBRA MANIA M SWAMY Vs SONIA GANDHI	Compl aint Case	403/406 /420/12 0b IPC	7	Sitting MP	14.02.13	12.07.13	-	PE	2	--	--	-	-	-	-	Yes, Proceedin gs Stayed by Hon'ble High Court in Crl MC No 578/2021	Yes	Subject to the outcom e of Crl MC No. 578/20 21 pendin g in Hon'bl e High Court of	<u>On 02.08.2025</u> The present matter has been stayed by the Hon'ble Delhi High Court and NDOH therein is 08.10.2025. Matter stands adjourned for 18.10.2025	Short dates will be given and no unnecess ary adjourmm ent shall be granted. Further all efforts are made to dispose of case	Stayed by Hon'ble High Court in Crl MC No 578/2021

अतिरिक्त मुख्य न्यायाधिकारी-03
Additional Chief Judicial Magistrate-03
गउड ऐवेन्यू जिला न्यायालय, नई दिल्ली
Rouse Avenue District Courts, New Delhi


	& Ors																	Delhi.		expeditio usly.		
9.	CR NO 2/2019 DLCT- 12- 000017- 2019 STATE Vs AMANA TULLAH KHAN & ORS	State Case FIR NO 54/201 8	186/353 /332/34 2/323/5 04/506 (ii)/120 B/109/1 14/149/ 34/36 IPC	13	Sitting MLA	13.08.18	18.09.18	—	Charge (Order on charge already passed)	71	—	—	—	—	—	—	In W.P. (Crl) No 3559/2018 , Hon'ble High Court has directed that the Trial Court will refrain from Proceedin g further, after passing Order on Charge. Next date of hearing before Hon'ble High Court of Delhi is 11.03.202 5	Yes	Subject to the order of Hon'bl e High Court, where the matter is listed for 22.05.2 024.	The matter was not listed in August. Interim stay order has been continued and NDOH is 16.09.2025 before Hon'ble High Court of Delhi. Accordingly, the matter is adjourned for 26.09.2025.	Short dates will be given and no unnecess ary adjournm ent shall be granted. Further all efforts are made to dispose of case expeditio usly.	In W.P. (Crl) No 3559/201 8, Hon'ble High Court has directed that the Trial Court will refrain from Proceedi ng further, after passing Order on Charge.


 Additional District Magistrate
 District Court, Delhi
 Rouse Avenue, Delhi

10.	CT-23/2019 DLCT-12-000249-2019 RAJIV BABBAR Vs SHASHI THARO OR	Compl aint Case	499/500 IPC	1	Sitting MP	03.11.18	21.01.19	-	Argum ents on Notice U/S 251 CrPC	7	-	--	-	-	-	-	Yes, Proceedin gs Stayed by the Hon'ble Supreme Court in the matter bearing SLP no.12360/ 2024	Yes	Subject to the outcom e of by the Hon'bl e Supre me Court in the matter bearing SLP no.123 60/202 4	On 28.08.2025 Present matter has been stayed by the Hon'ble Supreme Court. The tentative date of hearing before the Hon'ble Supreme Court of India is 15.09.2025. Matter is adjourned for 19.09.2025.	Short dates will be given and no unnecess ary adjournm ent shall be granted. Further all efforts are made to dispose of case expeditio usly.	Stayed by Hon'ble Suprem e Court
11.	CT NO 10/2019 DLCT-12-000193-2019 SIDDHA RTHA SINGH Vs PINAKI MISHRA	Compl aint Case	499/500 IPC	1	Sitting MP	15.03.19	15.03.19	--	Framin g of Notice U/S 251 CrPC	1	--	1	---	---	---	---	Yes, Proceedin gs Stayed by Hon'ble High Court in Crl MC No 2595/2019	Yes	Subject to the outcom e of Crl MC No. 2595/2 019 pendin g in Hon'bl e High Court of Delhi.	The matter was not listed in August 2025. Matter has been stayed by the Hon'ble High Court of Delhi vide order dated 14.05.2025 and NDOH before the Hon'ble High Court is 08.09.2025, accordingly matter is adjourned for 15.09.2025, awaiting for further orders of the Hon'ble High Court of Delhi.	Short dates will be given and no unnecess ary adjournm ent shall be granted. Further all efforts are made to dispose of case expeditio usly.	Stayed by Hon'ble High Court in Crl MC No 2595/201 9



 अतिरिक्त मुख्य न्यायिक दण्डाधिकारी-03
 Additional Chief Judicial Magistrate-03
 राउज एवेन्यू जिला न्यायालय, नई दिल्ली
 Rouse Avenue District Courts, New Delhi

12.	CT NO 16/2019 DLCT- 12- 000217- 2019 RAJIV BABBAR Vs ARVIND KEJRIW AL AND ORS	Compl aint Case	499/504 1/500/3 4 IPC	4	Former MLA	21.01.19	05.02.19	-	Argum ents on Notice U/S 251 CrPC	8	-	3	-	-	-	-	Yes, Proceedin gs Stayed by the Hon'ble Supreme Court in the matter bearing SLP no.13279/ 2024	-	Subject to the outcom e of SLP no.132 79/202 4 pendin g in Hon'bl e Supre me Court. India.	On 11.08.2025 Matter has been stayed by the Hon'ble Supreme Court of India. The tentative date of hearing before Hon'ble Supreme Court of India is 18.08.2025. Accordingly, matter was adjourned for 04.09.2025 for awaiting further orders of the Hon'ble Supreme Court of India. On 23.08.2025 The case has been transferred to the court of Sh. Paras Dalal, ACJM-01 vide order no. Cases Transfer/CBI/RADC/ GAZ/2025/7989- 8010/D dated 23.08.2025 of the office of Ld. Principal District & Sessions Judge-cum-Special Judge (PC Act) (CBI), RADC, New Delhi	Short dates will be given and no unnecess ary adjournm ent shall be granted. Further all efforts are made to dispose of case expeditio usly.	Stayed by the Hon'ble Suprem e Court in the matter bearing SLP no.13279 /2024 dt 05-10- 2024
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 Additional District Judge, District Court,
 New Delhi
 Date: 05.10.2024

13.	CT NO 11/2019 DLCT-12-000195-2019 SIDDHARTHA SINGH Vs PINAKI MISHRA	Complaint Case	499/500 IPC	1	Sitting MP	17.12.18	15.01.19	-	Framing of Notice U/S 251 CrPC	1	-	--	-	-	-	-	--	Yes, Proceedings Stayed by Hon'ble High Court in CrI MC No 2617/2019 & MA No 10470/2019	Yes	Subject to the outcome of CrI MC No. 2617/2019 & MA No 10470/2019 pending in Hon'ble High Court of Delhi.	Matter was not listed in August 2025. Matter has been stayed by the Hon'ble High Court of Delhi vide order dated 14.05.2025 and NDOH before the Hon'ble High Court is 08.09.2025, accordingly matter is adjourned for 15.09.2025 , awaiting for further order of Hon'ble High Court of Delhi.	Short dates will be given and no unnecessary adjournment shall be granted. Further all efforts are made to dispose of case expeditiously.	Stayed by Hon'ble High Court in CrI MC No 2617/2019 & MA No 10470/2019
14.	CT NO 44/2019DLCT-12-001167-2019 VIJENDER GUPTA Vs ARVIND KEJRIWAL AND ANR	Complaint Case	499/500 IPC	2	Former CM	06.06.19	06.06.19	01.08.19	CE	6	-	--	-	-	-	-	--	Yes, Proceedings Stayed by Hon'ble High Court in CrI MC No 6508/2019	Yes	Subject to the outcome of CrI MC No. 6508/2019 is pending in Hon'ble High Court of Delhi.	On 29.08.2025 IA 01/2025 had been filed on behalf of seeking clarification of order dated 06.06.2025. Time was sought on behalf of complainant to file reply the present application. Put up on 30.08.2025 for reply and arguments. On 30.08.2025 Arguments on the application were heard. Matter was	Short dates will be given and no unnecessary adjournment shall be granted. Further all efforts are made to dispose of case expeditiously.	Stayed by Hon'ble High Court in CrI MC No 6508/2019


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 Additional Chief Judicial Magistrate-03
 राउज़ एवेन्यू जिला न्यायालय, नई दिल्ली
 Rouse Avenue District Courts, New Delhi

	DOLIA																		that the lawyers were abstaining from work. Pws CT Sonu and Sh. Veer Singh be summoned through concerned SHO for NDOH. Put up for PE on 09.09.2025	of case expeditiously.	availability of the counsels or the accused persons. Filing of miscellaneous applications	
17	CT Cases/8/2025 DLCT12-000071-2025 SHIV KUMAR SAXENA Vs ARVIND KEJRIWAL AND ORS.	Complaint Case	156(3) Cr.P.C.	3	Former CM	20.12.19			Misc. appearance	-	--	-	-	-	-	-	-	-	30-06-2026	On 11.08.2025 FSL Report has been received for filing further status report on 27.08.2025 . On 27.08.2025 IO has received copy of FSL report. Put up for filing of further status report on 27.09.2025	Short dates will be given and no unnecessary adjournment shall be granted. Further all efforts are made to dispose of case expeditiously.	Sometimes adjournments have to be granted under compelling circumstances due to non availability of the counsels or the accused persons. Filing of miscellaneous applications


 अतिरिक्त मुख्य न्यायिक दण्डाधिकारी-03
 Additional Chief Judicial Magistrate-03
 राउज एवेन्यू जिला न्यायालय, नई दिल्ली
 Rouse Avenue District Courts, New Delhi

18	CR Cases/3/2025 DLCT1 2-000070-2025 STATE Vs MANJETA SINGH AND OTHERS	State Case FIR NO 49/2013	147/14 9/188/427IP C	10	Sitting MLA	06.09.14	06.09.14	09.09.19	Final Arguments	12	-	9	yes	-	-	30.07.2025	-	No		On 18.08.2025 Matter was listed for final arguments. However, adjournment was sought on behalf of accused. Accordingly, matter was adjourned for final arguments on 04.09.2025.	Short dates will be given and no unnecessary adjournment shall be granted. Further all efforts are made to dispose of case expeditiously.	Sometimes adjournments have to be granted under compelling circumstances due to non availability of the counsels or the accused persons. Filing of miscellaneous applications
19	CR Cases/5/2025 DLCT1 2-000078-2025 STATE Vs PRADHUMAN RAJPUT	State Case FIR NO 123/2012	186/35 3/352/427IP C	1	Sitting MLA	23.12.14	06.04.17	27.05.2025	P.E.	17	-	12	-	-	-	-	-	-	-	On 01.08.2025 PW-10 & 11 were examined, cross-examined & discharged. PW Inspector Jag Mohan has summoned for NDOH. Put up for PE on 19.08.2025.	Short dates will be given and no unnecessary adjournment shall be granted. Further all efforts are made to dispose	Sometimes adjournments have to be granted under compelling circumstances due to non


 Additional Chief Magistrate
 P. S. No. 1, Rouse Avenue District Court, New Delhi

																			<p><u>On 19.08.2025</u> PW-12 was examined in-chief and his cross examination has been deferred. Inspector Jag Mohan was summoned again. Put up for PE on 30.08.2025.</p> <p><u>On 30.08.2025</u> PW-12 was examined & discharged. Witnesses mentioned at serial no. 2, 12 & 17 were summoned for 11.09.2025.</p>	of case expeditiously.	availability of the counsels or the accused persons. Filing of miscellaneous applications
20	CR Cases/9/2025 DLCT1 2-000108-2025 STATE Vs SWATI MALI WAL JAIHIND	State Case	74/86 JJB(care & Protection) Act	2	Sitting MP(At the time of Complaint case filed)	10.03.17	28.07.17	28.04.2025	Acquitted on 13/08/2025	12	2	10	-	-	-	26.07.2025	-		<p><u>On 02.08.2025</u> Final arguments were addressed by Ld. Counsels appearing for accused 1 and 2 and Ld. APP for the State Matter was listed for Judgment on 13.08.2025.</p> <p><u>On 13.08.2025</u> Vide separate Judgment pronounced in the open Court, both accused persons were acquitted under Section 74 r/w Rule 86 of Juvenile Justice Act. Put up for</p>	Short dates will be given and no unnecessary adjournment shall be granted. Further all efforts are made to dispose of case expeditiously.	Sometimes adjournments have to be granted under compelling circumstances due to non availability of the counsels or the accused persons.

22	CR Cases/06/2025 DLCT1 2-000080-2025 STATE Vs VIKAS TANWAR & ORS.	Criminal State Case	188/26 9/147/148/14 9/427 IPC & 3PDPP Act & 3 Pandemic Act.	04	Sitting MP(One Accused)	(Original date of institution 7/9/2022. (Date on which case is received/institute in this court =25.08.2025.	29.04.23	-	Compliance on behalf of all IO's / Scrutiny of documents.	31	-	-	-	-	-	-	-	-	31.03.2026	On 26.08.2025 The case had been received by way of transfer from the Court of Ld. ACJM-01, RADC, New Delhi in pursuance of Order dated 23.08.2025. Put up for compliance for u/s 207 Cr.P.C. on 08.09.2025	Short dates will be given and no unnecessary adjournment shall be granted. Further all efforts are made to dispose of case expeditiously.	Case has been received by way of transfer in August 2025
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Prepared by :

(AHLMAD)

ACJM-03, M.P./M.L.A Cases
Rouse Avenue Court Complex, Delhi
अतिरिक्त मुख्य न्यायाधीश दंडाधीश-03
Additional Chief Judicial Magistrate-03
राउज ऐवेन्यू जिला न्यायालय, नई दिल्ली
Rouse Avenue District Courts, New Delhi

5

**MONTHLY PROGRESS REPORT OF COURT DEALING WITH CASES AGAINST MPs & MLAs
REPORT FOR THE MONTH OF AUGUST 2025**

1. Name of Presiding Officer : SH. VAIBHAV CHAURASIA
2. Designation : ACJM-04
3. Date since which posted in the Court : 26.10.2024 (Afternoon)
4. Total number of cases pending on the first day of the month (as on 01.08.2025) : 21 cases
5. Number of cases pending on the Last day of the month (as on 31.08.2025) : 20 cases

अतिरिक्त मुख्य न्यायिक दण्डाधिकारी 04
Additional Chief Judicial Magistrate-04
कमरा नं. 503 पाँचवा तल,
Room No. 503, Fifth Floor
राउज ऐवेन्यू जिला न्यायालय, नई दिल्ली
Rouse Avenue District Courts, New Delhi

S. No.	CNR No. and Case Title	Nature – whether state case, complaint case of closure report	Penal statutes involved	No. of accused	Whether accused is sitting or former MP/ MLA	Date of institution	Date of taking cognizance	Date of framing of charge	Present stage	Details of prosecution witnesses			State ment of accus ed – whet her recor ded or not?	Details of defence witnesses		Date since when matter has been posted for final argumen ts	Whe the r there is any stay of procee dings orde red by superio r court, if yes give details	Whether any interim orders are existing in the matters	Expected date of disposal of case	Short summary of the work done in the case during the month	Action Plan formulated and the steps taken for expeditious disposal of the case	Specific reasons, if any causing delay in disposal of case
										Wit nes ses cite d	Wit nes ses dro ppe d	Wit nes ses exam ined		Defen ce witne sses cited	Defen ce witne sses exam ined							
1.	DLCT12-000220-2024 Misc. CrI. No. 53/24 Mohammad Illas v. State & Ors.	Application for registration of FIR	U/s 175 of BNSS, 2023	7	Three accused persons are Ex-MLAs and one of the accused persons is a sitting MLA	22.08.2024	NA	NA	Misc. appeara nce	NA	NA	NA	NA	NA	NA	NA	No	No	Matter stayed by Ld. Sessions Court, RACC.	On 01.08.2025 proceedings have been stayed by Hon'ble Sessions Court till 30.08.25 so matter re-notify on 02.09.2025.	Appropriate steps are being taken by giving shortest possible dates for expeditious disposal of the case.	Matter stayed by Ld. Sessions Court, RACC.
2.	DLCT12-001357-2019 I.T.O. VS. M/S. AIMS SANYA DEVELOPE RS PVT. LTD., MALOOK NAGAR (DIRECTOR) & ROOP KISHORE MADAN	CT. C NO. 53/2019	U/s 276B R/w 278B AND 278E OF THE IT ACT, 1961	3	One of the accused persons is a sitting MP.	14.02.2019	28.02.2019	--	Argume nts on charge and awaitin g orders of Hon'ble High Court of Delhi.	3	--	03 wit nes ses wer e exam ined in pre-char ge evid enc e	Not Recor ded	--	--	---	Yes Vide order dated 26.05.2022, the proceed ings before this Court were stayed by Hon'ble High	Yes Vide latest order dated 04.12.2024	Depends upon the order of Hon'ble High Court of Delhi	On 09.05.25, undersigned was on leave. a copy of order dated 16.04.2025 of Hon'ble High Court of Delhi was placed on record whereby directions have been given for continuation of interim order till the next date of hearing i.e. 03.09.2025. Accordingly,	Appropriate steps will be taken for expeditious disposal of the case after vacation of interim order.	Stay of proceedings by Hon'ble High Court of Delhi


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									of Delhi								before this Court were stayed by Hon'ble High Court of Delhi.			directions have been given for continuation of Interim order till the next date of hearing i.e. 03.09.2025. Accordingly, matter was re-notify for 10.09.2025.		
6.	DLCT12-001351-2019, MANISH SISODIA VS. MANOJ KR. TIWARI (MP), PARVESH SAHIB SINGH VERMA(MP), HAS RAJ HANS(MP), HARISH KHURANA, VIJENDER GUPTA(MLA), MANJINDER SINGH SIRSA(MLA)	CT. C. NO. 51/2019	U/S. 499/500/34/35 IPC	6	Yes	22.07.2019	22.08.2019	--	Framing of notice and awaiting orders of Hon'ble High Court of Delhi	7	--	3 witnesses were examined in pre-summoning evidence.	Not Recorded	--	--	---	Yes Vide order dated 23.11.2023, the proceedings before this Court were stayed by Hon'ble High Court of Delhi.	Yes	Depends upon the order of Hon'ble High Court of Delhi	On 27.05.2025, a copy of order dated 23.05.2025 of Hon'ble High Court of Delhi was received through counsel whereby directions have been given for continuation of interim order till the next date of hearing i.e. 09.09.2025. Accordingly, matter was re-notify for 15.09.2025.	Appropriate steps will be taken for expeditious disposal of the case after vacation of interim order.	Stay of proceedings by Hon'ble High Court of Delhi
7.	DLCT12-001350-2019 ZEE MEDIA CORPORATION LTD. VS. MS. MAHUA MOITRA	CT.C. NO. 50/2019	U/S. 499/500 IPC	1	Former MP	19.07.2019	02.08.2019	10.01.2020	Post notice complainant's evidence and awaiting orders of Hon'ble High Court of Delhi	2	--	2 witnesses were examined in pre-summoning evidence	Not Recorded	--	--	---	Yes Vide order dated 07.01.2021 and 06.04.2021, Ld. counsel for respondent was bound by the statement given by him before Hon'ble High	Yes Vide order dated 30.11.2023 of Hon'ble High Court of Delhi which records the undertaking given by Ld. counsel for respondent that he would not examine any witness before this Court till	Depends upon the order of Hon'ble High Court of Delhi	On 13.08.2025, a copy of order dated 11.08.2025 of Hon'ble High Court of Delhi was received through proxy counsel as per next date of hearing before the Hon'ble high court is 20.11.2025. matter was re-notify for 25.11.2025.	Appropriate steps will be taken for expeditious disposal of the case after vacation of interim order.	Undertaking given by Ld. Counsel for complainant before Hon'ble High Court of Delhi that he would not examine any witness before the trial court.

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10.	CNR No. DLCT12- 000057-2021, CBI Vs. Arvind Khanna	Cr.C No. 2/2021 R.C.No.AC-I- 2007-A 0003	Sec 23 (1) r/w section 4 (1) of Foreign Contribution Act, 1976	1	Former MLA	14.12.2010	05.07.2011	--	Supply of docume nts and awaitin g orders of Hon'ble High Court of Delhi	17	--	--	Not Recor ded	--	--	--	Delhi. Yes Vide order dated 08.12.2 022 of Hon'ble High Court of Delhi whereb y Trial Court was directed to adjourn the proceed ings.	Yes Vide latest order dated 28.08.2024 of Hon'ble High Court of Delhi	Depends upon the order of Hon'ble High Court of Delhi	Hon'ble High Court of Delhi has extended interim stay order till next date i.e. 12.11.2025. Accordingly, directions have been given to file the copy of the said order on the next date i.e. 24.11.2025.	Appropriate steps will be taken for expeditious disposal of the case after vacation of interim order.	Stay of proceedings by Hon'ble High Court of Delhi. The said case is transferred vide order no. Cases transfer/CBI/RA DC/Gaz./2025/79 89-8010/D dt. 23.08.2025 in the Court of Ld. ACJM-01.
11.	CNR No. DLCT12- 000074-2022, State Vs. Hidayatullah & Ors	Cr.C.No.13/22	186/353/34 IPC	12	One of accused persons is a sitting MLA	28.07.2022	01.08.2022	--	Scrutint y of docume nts, argume nt on the point of charge and awaitin g orders of Hon'ble High Court of Delhi	28	--	--	Not Recor ded	--	--	--	Yes Vide order dated 13.09.2 022, 19.10.2 022 and 04.09.2 023, 19.03.2 024 Hon'ble High Court of Delhi has given directio ns for stay of Trial Court proceed ings	Yes Vide latest order dated 08.10.2024 of Hon'ble High Court of Delhi	Depends upon the order of Hon'ble High Court of Delhi	On 21.05.2025 bailable warrants issued against accused Amanatullah khan for next date of hearing. Ld. Counsel submits the next date before the Hon'ble High Court is 07.10.2025, further the order has not been placed on record.Ld. Counsel seeks some time to file the order. Re- notify for 30.05.2025 On 30.05.2025 Accused Amanatullah khan has appeared through VC. Since the accused has appeared, the bailable warrants stands canceled. Ld. Counsel submits that the next date before	Appropriate steps will be taken for expeditious disposal of the case after vacation of interim order.	Stay of proceedings by Hon'ble High Court of Delhi

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																			the hon'ble High Court is 07.11.2025. Order of Hon'ble High Court has been placed on record. Re-notify for 14.11.2025.			
12.	DLCT12-000078-2023, Manjit Singh GK Vs. Manjinder Singh Sirsa	Ct. Cases:- 09/2023	Sec. 500 IPC	3	Former MLA	19.05.2023	22.05.2023	06.12.2023	Statement of accused under section 313 of Cr.P.C.	5	--	05 witnesses were examined, cross examined and discharged.	Not Recorded	--	--	--	No	No	Depends upon the order of Hon'ble High Court of Delhi	Vide order dated 16.04.2025, Hon'ble High Court of Delhi has extended interim stay order till next date i.e. 15.09.2025. Accordingly, matter adjourned for PE/ further proceedings for 19.09.2025.	Shortest possible dates are given for expeditious disposal of case.	Stay of proceedings by Hon'ble High Court of Delhi
13.	DLCT12-000093-2023, State Vs. Brij Bhushan & Anr.	Cr. Case:- 06/2023	Sec. 354,354D,354A,506(1),109 of IPC	2	One of the accused persons is an Ex-MP	15.06.2023	07.07.2023	21.05.2024	PE	43	04 (admitted witnesses)	6	Not Recorded	--	--	---	No	No	August, 2026	On 11.08.2025 Witness PW-7 partly examined and his further examination was deferred. matter adjourned for PE on 26.08.2025. On 26.08.2025 no PW was present and matter was adjourned for 09.09.2025 for PE.	Shortest possible date is given as per the convenience of victims/prosecution witnesses as well as Ld. Counsel for accused persons.	On the request of the Victim/Witness matter was adjourned for NDOH.
14.	DLCT12-000115-2023, DRI Vs. Baba Leather Impex Pvt. Ltd. & Ors	Ct. Case No. 12/2023	Sec. 132 of The Custom Act	7 (Out of which 02 are abated)	one of the accused persons is a Ex. MLA	06.06.2023	11.08.2023	---	Arguments on charge	36	2	19	--	--	--	---	No	No	October, 2025	On 02.08.2025 part arguments heard on behalf of accused on the point of charge and NDOH is given 19.08.25 and also an application had been moved on behalf of A7 for seeking release of Passport and permission to go abroad. Further,	Shortest possible dates are given and appropriate steps are being taken for expeditious disposal of case.	Filing of miscellaneous application by the accused and extensive arguments addressed before the court on the point of charge.

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	STATE vs KAPIL MISHRA (RBT ON 16.12.23)		TATION OF PEOPLE ACT						docume nts, argume nts.										Further arguments, additional suppl. Chargesheet filed by IO and copy of the same is supplied to the Ld. Counsel of accused and the matter was also fixed for application U/S 230 of BNSS, 2023 seeking supply of legible copies and unrelied documents on behalf of Accused. As IO has to attend the proceedings before Honb'le HC of Delhi and the matter was fixed for 08.08.2025. On 08.08.2025 application U/S 230 of BNSS , 2023 was disposed off and matter was adjourned for 29.08.2025 for arguments on charge. On 29.08.2025 an exemption applicaton was moved on behalf of accused and the case is adjourned for 27.10.2025 persuant to the order dt. 28.08.2025 of the Hon'ble High Court of Delhi.		Petitions filled on behalf of accused party before Sessions court and Hon'ble Delhi High Court.
16.	DLCT-12- 000163/2024 BHANVI KUMARI SINGH Vs.	Ct. Case No. 12/2024	Sec. 12 of the Protection of Woment from D.V. Act, 2005	1	Sitting MLA	03.06.2024	08.07.2024	---	Appear ance of accused	--	--	--	--	--	--	Yes Vide order dated 11.09.2 024, the proceed	Yes	Depends upon the order of Hon'ble High Court of Delhi	On 20.08.2025 both the Ld. Counsels submitted that vide order dt. 18.08.2025 of Hon'ble High	Appropriate steps will be taken for expeditious disposal of the case after vacation of interim order.	Stay of proceedings by Hon'ble High Court of Delhi

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	RAGHURAJ PRATAP SINGH																			ings before this Court were stayed by Hon'ble High Court of Delhi.			Court of Delhi the interim order to be continued till 12.02.2026. The matter was re notified on 28.08.2025 for furnishing the copy of order of Hon'ble Delhi High Court. On 28.08.2025 the matter was re notified on 16.02.2026 pursuant to the order dt. 18.08.2025 of Hon'ble High Court of Delhi.		
17.	DLCT12-000268-2024 Gyanendra Singh v. Ajay Mahawar & Ors.	Ct. Case No.17/2024	U/s 223 & 175 of BNSS, 2023	8	One of the accused persons is sitting MLA	27.09.2024	NA	NA	Filing of ATR.	NA	NA	NA	NA	NA	NA	NA	No	No	Depends upon the order of Hon'ble High Court of Delhi.	On 06.08.2025 matter was re notified for 17.09.2025, Since the matter is pending in in CrI. Revision 06/2025 before Sessions Court and same is fixed for 17.09.2025.	Appropriate steps are taken by giving shortest possible dates for expeditions disposal of the case.	CrI. 06/2025 is pending before Sessions Court.	Revision is before Court.		
18.	DLCT12-000393-2024 STATE vs KULDEEP KUMAR @ MONU FRESH RECEIVED ON 21.12.24	Cr. CASE No. 17/2024	3 DPDP ACT.	1	Sitting MLA	21.12.2024	----	----	Argument on cognizance	2	--	--	not recorded	--	--	----	No	No	Disposed off	On 20.08.2025 the matter was disposed off since the Hon'ble High Court of Delhi has Quashed the FIR vide order dt. 12.08.2025.	Apopriate steps will be taken by giving shortest possible dates for expeditions disposal of the case.	Stay of proceedings by Hon'ble High Court of Delhi	of		
19.	DLCT12-000043-2025 Ct. Case 02/2025 Suraj Bhan Chauhan vs Saurabh Bhardwaj	Cr. CASE No. 02/2025	Section 2(H) BNSS 2023	1	Ex. MLA	18.01.2025	----	----	PSE	3	--	03 witnesses were examined in pre-summoning	--	--	--	----	No	No	Disposed off	On 07.08.2025 the Ld. Counsel submitted that the complainant was inclined to withdraw the complaint and was fixed for 08.08.2025. On 08.08.2025 the present case stands disposed as withdrawn.	Apopriate steps will be taken by giving shortest possible dates for expeditions disposal of the case.	---			

18/08/2025

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20.	DLCT12-000088-2025 Case RBT on 11.03.2025 STATE vs Roshan Lal Verma & ORS. FIR NO. 912/2015 PS : BHAJANPU RA	Cr. CASE No. 08/2025	419/420/467/468/471/120-B/34 IPC r/w 3/4/5 Gambling Act, 30 Arms Act, 66(D) IT Act, and 4/7 Name & Emblem Act.	28 (3 abated & 02 P.O)	Former MP & MLA A-19 (Dharam Pal Yadav@ DP Yadav)	18.11.2015 (Actual) RBT on 11.03.2025	--	--	Arguments on charge	77	--	--	Not recorded	--	--	--	No	No	October, 2025.	On 25.08.25 Accused Arshd, Mohd. Hasib and Mohd. Nazim has been declared as absconders and matter was adjourned for 08.09.2025 for order on charge.	Appropriate steps will be taken by giving shortest possible dates for expeditions disposal of the case.	Numbers of accused are involved in this matter. Proceedings U/S 84 BNSS is being initiated against two accused persons.
21	DLCT12-000210-2025 Fresh FIR Case Registered on 23.07.2025 State Vs. Akhileshpati Tripathi FIR NO. 535/2020 PS : Civil Lines	Cr. C No. 16/2025	U/s 188 IPC	01	Former MLA (Aam Admi Party)	23.07.2025	--	--	Clarification	05	NA	00	--	--	--	--	--	--	February, 2026.	On 04.08.2025 an application was moved for condonation of delay on behalf of SHO/Prosecution. Notice was issued to proposed accused and NDOH was given 12.08.2025. On 12.08.2025 summons received back unserved to proposed accused. Fresh notice issued for 21.08.2025. On 21.08.2025 the proposed accused Sh. Akhilesh Tripathi present along with counsel. Ld. Counsel of the proposed accused sought some time. Matter was adjourned for arguments on	Appropriate steps are taken by giving shortest possible dates for expeditious disposal of the case.	FIR was lodged in the year 2020 and chargesheet is duly signed in 2022. However due to misconduct of the IO the chargesheet has been filed in the court in 2025 which is beyond the period of limitation. Notice of the application has been issued to the proposed accused for the arguments regarding condonation of delay.

																				01.09.2025.		
22	DLCT12-000178-2025 & CR CASES 14/2025 STATE VS, ALKA LAMBA FIR NO. 80/24, PS PARLIAMENT STREET	Criminal (State case)	221/223 (A)/132/285 of BNS	01	Former MLA	27.06.2025	-	-	Put or Consideration on point of cognizance	07	-	-	-	-	-	-	-	-	August, 2026	NDOH is already fixed for 01.09.2025.	Short dates given and no unnecessary adjournments are being given. Further all efforts are made to dispose of case expeditiously.	Fresh case has been received by way of transfer vide order no. Cases transfer/CBI/RA DC/Gaz./2025/79 89-8010/D dt. 23.08.2025.
23	DLCT12-000397-2024 & CR CASES 18/2024 STATE VS, HAJI YUNUS FIR NO. 348/24, PS DAYAL PUR	Criminal (State case)	186/353/323/341/506/34 IPC	02	Sitting MLA	24.12.2024	-	-	Matter be fixed for compliance / further consideration on point of cognizance	-	-	-	-	-	-	-	-	-	August, 2026	On 28.08.2025 none appeared on behalf of both the parties. Notice issued to FSL, Rohini received back served but none has appeared. Further fresh notice was ordered to be issued and matter is fixed for 11.09.2025.	Short dates given and no unnecessary adjournments are being given. Further all efforts are made to dispose of case expeditiously.	Fresh case has been received by way of transfer vide order no. Cases transfer/CBI/RA DC/Gaz./2025/79 89-8010/D dt. 23.08.2025.
24	DLCT12-000254-2025 & CT Case No. 19/2025 VIKAS TRIPATHI VS. SONIA GANDHI	Criminal (Complaint case)	175 (4) of BNSS, 2023	02	Sitting MP	29.08.2025	-	-	Misc. Appearance	1	-	-	-	-	-	-	-	-	August, 2026	On 29.08.2026 fresh complaint case has been received by way of assignment and short date is being granted i.e. 04.09.2025.	Short dates given and no unnecessary adjournments are being given. Further all efforts are made to dispose of case expeditiously.	Fresh complaint case has been received by way of assignment on 29.08.2026.


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